

Report

Of the

Joint Committee Constituted by

Hon'ble NGT

In

Original Application

No.96/2023(CZ); Yadram V/s

State of Rajasthan and others

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**Report of the Joint Committee constituted by Hon'ble NGT in the  
matter of Original Application No.96/2023; Yadram V/s State of  
Rajasthan and Ors.**

Sh. Yadram son of Sh. Chetram resident of H.No. 34, Nagla Bhola, Sirondh, Tehsil Roopbas, District Bharatpur Rajasthan had filed petition as Original Application, complaining about violation of conditions of Environmental Clearance (EC) dated 24-03-2022 by Mining units of sand stone mine cluster located in "Banshi Paharpur Block A & B" village Paharpur, Tehsil Roopbas, District Bharatpur (Rajasthan).

The applicant has submitted/made objection that-

1. About 42 leases granted for 50 years, operating in contiguous mining blocks to mine sandstone is in violation of the specific conditions stipulated in the Environmental Clearance dt 24.03.2022 and generate enormous amounts of inhalable dust pollution.
2. Two blocks namely Banshi Paharpur-A and Banshi Paharpur-B, village paharpur, tehsil Roopbas, district Bharatpur were notified and declared as Sanctuary under Section 18 of the Wildlife Protection Act, 1972 and falls under the Taj Trapezium Zone.
3. Main ground for challenge in the application is that the Expert Appraisal Committee (EAC) did not determine the question whether the project could be allowed in Taj Trapezium Zone (TTZ) area where adhoc moratorium on expansion and setting up of the new industries is in operation, as per decision of the MoEF & CC dated 08.09.2016. The project will affect Taj Mahal.
  - i. De-notification of sanctuary area for sandstone mining: The Band Baretha Wildlife Sanctuary was declared as a sanctuary vide Notification dt. 07.10.1985 in District Bharatpur, Rajasthan. It is pertinent to mention here that the said protected area had been declared as a sanctuary under Section 18 of the Wildlife Protection, Act 1972. De-notifying sanctuary land, which enjoys the highest protection for conservation, to permit sandstone mining, i.e. one of the most polluting industries, shall cause irreparable loss to the biodiversity of the area. As such, it submitted that the whole de-notification exercise and granting permission for mining has been deliberately carried out in a casual manner with no compliance, approved plans or any kind of remedial measures.

- ii. De-notified area falls within the taj trapezium zone: No reference was ever made to Taj Trapezium Zone Pollution (Prevention and Control) Authority by SEIAA or SEAC and the EC is conspicuously silent in this regard.
- iii. Mining is classified as red category industry by CPCB: Mining has been classified in the most polluting industries having Pollution Index score of 60 and above under the red category. Therefore, to de-notify the Sanctuary land and permit a highly polluting mining activity on it is directly contrary to the cause of the environment.
- iv. All mining leases are contiguous: It is submitted that there are more than 40 sandstone mining leases which are currently being operated in both the blocks namely Bansi Pahadpur-A and Bansi Pahadpur-B. Pertinently, it is submitted that contiguous pieces of land should not be broken down into smaller leases as the same shall lead to manipulation in auction.
- v. Terms of Environment Clearance not being complied with: It is submitted that the 49 plus lease holders who are operating sandstone mining leases in the de-notified area of the Bandh-Baretha Wildlife Sanctuary are carrying out mining outside the lease areas and are also not complying with the following conditions of the common environmental clearance dt. 24.03.2022:
- vi. Mining area adjacent to the abadi area & sanctuary: It is submitted that of late several instances of illegal mining activities have been reported from the Bharatpur District of Rajasthan, which has become a hotbed of illegal mining. Admittedly, local villagers have been living adjacent to these mining areas within a close radius from where the mining activities are being carried out. As these sandstone mining activities are bound to generate a lot of inhalable dust particles it is inevitable that it will cause irreparable damage to the health of these villagers as well as the environment, which being national asset subject to inter-generational equity.
- vii. Large scale illegal mining going on with the connivance of state officials: It is submitted that of late, these illegal mining has been going on with the connivance of State officials, who are involved with the mining proponents and therefore, it is prayed that a neutral committee should be appointed to carry out inspection.

**4. Considering the issues raised by the applicant, Hon'ble NGT passed following order on 1<sup>st</sup> September 2023:**

In view of the issues/objections made in the application, NGT form a Joint Committee consisting of:-

- i. One representative from MoEF & CC.
- ii. One representative from Central Pollution Control Board.
- iii. One representative from Taz Trapezium Zone Pollution (Prevention and Control) Authority, Agra .
- iv. One representative from State Pollution Control Board.

We further direct the Committee to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.

5. Accordingly, the Nodal Agency sought the nominations from the concerning departments and Shri Mahesh Dutt Purohit, Scientist 'D' from Integrated Regional Office (IRO), Ministry of Environment, Forest & Climate Change (MoEF&CC), Jaipur; Shri Yogendra Kumar Saxena, Scientist 'C', Central Pollution Control Board (CPCB), Regional Directorate (Central), Bhopal; Dr. Viswanath Sharma, Environmental Engineer, TTZ Agra and Shri Umesh Kumar, Regional Officer, Rajasthan State Pollution Control Board (RSPCB), Regional Office, Bharatpur were nominated for the Joint Committee. **(Copy of nomination letters are enclosed as Annexure R-1)**

6. Looking in to the issues, a meeting was convened in the meeting hall of Regional Office, RSPCB, Bharatpur with the all stakeholders including joint committee members, representatives of Department of Mines and Geology, Govt. of Rajasthan, complainant and the mine lease holders. After deliberations, it was decided *then and there* by the committee to inspect the entire area and some of the operational, under development and non-operational mines situated in both the blocks to assess the status of various environmental compliances. Subsequently, the area under question was visited by the committee along with complainant and representatives of Department of Mines and Geology, GoR. This report is being filed by the aforementioned Joint Committee after conducting the field visit on 26<sup>th</sup> September 2023. (List of participants in meeting dt. 26-09-2023 is attached as Annexure R-2 ).

## **Background**

7. The area under question is sandstone mining lease cluster of Banshi Paharpur block-A and B situated at village Paharpur, tehsil Roopbas of district Bharatpur in the state of Rajasthan where 41 mining leases have been allotted by Department of Mines and Geology, GoR and these mining leases have been accorded Environmental Clearances (ECs) from State Level Environment Impact Assessment Authority, SEIAA (State Environment Impact Assessment Authority), Rajasthan for individual leases as well as entire cluster formed by agglomeration of individual leases.
8. Out of these 41 mining leases, 31 mining leases have obtained CTO (Consent to operate from) from Rajasthan State Pollution Control Board RSPCB. The entire area of Paharpur block-A and B, Tehsil Roopbas, district Bharatpur falls under TTZ (Taz Trapezium Zone).

## **Taj Trapezium Zone (TTZ)**

9. Taj Trapezium Zone (TTZ) is a defined area of 10,400 sq. km around the Taj Mahal to protect the monuments from air pollution. The Supreme Court of India passed an order on December 30, 1996
10. The Ministry of Environment, Forest and Climate Change (MoEF & CC, formerly MoEF), vide Gazette Notification No. 258, dt. 17.05.1999, number S.O. 350(E), has constituted the Taj Trapezium Zone Pollution (Prevention and Control) Authority and defined the geographical limits of Taj Trapezium Zone in the shape of trapezoid. Area lying in the Agra Division of the State of Uttar Pradesh and in the Bharatpur Division of the State of Rajasthan. 8-Tehsils/Parts of Tehsil of Bharatpur district (including Tehsil Roopbas) fall under Taj Trapezium Zone(TTZ) Area.
11. MOEF & CC has imposed *ad hoc* moratorium in the meeting on dt. 08-09-2016 on expansion and setting up of the new industries in red, orange and green categories (except white categories) to control air pollution by TTZ authority.
12. As per the Hon'ble Supreme Court order dated 06.12.2019, "*As regards permission for establishing non-polluting industrial units, it appears to us that only those small, micro and macro level industries which are both non-polluting and ecofriendly and which have necessary clearances from all statutory authorities as well as concurrence of the Central Empowerment Committee and*

*NEERI, can be setup within the notified industrial area". (copy of the Hon'ble Supreme Court order dt. 06-12-2019 is attached at Annexure-R-3)*

13. The Hon'ble Supreme court had passed order in the matter related to TTZ (WP (Civil) No. 13381/1984, MC Mehta Vs Union of India & Ors.) on dt. 08.12.2021 as *"This Interlocutory Application is filed for certain clarifications/modification of the Order dated 06.12.2019. By an Order dated 29.01.2021, clarification sought in prayer clauses (a), (b) and (c) were made by this Court. In respect of the clarification of the Order dated 06.12.2019 pertaining to the concurrence with the Central Empowered Committee (CEC) and opinion of NEERI as mentioned in paras 8 and 9 of the Order, learned Amicus Curiae in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh submitted a note. It has been agreed that a representative of NEERI shall be included as a Member in the Environmental Appraisal Committee (EAC) and State Environmental*

*Appraisal Committee (SEAC) constituted by the Ministry of Environment, Forest and Climate Change for dealing with industrial units falling in TTZ Area. In respect of industrial units where the Air Pollution Score as per CPCB and UPPCB is between 11 to 20, sectorial guidelines shall be obtained from NEERI. No industrial units shall be cleared by the State till sectorial guidelines are obtained from NEERI. For those industrial units having Air Pollution more than 20, the concurrence/opinion of NEERI will have to be obtained."* **(copy of the Hon'ble Supreme Court order dt. 08-12-2021 is attached at Annexure-R-3)**

14. It is noteworthy to mention that as per CPCB categorization dt. 07.03.2016 industrial sector, "Mining and Ore Beneficiation" have Air Pollution Score as 20.

15. As per Hon'ble Supreme Court order dt. 08-12-2021, NEERI has been added in the SEIAA committee in which the EC has been given to mining leases with the recommended *additional conditions* by NEERI in reference of TTZ area. SEIAA incorporated these conditions as "Additional conditions suggested by NEERI due to project being in TTZ" :-

- (i) The PP has also bound to fulfill all the conditions of the approved EIA/EMP/EC of Paharpur Sandstone Cluster Mining Project in consultation and supervision of the concerned Asst. Mining Engineer, Department of Mines and Geology, Government of Rajasthan. The PP shall be jointly and severally responsible for compliance of the conditions as provided by the SEIAA, Rajasthan for the Paharpur Sandstone (Block A & B) Cluster mining project, vide letter dated 24.03.2022.
- (ii) The mining activities are in cluster therefore project proponent/ all lessees of cluster shall ensure that required permission of DGMS for blasting be obtained, taking into account the number

of blasts, timing of blasts, mechanism of blasts, strength of blasts with in a finite time duration, for the entire cluster. The project proponent/ lessees of cluster shall ensure that blasting shall be limited to the minimum possible extent and that the blasting shall not impact the nearby structures, sensitive areas and the human habitat.

- (iii) In order to ensure sustainable mining with efficient utilization of mineral resources, and adequate environmental safeguards, Step-wise mining is suggested. The annual production for the next year could be equal to the actual production in the current year plus 50% increase in the production, subject to satisfactory compliance of various conditions imposed by concerned departments as per EC, CTE/CTO, Forest and Wildlife etc.
- (iv) The haul roads (within the mine lease area) and approach roads (upto main road) shall be metaled and maintained in a manner that there shall not be any particulate re-suspension from the plying of vehicles/machineries.
- (v) Adequate and designated proper parking facility shall be developed within the mine lease area for the trucks as well as other heavy machinery used in the mining activities, and no village/public roads shall be used for the parking purposes.
- (vi) The village/public roads shall not be used for haulage of material from mines to the State and/or National Highway. The network of transport shall be designed and implemented so as to ensure the level of service of State/National Highway, as exists now shall not deteriorate.
- (vii) The mine shall be operated in one shift only, during day time (8-9 am to 5-6 pm). Individual mine lease holder/project proponent shall ensure that the mining activities are performed in an environmentally sustainable manner, and there shall be no adverse impacts on the surrounding environment, particularly with respect to air pollution. The waste materials shall be stored properly within the mine lease area.
- (viii) During the operation of mines, any grievances/concerns, raised by the affected local villagers shall be resolved amicably and documented properly for review by the Committee.

- (ix) Since all these mines are part of Cluster mines, all the relevant documents/data/information of environmental compliance monitoring by individual mines shall also be submitted to the Environment Monitoring/Management Cell (EMC) of the Cluster Mining Area, to be coordinated by the Dept of Mines & Geology, Roopwas, Bharatpur.
- (x) To ensure the air quality in the entire cluster area, an optimum air quality network shall be designed and established by the EMC of Cluster Area and daily basis and air quality shall be monitored on daily basis.
- (xi) To review the compliance status of various conditions and also suggest annual production for the next year, and also additional measures, if any, "Review Committee", comprising representative from the MOEF & CC-IRO, Department of Mines & Geology, Bharatpur, RO, RSPB, Bharatpur and CSIR-NEERI, Delhi may be constituted. RO, RSPCB could be the nodal officer.
- (xii) Copy of all the ECs shall be shared with all the member organizations of the "Review Committee". To ensure the environmental sustainability of the region, the "EMC of Cluster Mining Area", taking into account all the individual mines, shall prepare a comprehensive EMP for the entire cluster/mines and shall submit to the "Review Committee".
- (xiii) The PP shall carry out ambient air quality monitoring on weekly basis to ensure adherence to National Air Quality Standards.
- (xiv) The PP shall also be responsible, jointly and severally, for mutatis mutandis compliance of the specific conditions imposed in EC for cluster mining project dated 24.03.2022 granted by SEIAA, Rajasthan.

**16.** Accordingly, the SEIAA, Rajasthan has accorded EC to the mining leases.

**17.** RSPCB vide its office order dated 18.02.2022 mandated that consent shall be considered for all industrial sector having air score of 0-10 as per CPCB categorization after the submission of all other statutory compliances and in accordance to Hon'ble Supreme Court order dated 08.12.2021.

**18.** In compliance to the Hon'ble Supreme Court Order dated December 8, 2021, CSIR-NEERI has prepared the guidelines November 2022 for proposed

industrial unit/activities falling under TTZ Area and having Air pollution score between 11 & 20 and above. **(Copy of Hon'ble Supreme Court Order dated December 8, 2021 attached as Annexure R-3 ).**

19. The guideline recommends to critically evaluate/appraise the project report of the project/activity/industrial unit (having Air Pollution Score between 11 & 20) for grant of consent as per prevailing procedure of SPCB. The guideline recommends to critically evaluate/appraise the project report of the project/activity/industrial unit (having Air Pollution Score > 20) as per the opinion from CSIR-NEERI to be obtained by SPCB for grant of consents as per prevailing procedure of SPCB.

**Chronology of Forest Diversion in reference of sand stone mining cluster banshi paharpur Block A and B:**

20. Previously this area was part of the Band Baretha wild Life Sanctuary which was then de-notified by NBWL (National Board of Wild Life) in its 61th meeting dated 18.02.2021 & Gazette notification in this context has been published by the Rajasthan State Forest department dated 23.03.2021 and Eco sensitive Zone (ESZ) area of the Band Baretha WLS has also been de-notified by MoEF & CC on 18.05.2021. **(Notification dt. 18-05-2021 Attached at annexure R-4).**
21. A total area measuring 646.56 hac. has been de-notified from Band Baretha WLS, out of this 221.75 hac. area falls under Block A & 424.81 hac. area in Block B of Paharpur, Tehsil – Roopbas, District - Bharatpur (Raj).
22. Forest Diversion (Stage-I and II) was granted in favor of Department of Mines and Geology, Rajasthan in Paharpur over an area of 398.0085 Hac. (Block A-113.6950ha & Block B-284.3135ha) by Ministry of Environment, Forest and Climate Change (Forest Conservation Division) vide letter dt. 11.06.2021 and 11.03.2022. The purposes of forest diversion are mining, employment generation and earning of revenue generation. **(Forest Diversion letters dt. 11.06.2021 and 11-03-2022 attached at annexure-R-5)**
23. Ecological Sensitive Areas (National Park, Wild Life Sanctuary, Biosphere Reserve exist within 10 km distance from the periphery of diverted forest area. The Band Baretha WLS at 5.0 km in SW direction from the Block-A & 1.50 km in SW direction from the Block-B periphery area. The Cluster area does not fall under the notified Eco-Sensitive zone of the said WLS.

24. The Department of Mines and Geology, GoR after successful e-auction, issued LOI to grant Mining Lease to the applicant.

• **Environmental Clearance:**

25. State Level Environment Impact Assessment Authority, Rajasthan, has accorded Environment Clearance in favor of Assistant Mining Engineer, Roopbas, Department of Mines & Geology, Government of Rajasthan on 24-03-2022 for Paharpur Sandstone (Block A & B) cluster mining project, Cluster area 398.0085 hac., Carrying capacity of the Cluster- 4,00,00,000 TPA (ROM) (Minor Mineral). **(EC of cluster mining banshi paharpur block A and B attached at Annexure R-6).**

26. Further, individual 41 leases were also accorded Environment Clearances in accordance to the procedures laid under the provisions of EIA Notification 2006. Total 31 leases are in consent mechanism, out of them 28 mining leases located in Paharpur block B have obtained consent to operate and 3 mining leases of block-A have obtained consent to operate, however only 24 mining leases of block-B are operational, details of EC and CTO are as mentioned in below table-

**Banshi Paharpur Block-A**

S.No.	Plot No./Mining lease No.	Mining Lease Area (ha.)	Mining Lease Holder Name	Capacity (Sand Stone) (ROM) (TPA)	E.C Issued Date	Consent Issued Date	Consent Validity	Status
1.	33/2022	11.0346	M/s. Faujdar Construction Company	1124480	20/12/2022	Not Applied for Consent	NA	non- operational
2.	34/2022	10.6654	M/s. Om Prakash Singh	1250405	20/12/2022	Not Applied for Consent	NA	non- operational
3.	35/2022	10.4170	M/s. India E Hub Services Pvt Ltd	960100	23/06/2022	Not Applied for Consent	NA	non- operational
4.	36/2022	10.1223	M/s. India E Hub Services Pvt Ltd	838350	23/06/2022	Not Applied for Consent	NA	non- operational
5.	37/2022	10.4482	M/s. Learn and Excel Pvt. Ltd.	1216063.10	23/06/2022	08/12/2022	30/11/2027	under development
6.	38/2022	10.5995	M/s. Shri Asif Ali	752400	23/06/2022	07/07/2023	30/06/2028	under development
7.	39/2022	10.5377	M/s. Cut Quite Gems Private Ltd.	752400	23/06/2022	Not Applied for Consent	NA	non- operational
8.	40/2022	10.0691	M/s. R.R. Minerals	1194075	23/06/2022	08/12/2022	30/11/2027	under development
9.	41/2022	10.8143	M/s. Paras Sethi	604500	23/11/2022	Not Applied for Consent	NA	non- operational

## Banshi Paharpur Block-B

S.No.	Plot No./Mining lease No.	Mining Lease Area (ha.)	Mining Lease Holder Name	Capacity (Sand Stone) (ROM) (TPA)	E.C Issued Date	Consent Issued Date	Consent Validity	status
1.	3/2022	4.2139	M/s. Anil Kanti Prasad Poddar	406875	25/05/2022	12/07/2022	30/06/2027	operational
2.	4/2022	4.6658	M/s. Jai Girraj Stones	527250	23/06/2022	30/11/2022	31/10/2027	operational
3.	5/2022	4.0000	M/s. Anil Kanti Prasad Poddar	387625	25/05/2022	12/07/2022	30/06/2027	operational
4.	6/2022	4.1769	M/s. Anil Kanti Prasad Poddar	361750	25/05/2022	12/07/2022	30/06/2027	operational
5.	7/2022	4.0501	M/s. Infinity Stonex India Pvt. Ltd.	106837.61	25/05/2022	25/07/2022	30/06/2027	under development
6.	8/2022	4.0000	M/s. Kanha Stone Suppliers	463860	23/06/2022	14/09/2022	31/08/2027	operational
7.	9/2022	4.2467	M/s. Devdashrath Royalties Pvt. Ltd.	160256.41	23/06/2022	Not Applied for Consent	NA	NA
8.	10/2022	5.2723	M/s. Devdashrath Royalties Pvt. Ltd.	170940.17	23/06/2022	11/11/2022	31/10/2027	operational
9.	11/2022	5.9743	M/s. Krishna Associate	688260	25/05/2022	08/05/2023	30/04/2028	operational
10.	12/2022	4.1680	M/s. Om Prakash Singh	475515	20/12/2022	Consent under consideration with Board	NA	non-operational
11.	13/2022	5.7608	M/s. Kapil Agarwal	459120	23/06/2022	11/11/2022	31/10/2027	operational
12.	14/2022	5.8140	M/s. Devdashrath Royalties Pvt. Ltd.	160256	25/05/2022	20/06/2022	31/05/2027	operational
13.	15/2022	4.4934	M/s. Anil Kanti Prasad Poddar	362625	25/05/2022	11/07/2022	30/06/2027	operational
14.	16/2022	5.6000	M/s. Madhukar Malviya	649590	25/05/2022	11/11/2022	31/10/2027	operational
15.	17/2022	4.0000	M/s. R B Distributors Pvt. Ltd.	455505	23/06/2022	10/10/2022	30/09/2027	operational
16.	18/2022	4.0000	M/s Pankaj Tiwari	468000	23/06/2022	12/10/2022	31/08/2027	operational
17.	19/2022	4.000	M/s R.B. Distributors Pvt. Ltd.	460500	23/06/2022	10/10/2022	30/09/2027	operational
18.	20/2022	4.000	M/s. Infinity Stonex India Pvt. Ltd.	213675.21	23/06/2023	Not Applied for Consent	NA	NA
19.	21/2022	5.1880	M/s. Devdashrath Royalties Pvt. Ltd.	213675.21	23/06/2023	Not Applied for Consent	NA	NA
20.	22/2022	4.0000	M/s. S S Group	443655	23/06/2022	20/10/2022	30/09/2027	operational
21.	23/2022	4.0000	M/s. Jagat Choudhary	460155	23/06/2022	10/10/2022	30/09/2027	operational
22.	24/2022	4.0000	M/s. Pankaj Tiwari	459645	23/06/2022	12/10/2022	31/08/2027	operational
23.	25/2022	4.0000	M/s. K.K. Gupta Construction Pvt. Ltd.	387625	25/05/2022	16/06/2022	31/05/2027	operational
24.	26/2022	5.6000	M/s. Deepraj Singh	624250	25/05/2022	19/09/2022	31/08/2027	operational
25.	27/2022	4.0040	M/s. Devdashrath Royalties Pvt. Ltd.	111111.11	25/05/2022	10/06/2022	30/04/2027	operational
26.	28/2022	4.5467	M/s. Devdashrath Royalties Pvt. Ltd.	181623.93	25/05/2022	10/06/2022	30/04/2027	operational
27.	29/2022	4.6156	M/s. Shiv Shankar Stones Suppliers	530790	23/06/2022	02/01/2023	30/11/2027	operational
28.	30/2022	4.5037	M/s. Sunlight Minerals	310200	23/06/2022	15/02/2023	31/12/2027	under development
29.	31/2022	4.7751	M/s. Rajendra Kunkulol	388000	23/06/2022	01/11/2022	31/10/2027	under development
30.	32/2022	5.0768	M/s. Sunlight Minerals	362750	23/06/2022	05/06/2023	31/05/2028	under development

31	42/2022	5.5686	M/s. Shree Shyam Rolling Mill	146251	23/06/2022	16/01/2023	31/12/2027	operational
32	43/2022	5.4280	M/s. Deepraj Singh	624225	23/06/2022	04/10/2022	30/09/2027	operational

### **Factual Observations-**

- 27.** In the Paharpur village as Paharpur block-A and B, Tehsil Roopbas, district Bharatpur sandstone mining units/leases are operational. There are 41 leases and EC have been issued by SEIAA, Rajasthan to all 41 mining leases. Rajasthan State Pollution Control Board (RSPCB) has issued Consent to operate to 31 mining units/leases only. At present, 24 mining units are operational, 07 leases are in development phase and rest are non-operational as per the production data provided by the AME, Roopbas **(copy of details are attached at annexure-R-7).**
- 28.** As per categorization of CPCB dt. 07-03-2016, mining units covered under Red category and having air POLLUTION score AS20.
- i. During the visit of joint committee on 26-09-2023, both mining clusters i.e. block A and B were visited to ascertain the status of mining and environment compliances in operational, non-operational and under development mines.
  - ii. At site, open cast semi-mechanized mining is being carried out by drilling and wire saw machines. Water is being used in the wire saw machines for cooling and dust suppression purposes. Water was in recirculation through pits (pits created by mining and being used for collection & recirculation of water).
  - iii. The complainant has alleged regarding illegal mining by the lease holders beyond the lease area, hence the committee categorically visited such places in presence of complainant and it was observed after examining the data and KML files received from Forest department and Mining department, that mining has not been done beyond the lease area by any of the lessee. It was appraised by the Mines Foreman and AME Rupbas that a designated Dump area has been proposed adjacent to plot no. 43 of block B where sandstone blocs were observed.
  - iv. Although efforts have been done for plantation by the lease owners still it need to be increased.

- v. Approach roads to the mining leases are not metaled which are required to be metaled to avoid the fugitive particulate matter emission during vehicular movements/trucks ply.
- vi. Water sprinkling through tractor-tankers is in practice to suppress the road dust emitted during vehicular movements.
- vii. Continuous ambient air quality monitoring stations have not been installed at site which is required to install to analyses the data of air quality.
- viii. Adequate demarcation pillars have not been provided in the both Block A and B for clear demarcation of mining leases and forest area by Department of Mines and Geology.

**Details of illegal mining activity and Silicosis disease-**

As per direction of Joint committee a letter has been written by RSPCB Bharatpur to Forest Department and Mining Department, Bharatpur for providing data of illegal mining in this area and actions taken thereon,. **(Letter is attached at annexure-R-9)**

- It was informed by DCF, Forest Department Bharatpur that 19 cases of illegal mining activities were identified and necessary action was taken details of which have been forwarded vide letter dt. 27-09-2023 **(copy enclosed at annexure-R-14)**, details are as under-

Total cases ( 10-10-2022 to 26-09-2023)	Illegal mining activity	Illegal mining transportation activity	FIR filed	Amount of fine imposed
19	04	15	19	Rs. 5.872 lacs

- It was informed by AME, Mining Department Rupbas, Tehsil-Rupbas, District Bharatpur that 304 cases of illegal mining activities were identified and necessary action was taken details of which have been forwarded vide letter dt. 30-09-2023 **(copy enclosed at annexure-R-15)**, details are as under-

Total cases (2018 to 30-09-2023)	Illegal mining activity	Illegal mining transportation activity	Illegal stock activity	FIR filed	Amount of fine imposed
304	09	293	02	31	Rs. 4.5414906 crores

Besides above, AME, Mining Department Rupbas, Tehsil-Rupbas, District Bharatpur has also submitted that-

- Notices to mines lessees for completion of deficiencies observed during joint visit, have been issued on 29-09-2023.
- No case of silicosis has been filed from the workers those are involved in mining activity in these mines.
- Details of awareness program has been submitted regarding prevention and control of silicosis.
- As per direction of Joint committee a letter has been written by RSPCB Bharatpur to CMHO Bharatpur for providing data of patients of silicosis disease in this area because complainant informed and alleged that the silicosis disease is causing due to these mining operations. **(letter is attached at annexure-R-10)**. No detail has been provided by CMHO Bharatpur so far in this regard.

**Ambient Air quality Monitoring and Assessment:**

As per direction of Joint committee, Ambient air quality monitoring was conducted by the RSPCB on 27-09-2023 at three locations for obtaining representative data of ambient air quality of these sand stone mining cluster Banshi Paharpur block-B zone as mining units are operational in this block only, details of air quality monitoring sites with results are as under-

sr. no.	Monitoring locations	Parameters	Standards in $\mu\text{gm}/\text{M}^3$	Results in $\mu\text{gm}/\text{M}^3$
1	Community Health Center Banshi Paharpur, Tehsil Rupbas, Bharatpur	Particulate matter - PM10	100	85
		Sulphur dioxide as SO <sub>2</sub>	80	7
		Oxides of Nitrogen as NO <sub>x</sub>	80	19.2
2	M/s Deepraj Singh, ML No. Plot No. 43, Block B, Near Village Banshi Paharpur, Tehsil Rupbas, Bharatpur	Particulate matter - PM10	100	<b>107</b>
		Sulphur dioxide as SO <sub>2</sub>	80	5.2
		Oxides of Nitrogen as NO <sub>x</sub>	80	17.2
3	M/s Kapil Agarwal, ML No. Plot No. 13, Block B, Near Village Banshi Paharpur, Tehsil Rupbas, Bharatpur	Particulate matter - PM10	100	<b>117</b>
		Sulphur dioxide as SO <sub>2</sub>	80	5.6
		Oxides of Nitrogen as NO <sub>x</sub>	80	18.4
		Particulate matter – PM2.5	60	<b>76.37</b>

In view of above data of air quality sampling results, parameters as PM-10 and PM 2.5 are exceeding the prescribed limits. **(Monitoring reports are attached at Annexure-R-11)**. Parameters (particulate matter) are exceeding the prescribed limits due to Dust emission during vehicular movements, approach

roads are not metaled to control fugitive dust emission and water sprinkling practice is not in proper manner to efficiently capture the road dust.

### **Conclusion and Recommendations-**

1. The de-notification of the area Band Baretha Wildlife Sanctuary has been done in accordance to law and after following due procedure of the various rules and regulations. ;
2. For the mining units under reference, SEIAA Rajasthan has accorded the EC to Mining Cluster as well as individual lease after due consultation with TTZ Authority and representatives of the TTZ Authority were present during the appraisal of the units. Specific Conditions with respect to projection of TTZ area have been added in the EC granted to these units.
3. The plantation needs to be improved at leases as well as in the entire cluster. Considering the fact that the mines leases are operational for little over one year, there should be a proper plantation planning for entire cluster so as to achieve desired plantation density in coming times. It is pertinent to mention that in addition to the Environment Clearance accorded to the individual leases, The Department of Mines and Geology, GoR has also been accorded Environment Clearance for the development of entire mining cluster and the department is under obligation to fulfill its commitments and ensure the compliance of EC. Plantation in Clusters, Adequate Maintenance of Road Network, demarcation of mining lease through pillars being most important amongst them.
4. Mandatory 6 monthly compliance report has been submitted by 23 Unit out of 41 units. Remaining units have failed to submit the compliance report along with all necessary monitoring data. (List enclosed as Annexure R-16)
5. Illegal mining within the cluster i.e. (a) mining beyond the permissible capacity and (b) mining excavation beyond the allotted lease area; has not been observed in the cluster. Other cases of Illegal mining in Forest and Revenue lands are being attended to by State Forest Department and DMG, GoR respectively. Strict vigilance is to be ensured by the State Government in this regard.
6. Ambient Air quality monitoring was conducted on 27-09-2023 at two locations to get the air quality data at mining site and at one location in village as background data of air quality.

7. As per the analysis report of Ambient Air Quality Monitoring conducted by State Pollution Control Board on 27/09/2023 at 3 locations, it is evident the parameters of PM10 and PM2.5 are marginally beyond the prescribed standards (PM-10 are 107 & 117/against the permissible limit of 100  $\mu\text{g}/\text{M}^3$  and PM2.5 is 76.37/against the permissible limit of 60  $\mu\text{g}/\text{M}^3$  ). The committee is of the opinion that as the main production activity is based on wire saw based block mining, the major source of air emission is Vehicular Movement in the cluster as well as in adjacent road network. Following measures must be taken immediately to address the situation :
- Permanent water sprinklers must be installed on the main haulage roads on the cluster.
  - Wheel washing facility must be developed at individual mine.
  - The Road network in the cluster must be metaled so as to avoid fugitive emissions.
  - The condition of road on the main transportation route must be improved for which the funds available in District Mineral Foundation Trust (DMFT) can be utilized.



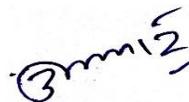
**(Dr. Yogendra Kumar Saxena)**  
Sc-C, CPCB, Bhopal



**(Mahesh Dutt Purohit)**  
Sc-D, MoEF & CC, IRO, Jaipur



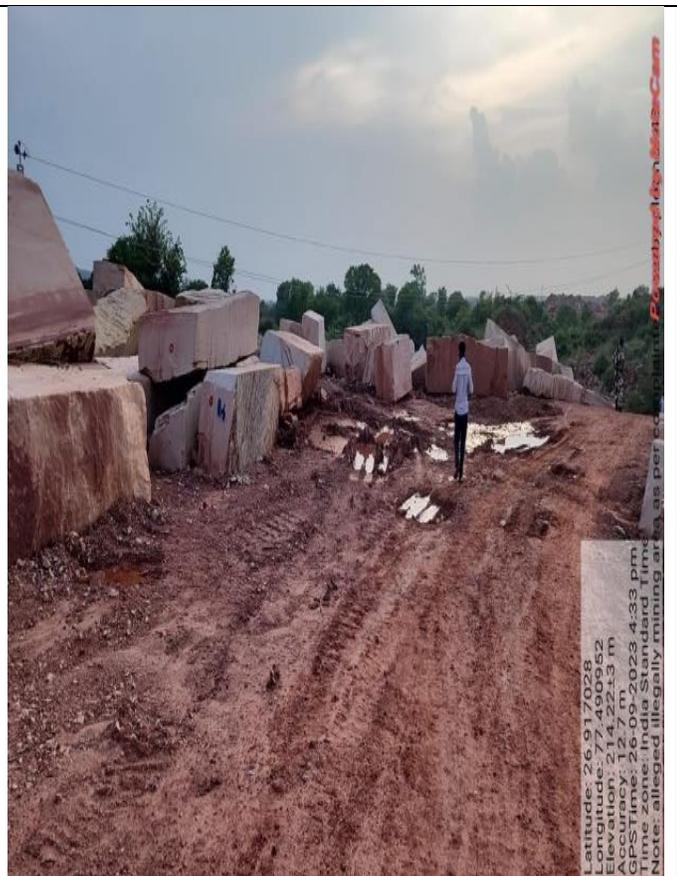
**(Dr. Vishwnath Sharma)**  
Environmental Engineer,  
TTZ, Agra



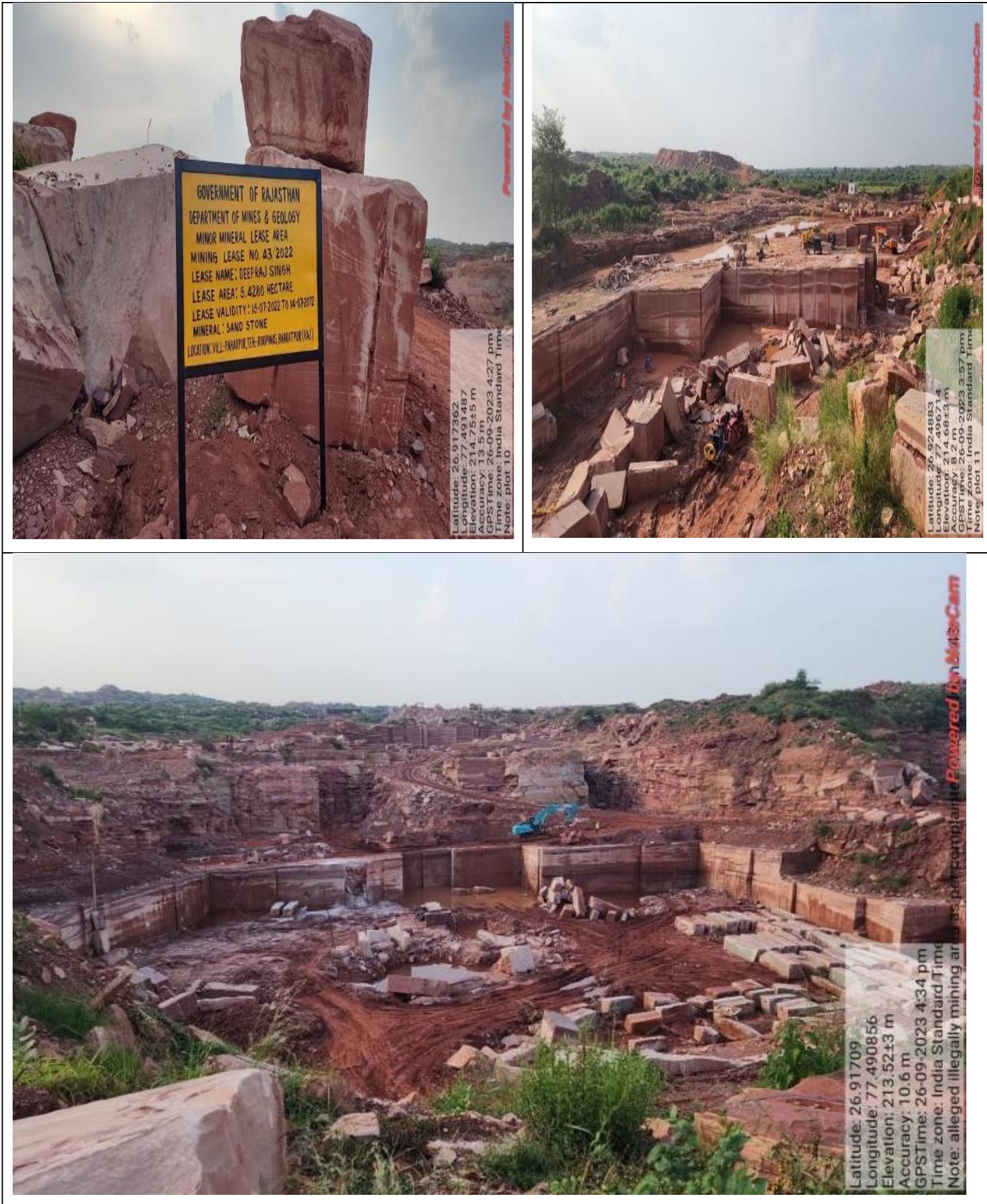
**(Umesh Kumar)**  
Regional Officer  
RSPCB, Bharatpur

**Photographs with GPS location are enclosed herewith -**

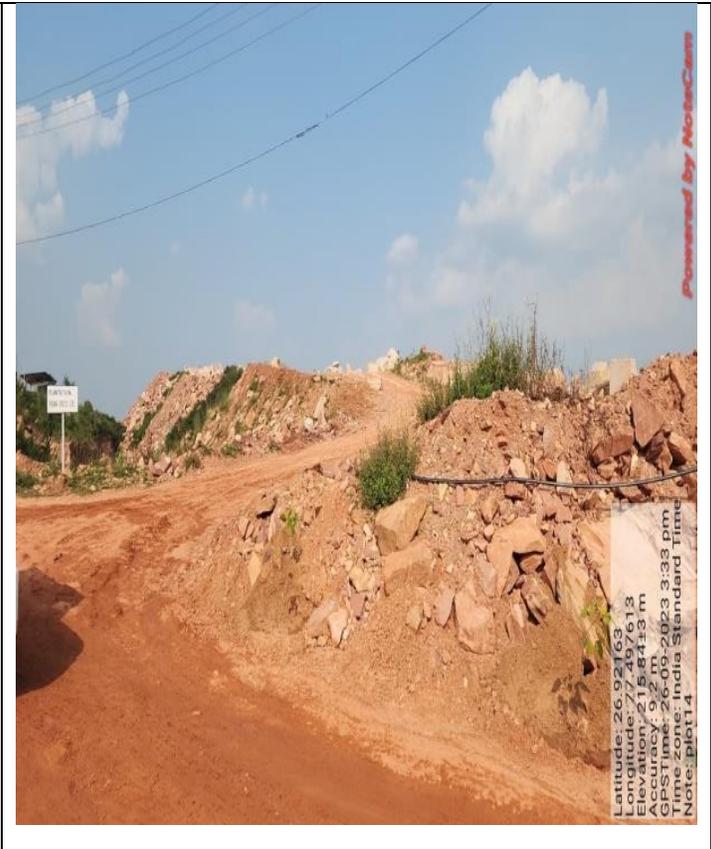
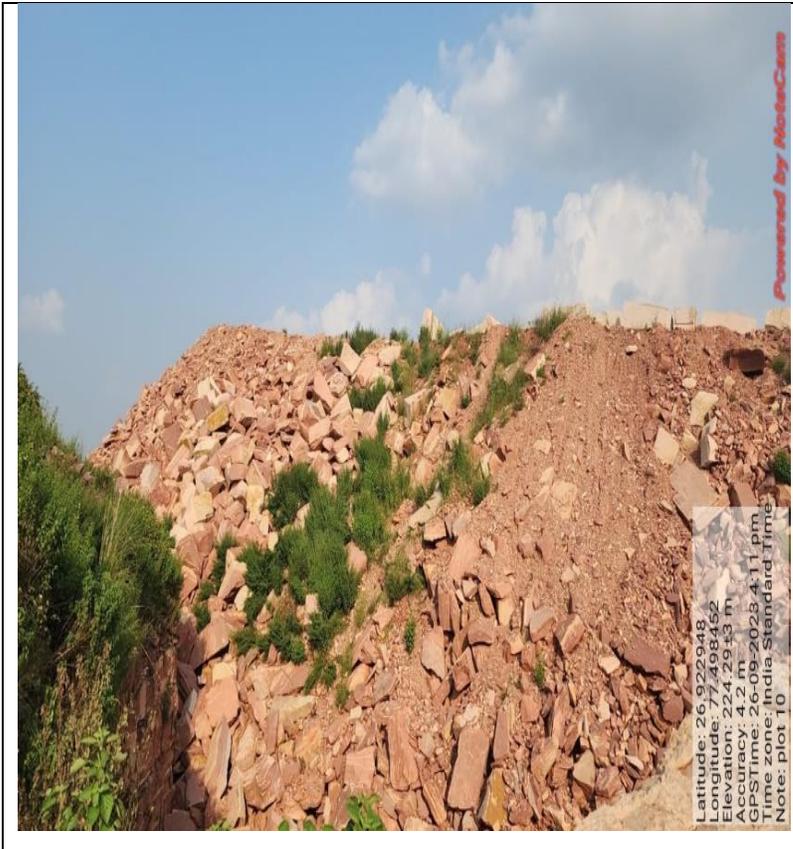
**1. Roads photos of sandstone mining site at Paharpur block B-**



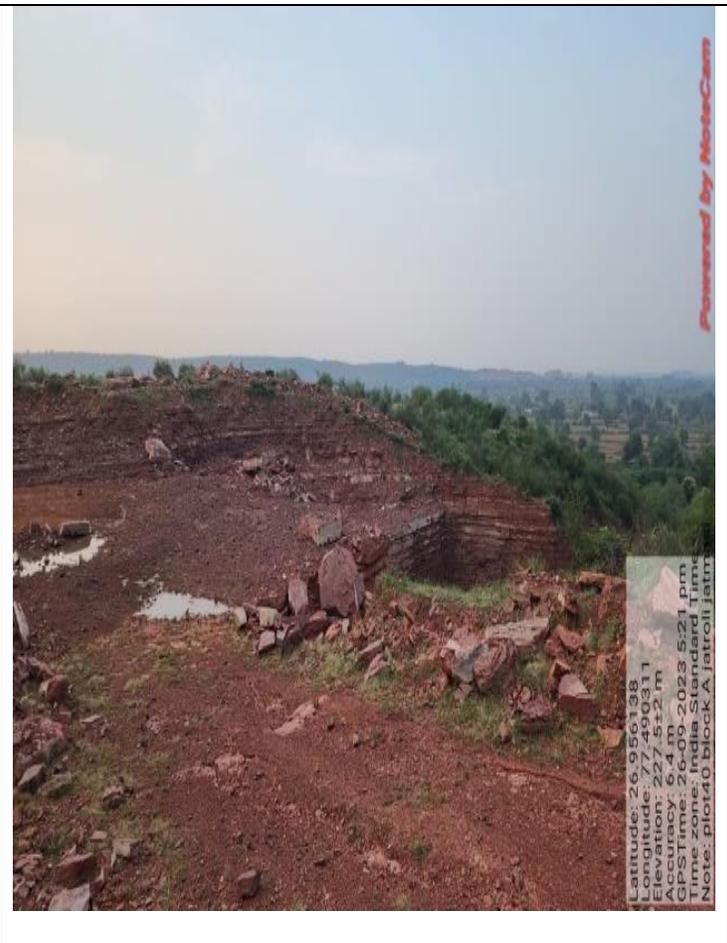
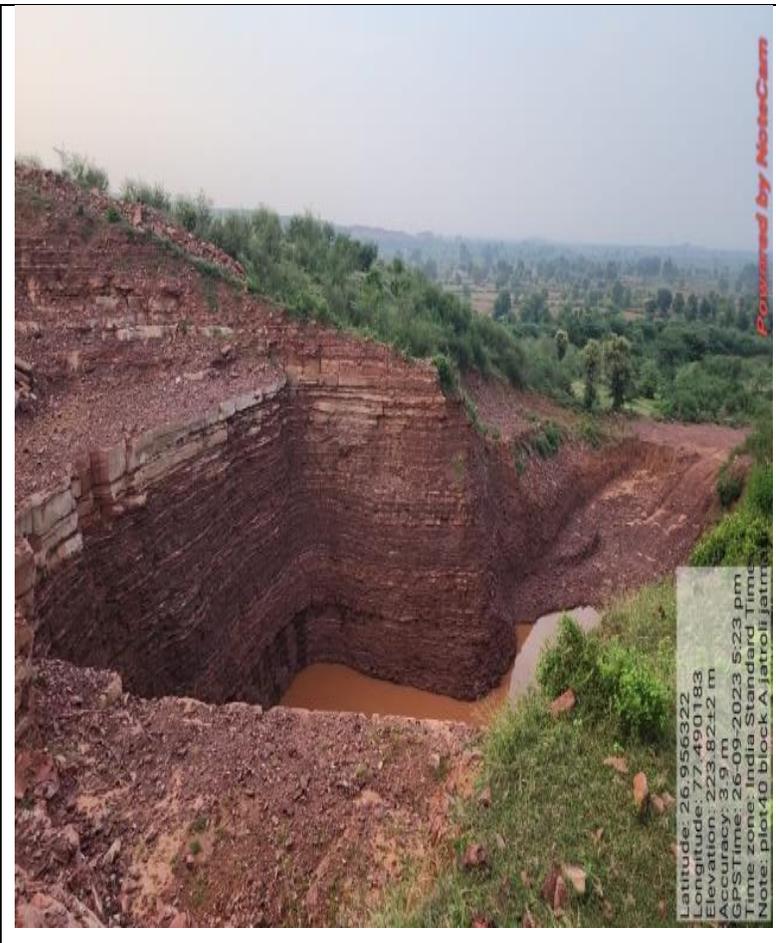
## 2. Mining activity at site of Block B-



**3. Over burden photos of paharpur block B-**



**4. Block A site photos-**



### 5. Plantation at leases area of Block B-



**6. Visit by Members of Joint Committee -**



## 7. Air quality monitoring photos-

Site-1- Community Health Center Banshi Paharpur, Tehsil Rupbas, Bharatpur



Site-2- M/s Deepraj Singh, ML No. Plot No. 43, Block B, Near Village Banshi Paharpur, Tehsil Rupbas, Bharatpur



Site-3- M/s Kapil Agarwal, ML No. Plot No. 13, Block B, Near Village Banshi Paharpur, Tehsil Rupbas, Bharatpur



# Annexure R-1



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE  
CHANGE  
क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional Office,  
Gandhinagar/(Sub-Regional Office, Jaipur)



ए 218&बी216 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - 302004/A-218& B2-216, "ARANYA  
BHAWAN", Jhalana Institutional Area, Jaipur-302004  
दूरभाष/Tel No: 0141-2713858, 2713786 Email: iro.jaipur-mefcc@gov.in

Dated: 20<sup>th</sup> September, 2023

To  
The Member Secretary,  
Rajasthan State Pollution Control Board,  
4-Institutional Area, Jhalana Doongri,  
Jaipur - 302004

Sub: Nomination of an official as a member of committee constituted by  
Hon'ble NGT vide order dated 01.09.2023 in the matter of O.A. No.  
96/2023(CZ); Yadram Vs. State of Rajasthan & Ors- Reg.

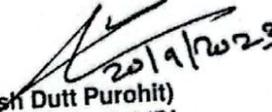
Ref: Letter received from RPCB; dated 18.09.2023.

Sir,

With reference to the above cited subject, and captioned letters regarding  
nomination of the Officer from Ministry of Environment, Forests and Climate  
Change, Government of India in O.A. No. 96/2023(CZ); Yadram Vs. State of  
Rajasthan & Ors, undersigned has been nominated with the following contact  
details (Mob: 9413845550; email: mahesdutt.purohit@gov.in).

2. This issues with the approval of the Competent authority.

Sincerely,

  
(Er. Mahesh Dutt Purohit)  
Joint Director/Scientist 'D'  
Ministry of Environment, Forests and Climate Change  
SRO, Jaipur

Copy to:

1. Smt. Shruti Rai Bhardwaj, Director/Scientist 'F', Monitoring Cell,  
MoEF&CC, New Delhi - For information please.

# Annexure R-1

Encl

## कार्यालय टी०टी०जैड० प्राधिकरण, आगरा।

संख्या: 236 / ITZ(PMU) / OA\_96/2023(CZ) / 2023

दिनांक : 16 / 09 / 2023

विषय— Compliance of order in Original Application No. 96/2023(CZ) titled as Yadram Vs. State of Rajasthan & Ors.

क्षेत्रीय अधिकारी,  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
भरतपुर (राज०)

उपर्युक्त विषयक रजिस्ट्रार, मा०राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ, तृतीय तल, राज्य सूचना आयोग भवन, अरेरा हिल्स, भोपाल-462011 के पत्रांक-NGT-CZB/Jud./2023/131 दिनांक 05.09.2023 (छायाप्रति संलग्न) एवं उसके साथ संलग्न मा०राष्ट्रीय हरित अधिकरण द्वारा विषयगत ओ०ए० के अन्तर्गत दिनांक 01.09.2023 का सन्दर्भ ग्रहण करें, जो दिनांक 16.09.2023 को कार्यालय में प्राप्त हुआ है।

उल्लेखनीय है कि मा०राष्ट्रीय हरित अधिकरण द्वारा पारित उक्त दिनांकित आदेशानुसार सन्दर्भित ओ०ए० में संयुक्त समिति का गठन करते हुये स्थलीय भ्रमणीय उपरान्त वास्तविक एक्शन टेकन रिपोर्ट चार सप्ताह के अन्दर दाखिल किये जाने के निर्देश पारित किये गये हैं। उक्त संयुक्त समिति में टी०टी०जैड० प्राधिकरण के प्रतिनिधि को भी सदस्य नामित किया गया है। उक्त प्रकरण में आपको नोडल एजेन्सी नामित किया गया है। प्रकरण में अगली सुनवाई की तिथि 04.10.2023 नियत है।

तत्क्रम में अवगत कराना है कि विषयगत प्रकरण में टी०टी०जैड० प्राधिकरण की ओर से प्रतिनिधित्व किये जाने हेतु सदस्य के रूप में डॉ०विश्वनाथ शर्मा, पर्यावरण अधिकारी, टी०टी०जैड० प्राधिकरण, आगरा को नामित किया गया है।

अतः प्रकरण की महत्ता एवं समयबद्धता को दृष्टिगत रखते हुये मा०राष्ट्रीय हरित अधिकरण द्वारा पारित उक्त आदेशानुसार गठित समिति द्वारा स्थलीय भ्रमण हेतु तिथि व समय निर्धारित कर सूचित करने का कष्ट करें ताकि डॉ०विश्वनाथ शर्मा स्थलीय भ्रमण हेतु निर्धारित तिथि/समय पर उपस्थित हो सकें।

संलग्नक—यथोपरि।

उपाध्यक्ष / सदस्य-संयोजक

प्रतिलिपि:-

1. मण्डलायुक्त/अध्यक्ष महोदया, टी०टी०जैड० प्राधिकरण, आगरा को अवलोकनार्थ प्रेषित।
2. सदस्य-सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर (राज०) को उपरोक्तानुसार आवश्यक कार्यवाही हेतु प्रेषित।

उपाध्यक्ष / सदस्य-संयोजक



# Annexure R-1

क्षेत्रीय निदेशालय (मध्य), भोपाल  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.-96/2023 (CZ)/1155-

दिनांक: 25 सितंबर, 2023

प्रति,

**Most urgent**  
**NGT Case**

सदस्य सचिव  
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड  
 ए-4, इस्टीट्यूशनल एरिया  
 झालाना डूंगरी  
 जयपुर - 302 004

विषय: NGT OA No. 96/2023(CZ) "Yadram Vs. State of Rajasthan & Ors." में  
 अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा प्रकरण में पारित आदेश दिनांक 01.09.2023

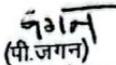
महोदय,

उपरोक्त विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ताज ट्रेपेज़ियम जोन प्रदूषण (रोकथाम एवं नियंत्रण) प्राधिकरण, जयपुर हाऊस, आगरा तथा राजस्थान प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

उपरोक्त समिति द्वारा स्थान का दौरा करने के पश्चात् Factual and Action Taken Report र सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में राजस्थान प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में आगामी सुनवाई दिनांक: 04.10.2023 नियत है।

पूर्व में इस कार्यालय से डॉ. अनूप चतुर्वेदी, वैज्ञानिक-ख को नामित किया गया था, परन्तु किन्हीं कारणों के चलते उनके द्वारा संयुक्त समिति के निरीक्षण के दौरान उपस्थित होना संभव नहीं हो पा रहा है। अतः उक्त कार्य हेतु इस कार्यालय से डॉ. वाय. के. सक्सेना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल- [drvksaxena.cpcb@gov.in](mailto:drvksaxena.cpcb@gov.in)) को नामित किया गया है।

भवदीय,

  
 (पी. जगन)  
 क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
- (2) डॉ. वाय.के. सक्सेना, वैज्ञानिक 'ग', के.प्र.नि.बोर्ड क्षे.नि., भोपाल
- (3) क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बोर्ड, भरतपुर

- की ओर कृपया सूचनार्थ।  
 - की ओर सूचनार्थ एवं पालनार्थ।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"  
 पर्यावरण परिसर, ई-5, अररा कालोनी, भोपाल-462016  
 ई-मेल: [epcb.bhopal@gov.in](mailto:epcb.bhopal@gov.in), वेबसाइट: [www.epcb.nic.in](http://www.epcb.nic.in)  
 क्षेत्रीय निदेशक कार्यालय: 0755-2775385, 2775386  
 क्षेत्रीय निदेशक कार्यालय: 0755-2775384

मुख्यालय:  
 परिवेश भवन  
 पूर्वी अर्जुन नगर, दिल्ली-110032  
 दूरभाष नं: 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार

# Annexure R-1



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
4, Institutional Area, Jhalana Doongri, Jaipur.  
Phone: 5101871, 5101872, EAPBX: 5159600, 5159699

Email

Urgent-NGT Matter

No. F.10 (520) RPCB/Legal/NGT/2023/ 2326-29

Date: 18/9/2023

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bharatpur

Sub: - Hon'ble National Green Tribunal order dated 01.09.2023 in Original Application no. 96/2023 (CZ) Yadram Vs State of Rajasthan & Others.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 31.08.2023 directed as follow:-

"14. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- (i) One representative from MoEF&CC.
- (ii) One representative from Central Pollution Control Board.
- (iii) One representative from Taz Trapezium Zone Pollution (Prevention and Control) Authority, Jaipur House, Agra
- (iv) One representative from State Pollution Control Board

15. We further direct the Committee to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.

16. In case mining is found in violation of environmental rules, EC conditions and order of Hon'ble Supreme Court of India with regard to Taz Trapezium Zone, necessary actions must be initiated immediately and further action taken report be filed before this Tribunal."

You are hereby Nominated as member of the committee and appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble Tribunal order dated 01.09.2023 and file the joint committee report. The Hon'ble NGT order dated 01.09.2023 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai. N.)  
Member Secretary o/c

Copy to following for information and to nominate member of the committee for compliance of Hon'ble NGT order dated 01.09.2023:-

1. Deputy Inspector General of Forests, IRO, MOEF&CC, Aranya Bhawan, Jaipur.
2. Member Secretary, Central Pollution Control Board, New Delhi.
3. Member Coordinator, TTZ Authority, Agra, Uttar Pradesh.

Member Secretary  
o/c

Signature valid

Digitally signed by N.Vijai  
Designation: Member Secretary  
Date: 2023.09.15 12:55:45 IST  
Reason: Approved

RajKaj Ref No. : 4736990



# Annexure R-2

05644.238114



## क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल  
जिन्दल हॉस्पिटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)



### उपस्थिति विवरण प्रपत्र

माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 96/2023 (सी.जैड.) यादराम विरुद्ध स्टेट ऑफ राजस्थान व अन्य के सम्बन्ध में दिनांक 26.09.2023 को अपराह्न 11:30 बजे आयोजित बैठक का उपस्थिति विवरण प्रपत्र :-

क्र.सं.	उपस्थित व्यक्ति का नाम व पद	ईकाई का नाम	मोबाइल नं.	हस्ताक्षर
1	MHESH DUTT PURONT	NOEFSC, 402 Sho Jaipur	949945530	
2	Umesh Kumar	RO, RPCB, Bharatpur	9509508228	
3	M. Yogendra Kumar Saxena	CPCB, RD Bharatpur	942567778	
4	D.P.S. Meena	SO, RPCB, BTP	9252067443	
5	Dr. Vishwanath Sharma	EO, TTA, Agra	9415348025	
6	Devedra Chohan	AM.E. Roadways	9187347125	
7	Bacharan	JEE, RO, RPCB Bharatpur	9950631914	
8	Anurag Tripathi	JEE, RO, RPCB Bharatpur	700730092	
9	P. V. Sharma M.P.	M.P. Mining Dept Jaipur	9414895374	
10	Narendra Singh	JEE, RO, RPCB, Bharatpur	9315665199	
11	Yashraj	GIA Mirzapur at Estn 04/2022	9799600332	
12	Gaurav Bhardwaj	KKG Construction 25/2022	9799904517	
13	Rishabh Sharma	Jagat Chodary 23/2022	995045555	
14	Manvendra Singh	Infinity Stonex India Pvt. Ltd. 07/22, 2022	7976858578	
15	Sumit	Anil Kanti Parasad Podar S. 5. 6. 15 + PLOT NO	9001275438	

# Annexure R-2

05644.238114



## क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल  
जिन्दल हॉस्पिटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)



### उपस्थिति विवरण प्रपत्र

माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 96/2023 (सी.जेड.) यादराम विरुद्ध स्टेट ऑफ राजस्थान व अन्य के सम्बन्ध में दिनांक 26.09.2023 को अपरान्ह 11:30 बजे आयोजित बैठक का उपस्थिति विवरण प्रपत्र :-

क्र.सं.	उपस्थित व्यक्ति का नाम व पद	ईकाई का नाम	मोवाइल नं.	हस्ताक्षर
16	Manvendra Singh	Devdeshnath Remedies Private Limited Plot No. 9, 10, 14, 21, 27, 28	7576858578	
17	Ajay Chavan	R.B. Distributor Prt. Ord. 17/2022/19/2022	7602883327	
18	Kupil Agrawal	ML No -13/2022 Kupil Agrawal.	9001100731	
19	PANKAJ TIWARI	ML No :-18/2022 24/2022	9982206553	
20	SANDEEP MISHRA	ML NO: 43/2022 16/2022	7414024325	
21	WAL GOVIND SHARMA	ML NO. 29/2022 16/2022	8094015053	
22	MUKESH Chandel	ML No 8	9414485618	
23	B.H. Shrivastava	ML No. 41	9310191203	
24	—	—	—	—
25	—	—	—	—
26	—	—	—	—
27	—	—	—	—
28	—	—	—	—
29	—	—	—	—
30	Himanshu meenoj	Sunlight minerals ML- 30-32/2022	9828342019 97,85,767273	

# Annexure R-2

05644.238114.



## क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल  
जिन्दल हॉस्पिटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)



### उपस्थिति विवरण प्रपत्र

माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 96/2023 (सी.जैड.) यादराम विरुद्ध स्टेट ऑफ राजस्थान व अन्य के सम्बन्ध में दिनांक 26.09.2023 को अपरान्ह 11:30 बजे आयोजित बैठक का उपस्थिति विवरण प्रपत्र :-

क्र.सं.	उपस्थित व्यक्ति का नाम व पद	ईकाई का नाम	मोबाइल नं.	हस्ताक्षर
31	—	—	—	—
32	—	—	—	—
33	—	—	—	—
34	—	—	—	—
35	कुलदीप सिंह	डिप्टी एग्जिक्यूटिव	9785990998	
36	"	"	"	
37	यादराम कुशवाह	नं. प्रो. पाठ सिर्जित	9799113799	यादराम
38	तेज पाल चौहान	एडमिनिस्ट्रेशन	7665036469	
39				
40				
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# Annexure R-3

1

ITEM NO.1

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((1) IA NO. 42482/2020 (APPLN. FOR MODIFICATION OF ORDER DT. 06.12.2019 ON BEHALF OF STATE OF U.P.)(2) IA NO. 577/2017 AND 20441 AND 20444/2021 (APPLNS. FOR PERMISSION REGARDING CUTTING OF TREES, PERMISSION TO FILE ADDL. AFFIDAVIT AND EXEMPTION FROM FILING O.T. ON BEHALF OF PUBLIC WORKS DEPTT, STATE OF U.P.)(3) IA NOS. 70309 AND 70312/2021 (APPLNS. FOR PERMISSION FOR FELLING OF TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF STATE OF U.P.)"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED."ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.PETITIONER-IN-PERSONMR. A.D.N. RAO,MR. AMRISH KUMAR,MR. M.K. MARORIA,MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. KAMLENDRA MISHRA, MR.ANKUR PRAKASH, MR. L.R. SINGH, ADVOCATES)

Date : 08-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

Mr. Annam D. N. Rao, AOR (Amicus Curiae)

For Petitioner(s) Petitioner-in-person

Applicant-in-person, AOR

Mr. Atishi Dipankar, AOR

For Respondent(s) Mr. Tushar Mehta, Ld. SG  
Ms. Aishwarya Bhati, Ld. ASG  
Mr. Saurabh Mishra, Adv.  
Mr. Aditya Mishra, Adv.  
Mr. D.L.Chidananda Adv.  
Ms. Suhasini Sen Adv.  
Ms. S.S.Rebello, Adv.  
Ms. Kanu Aggarwal,Adv.  
Ms. Archana Pathak Dave,Adv.  
Mr. Gurmeet Singh Makker, AOR

Signature Not Verified  
Digitally signed by  
Charanjeet Kaur  
Date: 2021.12.13  
17:22:44 IST  
Reason: 

# Annexure R-3

2

Ms. Aishwarya Bhati, Ld. ASG  
Mr. R. Balasubramaniam, Sr. Adv.

Ms. Rashmi Malhotra, Adv.  
Mr. Adit Khorana, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Amrish Kumar, AOR

Ms. Aishwarya Bhati, Ld. ASG  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Siddhart Krishan Dwivedi, Adv.  
Mr. Ashivan Mishra, Adv.  
Mr. Anurag Tiwari, Adv.  
Mr. Kamendra Mishra, AOR

Mr. S. Wasim A. Qadri, Sr. Adv.  
Mr. Lakshmi Raman Singh, AOR  
Mr. Tamim Qadri, Adv.  
Mr. Saeed Qadri, Adv.

Dr. Manish Singhvi, Sr. Adv.  
Mr. Arpit Parkash, Adv.  
Mr. Sandeep Kumar Jha, AOR

Mr. Ankur Prakash, AOR  
Mr. Ankur Bansal, AOR  
Mr. Davesh Bhatia, Adv.

Mr. Siddhesh Kotval, Adv.  
Ms. Anu Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Ms. Pragya Bansaiyan, Adv.  
Mr. Akash Singh, Adv.  
Mr. Nirnimesh Dubey, AOR

Mrs. Suchitra Atul Chitale, AOR

Mr. Badri Prasad Singh, AOR

Mr. Ravi Prakash Mehrotra, AOR

M/s. Lawyer S Knit & Co, AOR

Mr. Vijay Panjwani, AOR

Mr. M. R. Shamshad, AOR

Mr. Abhimanyu Mahajan, Adv.  
Mr. E. C. Agrawala, AOR  
Mr. Mayank Joshi, Adv.

Mr. Sudhir Kulshreshtha, AOR

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3

Mr. Vishwajit Singh, AOR

Mr. P. K. Manohar, AOR

Mr. Ajit Sharma, AOR

Mr. Nikhil Goel, AOR

Mr. Pradeep Misra, AOR

Mr. Daleep Dhyani, Adv.

Mr. Suraj Singh, Adv.

Mr. Bhuwan Chandra, Adv.

Mr. Manoj Kr Sharma, Adv.

Sh. Rakesh Mudgal, Ld. AAG

Mr. Kailash C. Mudgal, Adv.

Dr. Monika Gusain, AOR

Mr. Ajay Bansal, Ld. AAG Haryana

Mr. Gaurav Yadav, Adv.

Ms. Neena Bansal, Adv.

Ms. S. K. Visen, AOR

Mrs. Rachana Joshi Issar, AOR

Dr. (Mrs.) Vipin Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Prashant Kumar, AOR

Mr. P. Narasimhan, AOR

Mr. Rajiv Tyagi, AOR

M/S. Manoj Swarup And Co., AOR

Mr. Ajay K. Agrawal, AOR

Mr. Vipul Rana, Adv.

Dr. Sumant Bhardwaj, Adv.

Mr. Vedant Bhardwaj, Adv.

Ms. Mridula Ray Bharadwaj, AOR

Mr. Shiv Prakash Pandey, AOR

Mrs. Laxmi Arvind, AOR

Mrs. Rachna Gupta, AOR

Mr. Gaurav Agrawal, AOR

# Annexure R-3

4

Mr. Arvind Kumar Sharma, AOR

Mr. Shantanu Krishna, AOR

Mr. Abhinav Agrawal, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Dhiraj Kumar, Adv.

Mr. Sanveer Mehlwal, Adv.

Mr. Abdul Gaffar, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Saurabh Mishra, AOR

Mr. Gaurav Goel, AOR

Mr. Nischal Kumar Neeraj, AOR

M/S. Gsl Chambers, AOR

Ms. Aparna Bhat, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. A.D.N. Rao, learned counsel is appointed as Amicus Curiae to assist this Court in this writ petition and connected matters.

IA NO.42482/2020

On 22.03.2018, an order of status quo was passed in the Taj Trapezium Zone (TTZ). This Court was informed by the State of Uttar Pradesh that a vision document is being prepared in consultation with the School of Planning and Architecture. The first draft of the vision document was filed before

# Annexure R-3

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this Court. Mr. A.D.N. Rao, learned Amicus Curiae submits that a decision has to be taken on the vision document by this Court.

I.A. No.103908 of 2019 was filed by the State of Uttar Pradesh for clarification of the status quo order passed on 22.03.2018. The said I.A. was disposed of on 06.12.2019. In the order dated 06.12.2019, the State Government and other statutory authorities were permitted to grant environmental clearances necessary for providing essential public facilities including drinking water supply, sewerage treatment plant, drainage system, solid waste disposal, Common Effluent Treatment Plant, Bio Medical Waste Treatment Facility, and Waste to Energy Plants etc. The authorities were at liberty to consider requests for relocating eco-friendly non-polluting industrial units, subject to meticulously compliance of environmental laws and all norms/conditions laid down by this Court. This Court made it clear that the embargo on granting clearances for shifting of any heavy industry shall continue till a final decision is taken on the vision document.

This Interlocutory Application is filed for certain clarifications/modification of the Order dated 06.12.2019. By an Order dated 29.01.2021,

## Annexure R-3

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clarification sought in prayer clauses (a),(b) and (c) were made by this Court. In respect of the clarification of the Order dated 06.12.2019 pertaining to the concurrence with the Central Empowered Committee (CEC) and opinion of NEERI as mentioned in paras 8 and 9 of the Order, learned Amicus Curiae in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh submitted a note. It has been agreed that a representative of NEERI shall be included as a Member in the Environmental Appraisal Committee (EAC) and State Environmental Appraisal Committee (SEAC) constituted by the Ministry of Environment, Forest and Climate Change for dealing with industrial units falling in TTZ Area.

In respect of industrial units where the Air Pollution Score as per CPCB and UPPCB is between 11 to 20, sectorial guidelines shall be obtained from NEERI. No industrial units shall be cleared by the State till sectorial guidelines are obtained from NEERI. For those industrial units having Air Pollution more than 20, the concurrence/opinion of NEERI will have to be obtained.

In case of the need for felling trees to set up industrial units/projects, the matter shall be

# Annexure R-3

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referred to the CEC for its opinion/concurrence. Where there is no need for felling of trees, a declaration shall be obtained from the industrial units/projects to that effect. The declaration shall be accompanied by an affidavit and photograph of the site along with the Key Plan of the site. The said declaration along with the other documents shall be forwarded to the concerned District Forest Officer. In case, incorrect information has been given by the declarant, suitable legal action shall be taken.

After hearing learned Amicus Curiae and Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh, we modify the order passed by this Court on 06.12.2019 in respect of the prayer (d) and (e) in IA No.42482/2020 in terms of the note referred to above.

Learned Additional Solicitor General appearing for the State of Uttar Pradesh shall confer with learned Amicus Curiae and the petitioner-in-person and discuss the proposals that are made in the vision document.

I.A. stands disposed of.

IA NO.577/2017

This application is filed by the State of Uttar Pradesh for permission to fell 2940 trees for

# Annexure R-3

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the purpose of widening of the Mathura-Deeng (Gobardhan) Road [Four lanes Road], which falls in the TTZ Area. CEC has filed a report making certain observations/recommendations in respect of the permission sought for felling of the trees. By an Order dated 02.12.2020, Ms. Aishwarya Bhati, learned ASG was directed to obtain instructions on the method of evaluation for the loss of trees. This Court was informed by the learned Amicus Curiae that a system of Net Present Value (NPV) is followed. Mr. Rao has placed an Order dated 25.03.2021 passed in SLP (Civil) No.25047 of 2018. By the said order, a committee was appointed to recommend on the various aspects which are as follows :

(a) Develop a set of scientific and policy guidelines that shall govern decision making with respect to cutting of trees for developmental projects.

(b) These guidelines may specify the species of trees in categories based upon their environmental values considering the age and girth of the trees etc.

(c) The guidelines may provide special treatment for geographical area or eco-sensitive area, they may identify areas which need to be regulated and even identify a minimum threshold beyond which the guidelines will apply.

(d) The guidelines shall prescribe a mechanism for assessment of both intrinsic and instrumental value of the trees, based not only on the value of timber, but also the ecosystem services rendered by the trees and its special relevance, if any, to the habitat of other living organisms, soil, flowing and underground water.

# Annexure R-3

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(e) The guidelines shall also mandate rules regarding alternate routes/sites for roads/projects, and possibilities for using alternate modes of transport like railways or water-ways.

(f) The guidelines shall also prescribe the mode of compensation financial and otherwise, the stage of depositing such compensation and the process that governs the computation and recovery. In this regard, the committee may consider the existing regulatory framework regarding calculation of Net Present Value (NPV) and may suggest necessary modification.

(g) In addition, the guidelines shall also specify the manner and mechanism of compensatory afforestation to be carried out using the deposited compensation, consistent with the native ecosystem, habitat and species.

(h) The Committee may consider the need for any permanent expert body and its proposed structural form.

(i) Any other issue incidental to the aforesaid objectives.

We are informed that the report of the Committee on these recommendations is awaited.

In the meanwhile, the State of Uttar Pradesh has reduced the number of trees that are required to be felled for widening of Mathura-Deeng(Gobardhan) Road[Four lanes Road] from 2940 to 1803. CEC has recommended acceptance of the proposal made by the State of Uttar Pradesh subject to the following conditions :

i) Clearance under the Forest (Conservation) Act, 1980 will be obtained for the diversion of 22.8406 Ha of protected forest and felling of 2940 trees standing on that land;

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ii) The felling of trees along the Mathura - Deeng Road to the Rajasthan border shall be restricted to the bare minimum and which is absolutely unavoidable;

(iii) Compensatory plantation of minimum 30000 trees of indigenous species in lieu of 2940 trees being felled would be undertaken by the Regional Director, Social Forestry, Agra at the cost of the Applicant on the 30.067 Ha of non-forest land allotted and earmarked for this purpose in Village Madaur, Tehsil Mahavan District Mathura falling within TTZ area;

iv) The 30.067 Ha of Compensatory afforestation land shall be chain link fenced on a two feet high footwall and shall be handed over to the Forest Department of Uttar Pradesh for raising compensatory plantation;

v) The cost of the compensatory afforestation as assessed by the Uttar Pradesh Forest Department at present day cost will be deposited in a saving bank account in a nationalized bank for implementation of the compensatory afforestation scheme;

vi) Permission for felling of trees will be granted by the State Forest Department only after taking clearance under FC, Act 1980 and the funds required for compensatory afforestation are deposited with the Forest Department;

vii) The Chairman, Taj Trapezium Zone (Divisional Commissioner, Agra) will take all necessary measure to ensure that no felling of trees takes place within the area falling in TTZ without first obtaining permission of this Hon'ble Court; and

viii) The Regional Office of the Ministry of Environment, Forest and Climate Change will monitor the implementation of compensatory planting activity.

On a careful consideration of the matter and after hearing Ms. Aishwarya Bhati, learned ASG, Mr. S. Wasim A. Qadri, learned senior counsel appearing

# Annexure R-3

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for the State of Uttar Pradesh (applicant) and Mr. A.D.N. Rao, learned Amicus Curiae, we are of the considered view that permission be granted for felling of 1803 trees for the purpose of widening of Mathura-Deeng (Gobardhan) Road [Four lanes Road] in strict compliance of the conditions that are recommended by the CEC.

In addition, payment for the trees felled shall be determined after a report is submitted by the committee appointed by this Court on 25.03.2021, subject to the final acceptance by this Court. The Committee shall submit its report within a period of four weeks from today.

## IA NO.70309 OF 2021

Issue notice to the CEC.

List these Interlocutory Applications along with IA No.91486/2021, IA Nos.46595, 51269 of 2017, 19749 of 2018 and CEC Report No.14,15 & 16 of 2021, on 02.02.2022.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master

# Annexure R-3

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. 103908 OF 2019

IN

WRIT PETITION (CIVIL) NO. 13381 OF 1984

M.C. MEHTA

.....PETITIONER

VERSUS

UNION OF INDIA & OTHERS

.....RESPONDENT(S)

WITH

INTERLOCUTORY APPLICATION NOS. 87792 AND 105655 OF 2019

IN

WRIT PETITION (CIVIL) NO. 13381 OF 1984

AND

INTERLOCUTORY APPLICATION NOS. 87790 AND 105652 OF 2019

IN

WRIT PETITION (CIVIL) NO. 13381 OF 1984

ORDER

I.A. NO. 103908 OF 2019 :

This Interlocutory Application has been moved by the State of

Signature Not Verified  
Digitally signed by  
RACEM  
Date: 2019.12.06  
18:06:51  
Reason: 

Uttar Pradesh seeking clarification of this Court's order of 22 March 2018

directing Status Quo. We have heard Ms. Aishwarya Bhati, Additional

## Annexure R-3

Advocate General and Mr. M.C. Mehta, the petitioner-in-person. We have also perused our earlier Orders and the affidavit filed by the Commissioner, Agra Division and Chairman, Taj Trapezium Zone Pollution (Prevention and Control) Authority, Agra.

2. On 08 December 2017, this Court identified an urgent public interest in preparing a future-oriented comprehensive Vision Plan to preserve the Taj and its environs, being the Taj Trapezium Zone (for short, "TTZ") which is spread over six districts of Uttar Pradesh and one district (Bharatpur) in Rajasthan. Directions were issued to undertake such exercise with consultation of all stake holders as well as experts in heritage (both cultural and historical), environment, wildlife and pollution-prevention. Consultation with civil society was also mandated, including with Mr. M.C. Mehta who has dedicated numerous decades to protecting the Taj.

3. Thereafter on 22 March 2018, learned counsel for Uttar Pradesh submitted that a vision document was likely to be prepared in consultation with the School of Planning and Architecture and that a Project Committee had been constituted for such purpose. This information was directed to be conveyed to Mr. Mehta along with the terms of reference of the Committee so that he could suggest requisite modifications and solutions.

## Annexure R-3

4. Since learned counsel for Uttar Pradesh informed that a first draft of the vision document would take approximately four months, this Court directed that “***Until then, there will be a status quo in the Taj Trapezium Zone (TTZ).***”

5. While seeking clarification of the above reproduced status quo order, it has been stated by the State of U.P. that the first draft of the vision document prepared by the School of Planning and Architecture, New Delhi was filed with the Registry on 24 July 2018. Thereafter, the matter was heard on 13 February 2019 when the State Government was allowed to give its suggestions within four weeks, which were so submitted on 03 April 2019. It has been further explained to us how various authorities are facing difficulties in deciding such environmental clearances, causing hardship to both the State Government and the public.

6. Learned Counsel for Uttar Pradesh thus submits that in view of compliance of the ‘conditional’ status quo order, the State Government and other statutory authorities may now be permitted to grant environmental clearances which are necessary for providing essential public facilities including drinking water supply, sewerage treatment plant, drainage system, solid waste disposal, Common Effluent Treatment Plant, Bio Medical Waste Treatment Facility, and Waste to Energy Plants etc.

7. In light of the aforementioned amenities being crucial for

## Annexure R-3

securing basic living conditions of TTZ's residents, we are of the opinion that there need not be any impediment for granting necessary clearances for the same. We are conscious of the fact that citizens have a fundamental right to such essential amenities; and how counter-intuitively, not allowing construction of such basic infrastructure can itself create new polluting waste and threaten the environment.

8. As regards permission for establishing non-polluting industrial units, it appears to us that only those small, micro and macro level industries which are both non-polluting and eco-friendly and which have necessary clearances from all statutory authorities as well as concurrence of the Central Empowerment Committee and NEERI, can be set-up within the notified industrial area.

9. We, thus, clarify that since the interim order dated 22<sup>nd</sup> March 2018 directing maintenance of status quo was passed to ensure timely submission of the Vision Plan by the State of U.P. and the said direction already stands complied with, there shall be no impediment for the authorities to consider pending environmental clearances which are necessary to secure essential amenities within TTZ. Simultaneously, the State and other statutory authorities are free to consider requests for relocating eco-friendly non-polluting industrial units, subject to them meticulously complying with environmental laws and all norms/conditions

## Annexure R-3

laid down by this Court (including those in the main judgment of 30<sup>th</sup> December 1996). Concurrence with the Central Empowerment Committee and opinion of NEERI shall also be necessary before according such permission.

10. There shall, however, be an embargo on granting clearances to and/or shifting of any heavy industry until a final decision is taken on the vision document. The interlocutory application is accordingly disposed in above terms.

### **I.A. NOS. 87790, 87792, 105655 & 105652 OF 2019 :**

11. In view of the order passed by us separately in IA No. 103908 of 2019, the instant interlocutory applications are disposed with a direction that let appropriate decisions be taken on the applicant industries' applications strictly as per law and prescribed norms within six weeks.

..... CJI.  
(S. A. BOBDE)

..... J.  
(B.R. GAVAI)

..... J.  
(SURYA KANT)

NEW DELHI  
DATED : 06.12.2019

# Annexure R-3

ITEM NO.1501  
( For orders)

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

IA 87790/2019,87792/2019,103908/2019,105652/2019,105655/2019, in Writ  
Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

( [ HEARD BY : HON. THE CHIEF JUSTICE, HON. B.R. GAVAI AND HON. SURYA  
KANT, JJ. ]

IA No. 87792/2019 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 103908/2019 - CLARIFICATION/DIRECTION  
IA No. 105652/2019 - EXEMPTION FROM FILING O.T.  
IA No. 105655/2019 - EXEMPTION FROM FILING O.T.  
IA No. 87790/2019 - INTERVENTION/IMPLEADMENT)

Date : 06-12-2019 These matters were called on for  
pronouncement of judgment today.

Counsel for the parties :

Mr. M.C. Mehta, In Person (NP)

Mr. A.D.N. Rao, Adv.

Ms. Aiswarya Bhati, Sr. Adv.  
Mr. Rajeev Kufmar Dubey, Adv.  
Mr. Kamendra Mishra, Adv.

Mr. Praveen Swarup, Adv.

Mr. Vijay Panjawani, Adv.

Mr. G.S. Makker, Adv.

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Order in the aforementioned applications was  
pronounced.

I.A. No. 103908/2019

I.A. No. 103908/2019 is disposed of in terms  
of the signed order.

I.A. No. 87790, 87792, 105655 & 105652/2019

In view of the order passed in IA No.  
103908/2019, the instant applications are disposed of

# Annexure R-3

with a direction that let appropriate decisions be taken on the applicant industries' applications strictly as per law and prescribed norms within six weeks.

[ CHARANJEET KAUR ]  
A.R.-CUM-P.S.

[ INDU KUMARI POKHRIYAL ]  
ASSTT. REGISTRAR

[ Signed order is placed on the file ]

7



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-18052021-227044  
CG-DL-E-18052021-227044

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 1802]

नई दिल्ली, मंगलवार, मई 18, 2021/वैशाख 28, 1943

No. 1802]

NEW DELHI, TUESDAY, MAY 18, 2021/VAISAKHA 28, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 मई, 2021

का.आ. 1929(अ).—केन्द्रीय सरकार, द्वारा का. आ. सं. 6319 (अ), तारीख 26 दिसंबर, 2018 को भारत के राजपत्र में प्रकाशित, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना में राजस्थान राज्य में बांध बरेठा वन्यजीव अभयारण्य के चारों ओर पारिस्थितिकी संवेदी ज़ोन अधिसूचित किया गया था;

और, राजस्थान राज्य सरकार ने पत्र संख्या 1(71)/बांध बरेठा/वन/2002 पी टी, तारीख 1 अप्रैल, 2021 और तारीख 2 अप्रैल, 2021, के माध्यम से सूचित किया है कि अधिसूचित बांध बरेठा वन्यजीव अभयारण्य के दो अलग खंडों अर्थात् बंसी पहाड़पुर-क और बंसी पहाड़पुर-ख को राजपत्र संख्या एफ1(71)/वन/बांध बरेठा/02 भाग तारीख 23 मार्च, 2021 के तहत गैर-अधिसूचित किया गया है। बंसी पहाड़पुर-क का क्षेत्रफल पारिस्थितिकी संवेदी जोन विस्तार के साथ 221.75 हेक्टेयर और क्रमशः 25 मीटर और 26.356 हेक्टेयर का क्षेत्र है। बंसी पहाड़पुर-ख का क्षेत्रफल पारिस्थितिकी संवेदी जोन विस्तार के साथ 424.81 हेक्टेयर और क्रमशः 25 मीटर और 27.514 हेक्टेयर का क्षेत्र है। राजस्थान राज्य सरकार ने यह भी अनुरोध किया है कि चूंकि उपर्युक्त खंड अब अधिसूचित अभयारण्य का भाग नहीं है, इसलिए इन दोनों खंडों के आसपास के पारिस्थितिकी संवेदी जोन को 53.870 हेक्टेयर (0.5387 वर्ग किलोमीटर) के संयुक्त क्षेत्र के साथ गैर-अधिसूचित करने पर विचार किया जाना चाहिए।

अतः, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) और उपधारा (3) के खंड (v) और (xiv), उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात्:-

- (i) पैरा 1 में, उप-पैरा (1) में, "पारिस्थितिकी संवेदी ज़ोन का क्षेत्रफल 173.92 वर्ग किलोमीटर" शब्दों और अंकों के स्थान पर, "पारिस्थितिकी संवेदी ज़ोन का क्षेत्रफल 173.38 वर्ग किलोमीटर" शब्द और अंक रखे जाएंगे।

- (ii) उपाबंध-IIक से उपाबंध-IIच के स्थान पर, संलग्न उपाबंध रखे जाएंगे ।  
 (iii) उपाबंध-III की सारणी ख में, क्रम सं. 6 और क्रम सं. 15 का लोप किया जाएगा ।

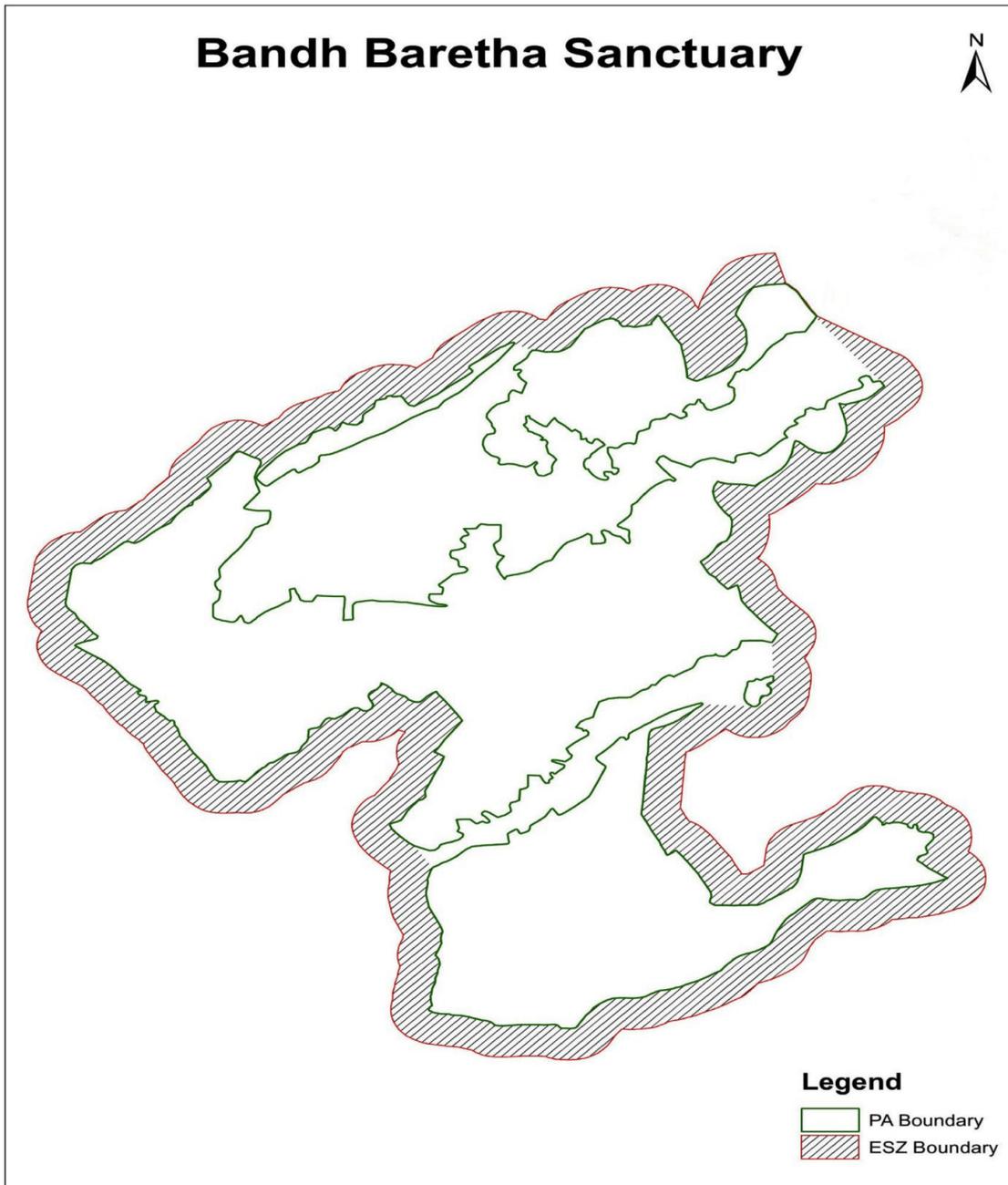
[फा. सं. 25/56/2015-ईएसजेड-आरई]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

**टिप्पण:** मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना संख्यांक का.आ. 6319(अ), तारीख 26 दिसंबर, 2018 द्वारा प्रकाशित की गई थी;

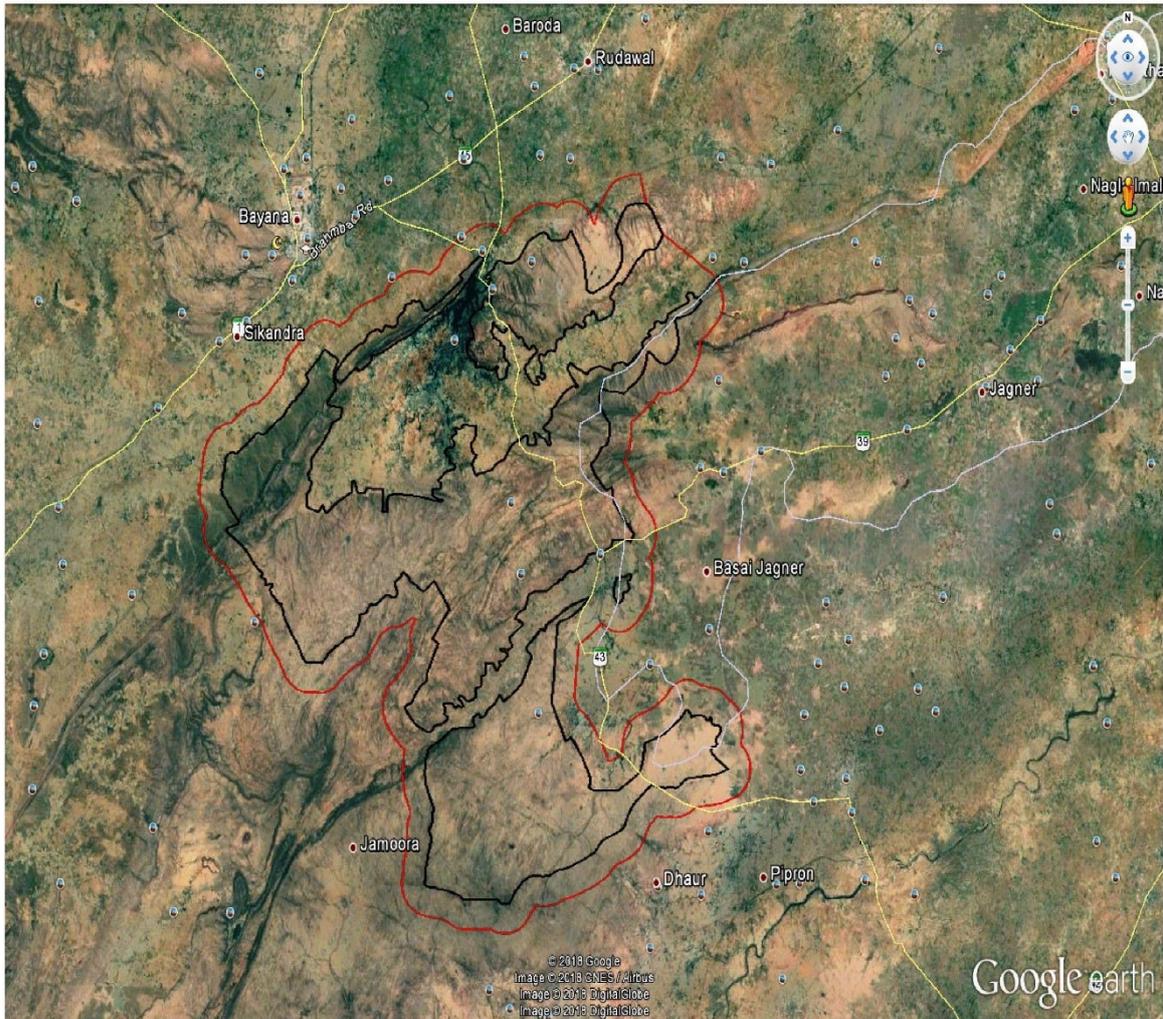
**उपाबंध-IIक**

बांध बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी ज़ोन का मानचित्र



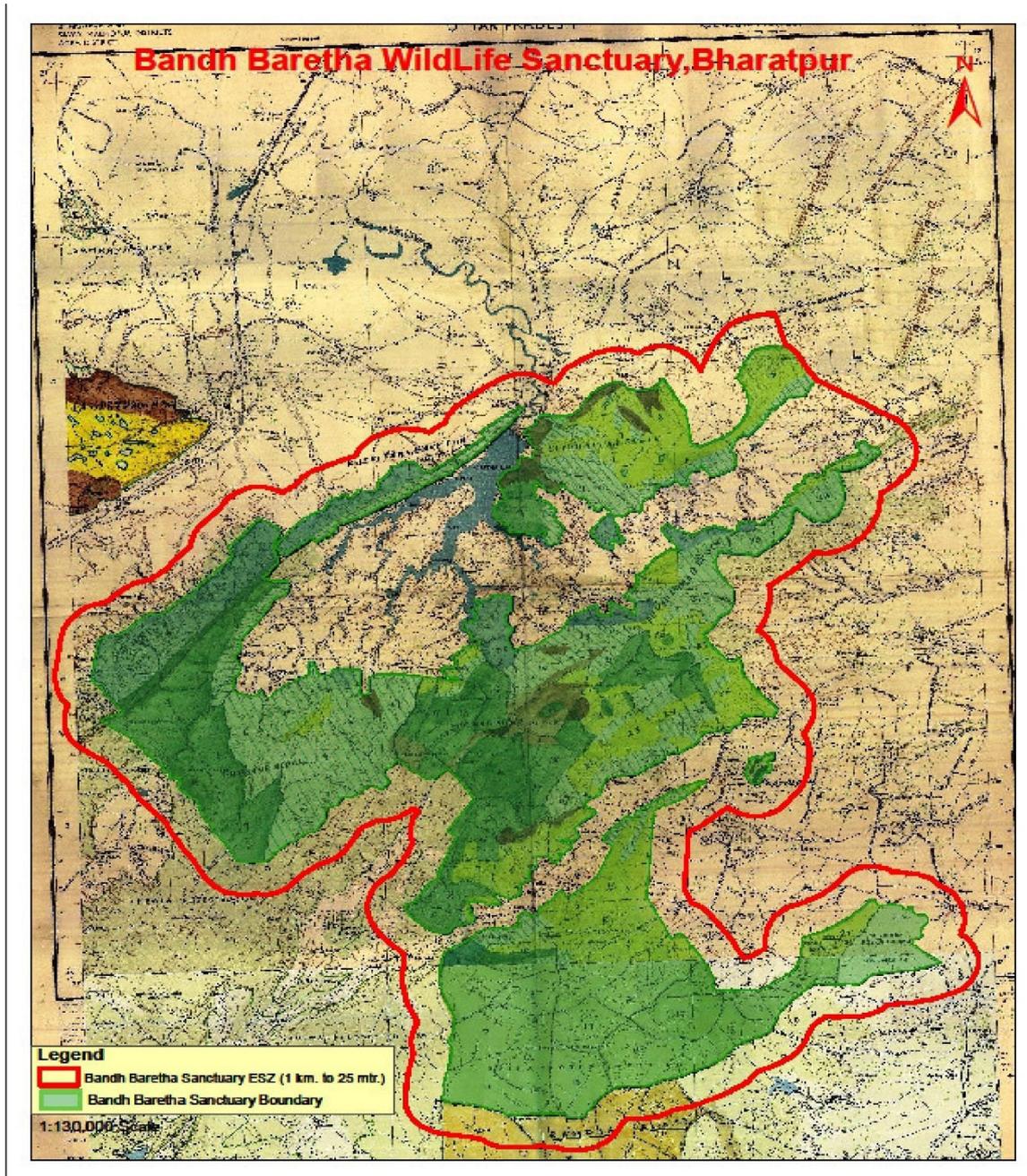
उपाबंध-IIख

बांध बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी ज़ोन का गूगल मानचित्र

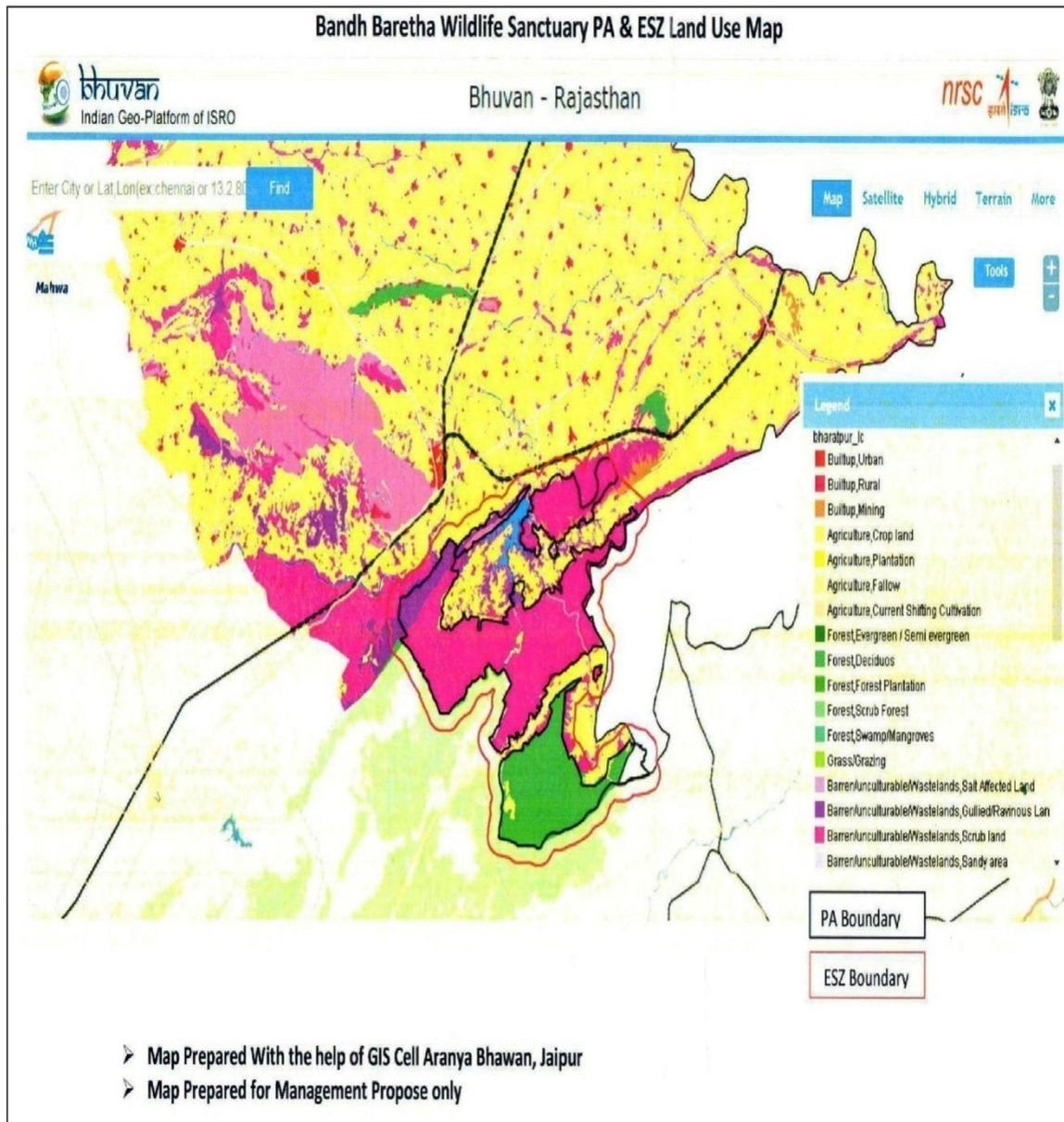


## उपाबंध-IIग

भारतीय सर्वेक्षण (एस ओ आई) टोपोशीट पर बांध बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी ज़ोन का मानचित्र

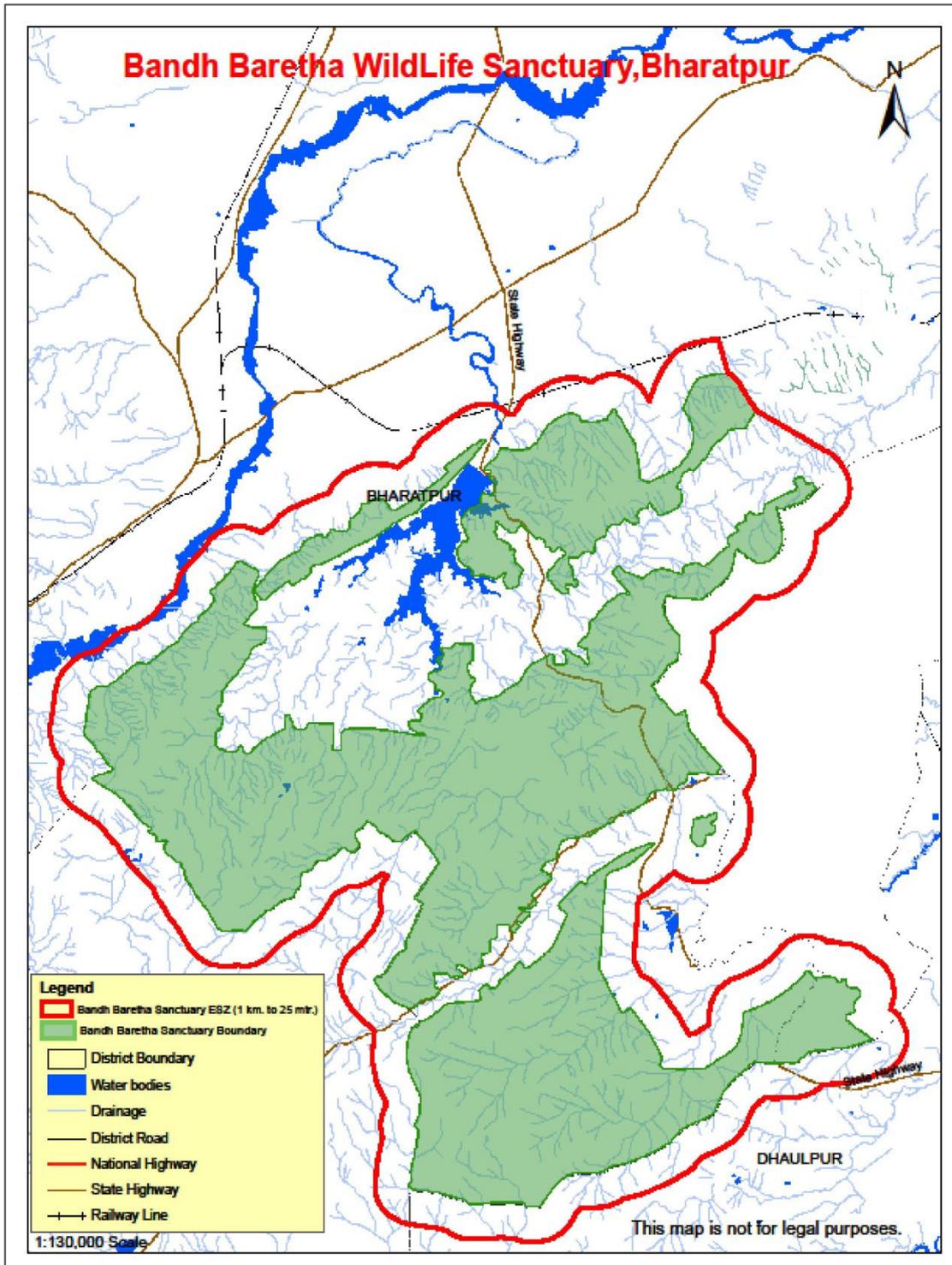


**बांध बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी ज़ोन का भूमि-उपयोग मानचित्र**

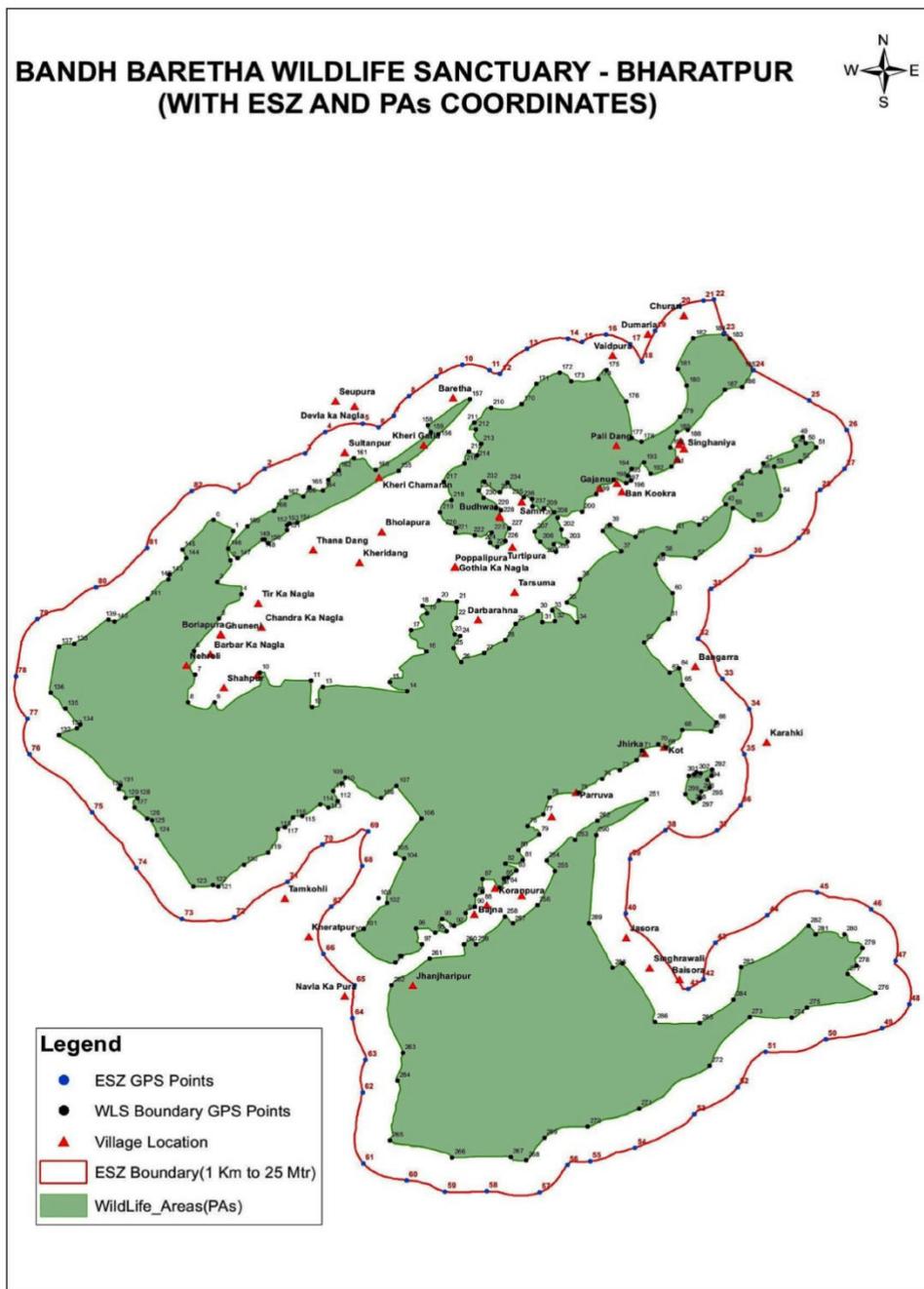


उपाबंध-IIड

बांध बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी ज़ोन का जल-निकासी मानचित्र



मुख्य अवस्थानों के अक्षांश और देशांतर सहित बांध बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी ज़ोन का मानचित्र



**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 18th May, 2021

**S.O. 1929(E).**—**WHEREAS** by the notification of the Government of India in the Ministry of Environment, Forest and Climate Change published in the Gazette of India vide number S.O. 6319(E), dated the 26<sup>th</sup> December 2018, the Central Government notified an Eco-sensitive Zone (ESZ) surrounding the Bandh Baretha Wildlife Sanctuary in the State of Rajasthan;

**AND WHEREAS**, the State Government of Rajasthan vide letters number 1(71)/Band Baretha/Forest/2002pt, dated 1<sup>st</sup> April, 2021 and dated 2<sup>nd</sup> April 2021, has communicated that two standalone blocks namely Bansi Pahadpur-A and Bansi Pahadpur-B of the notified Band Baretha Wildlife Sanctuary have been denotified vide Gazette No. F1(71)Van/Bandh-Baretha/02 Part dated 23<sup>rd</sup> March, 2021. The area of Bansi Pahadpur-A is 221.75 hectares with ESZ extent and area of 25 m and 26.356 ha, respectively. The area of Bansi Pahadpur-B is 424.81 hectares with ESZ extent and area of 25 m and 27.514 ha, respectively. The State Government of Rajasthan has also requested that since the above mentioned blocks are no more part of the notified Sanctuary, the ESZ around these two blocks with combined area of 53.870 ha (0.5387 square kilometers) to be considered denotified.

**NOW, THEREFORE**, in exercise of the powers conferred by sub-section (1), clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:

- (i) in paragraph 1, in sub-paragraph (1), for the words and figures “area of the Eco-sensitive Zone is 173.92 square kilometres”, the words and figures “area of the Eco-sensitive Zone is 173.38 square kilometres” shall be substituted;
- (ii) for Annexure IIA to Annexure IIF, the enclosed Annexures shall be substituted;
- (iii) in Table B of Annexure-III, Sl. No. 6 and S. No. 15 shall be omitted.

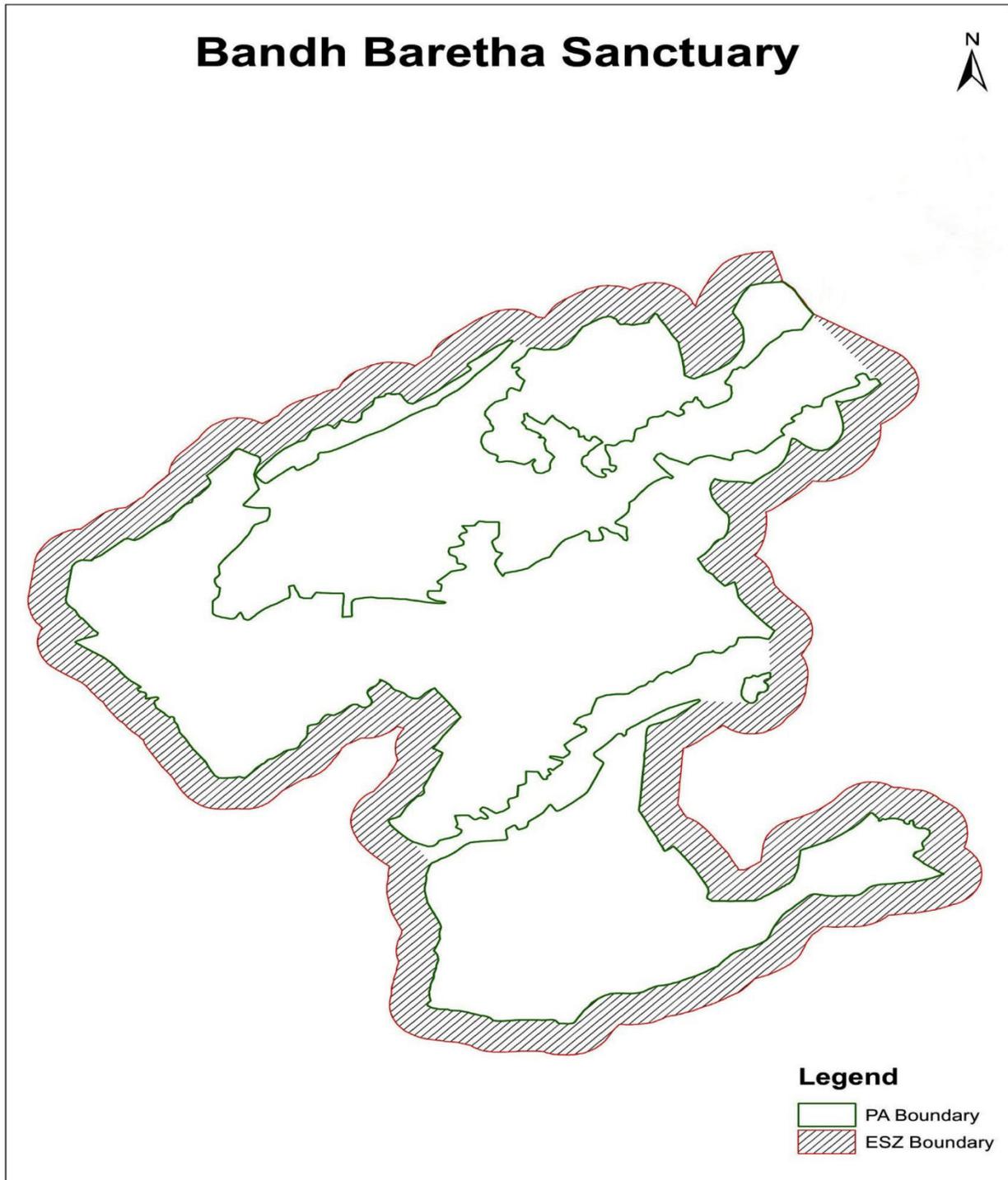
[F.No. 25/56/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist G'

**Note :** The principal notification was published in the Gazette of India, Extraordinary, Para II, Section 3, Sub-section (ii), vide number S. O. 6319(E), dated the 26<sup>th</sup> December, 2018.

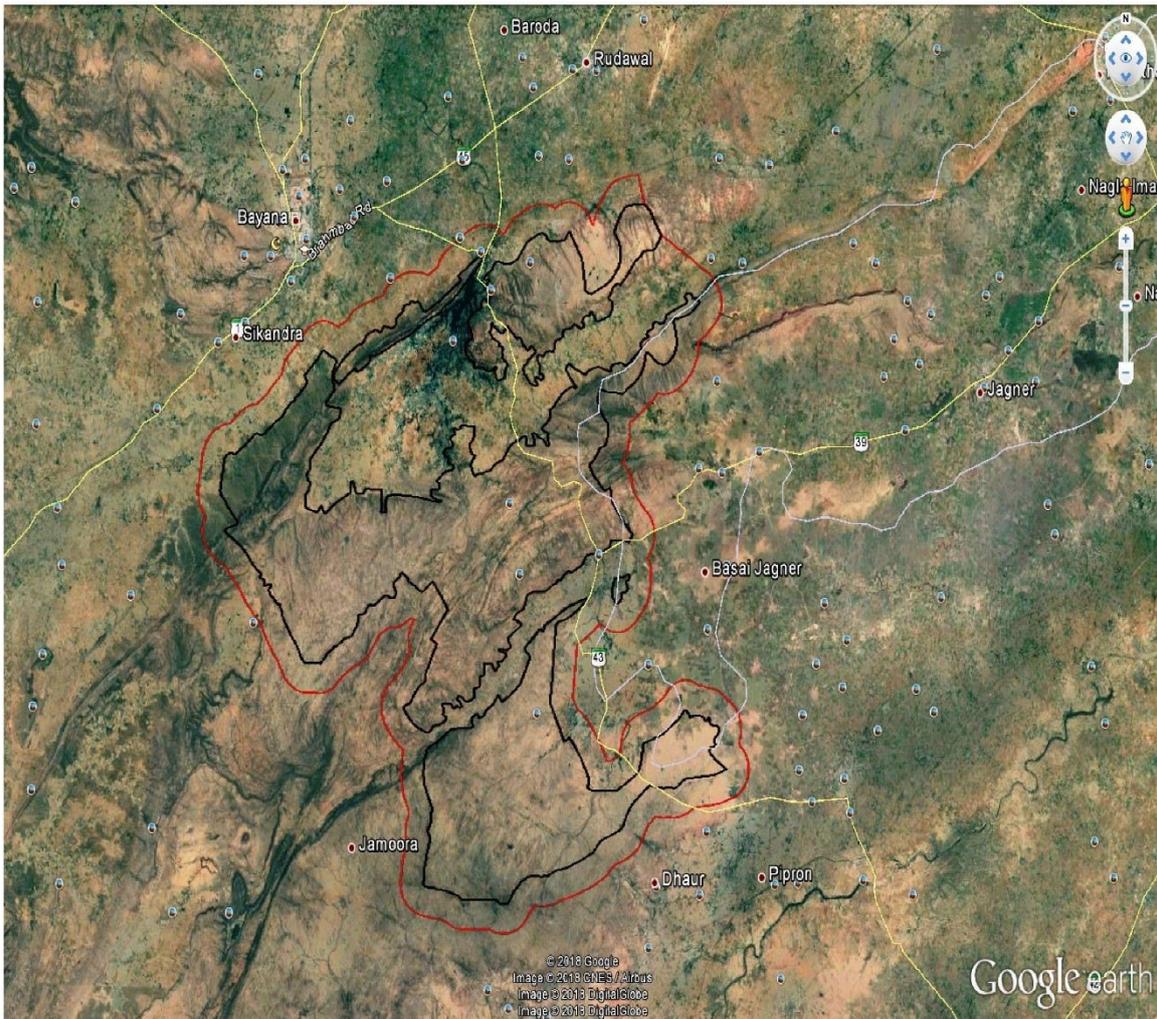
**ANNEXURE- IIA**

**MAP OF BANDH-BARETHA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE**



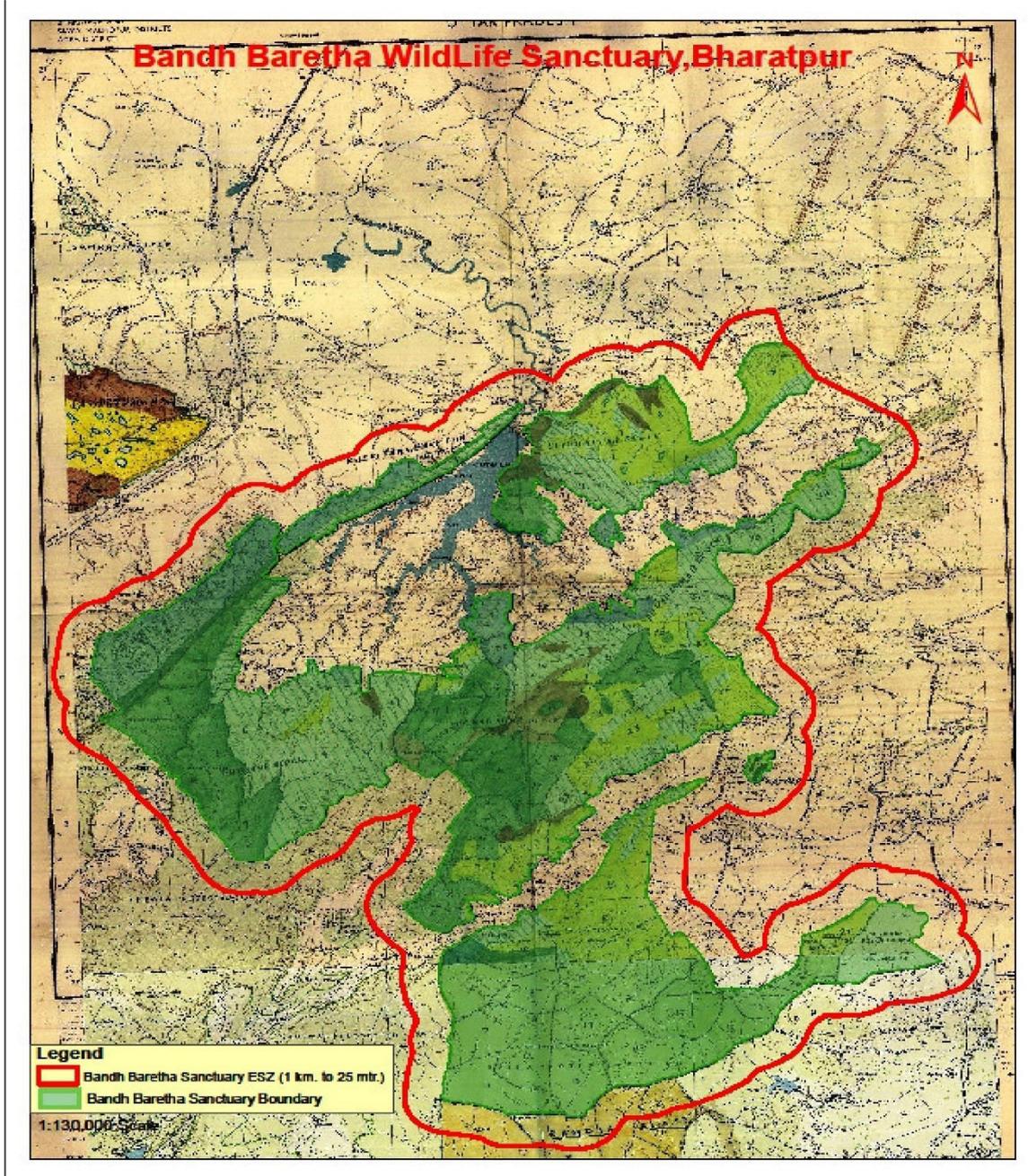
**ANNEXURE- IIB**

**GOOGLE MAP OF BANDH-BARETHA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE**



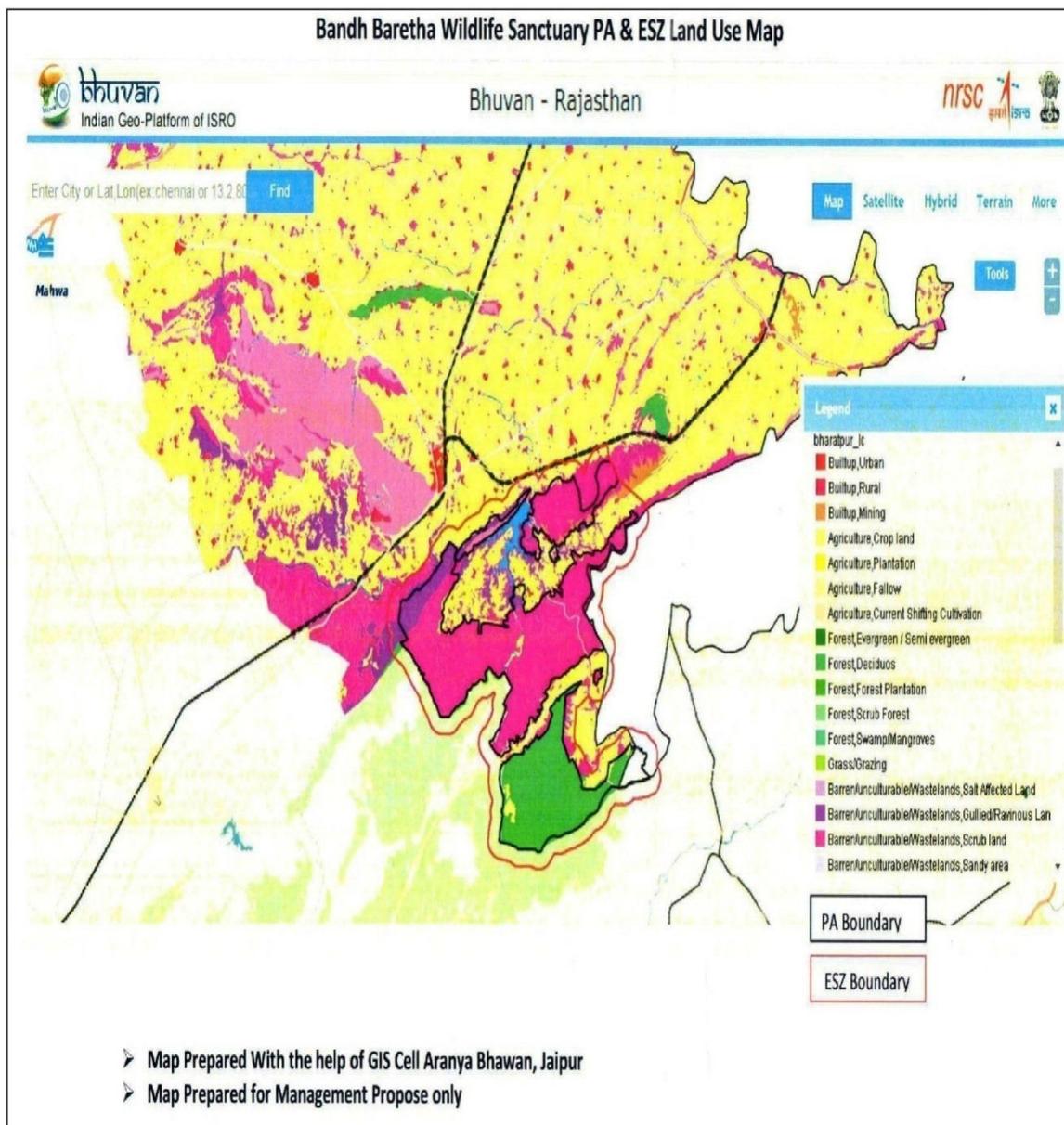
ANNEXURE-IIC

MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY ON SURVEY OF INDIA (SOI) TOPOSHEET

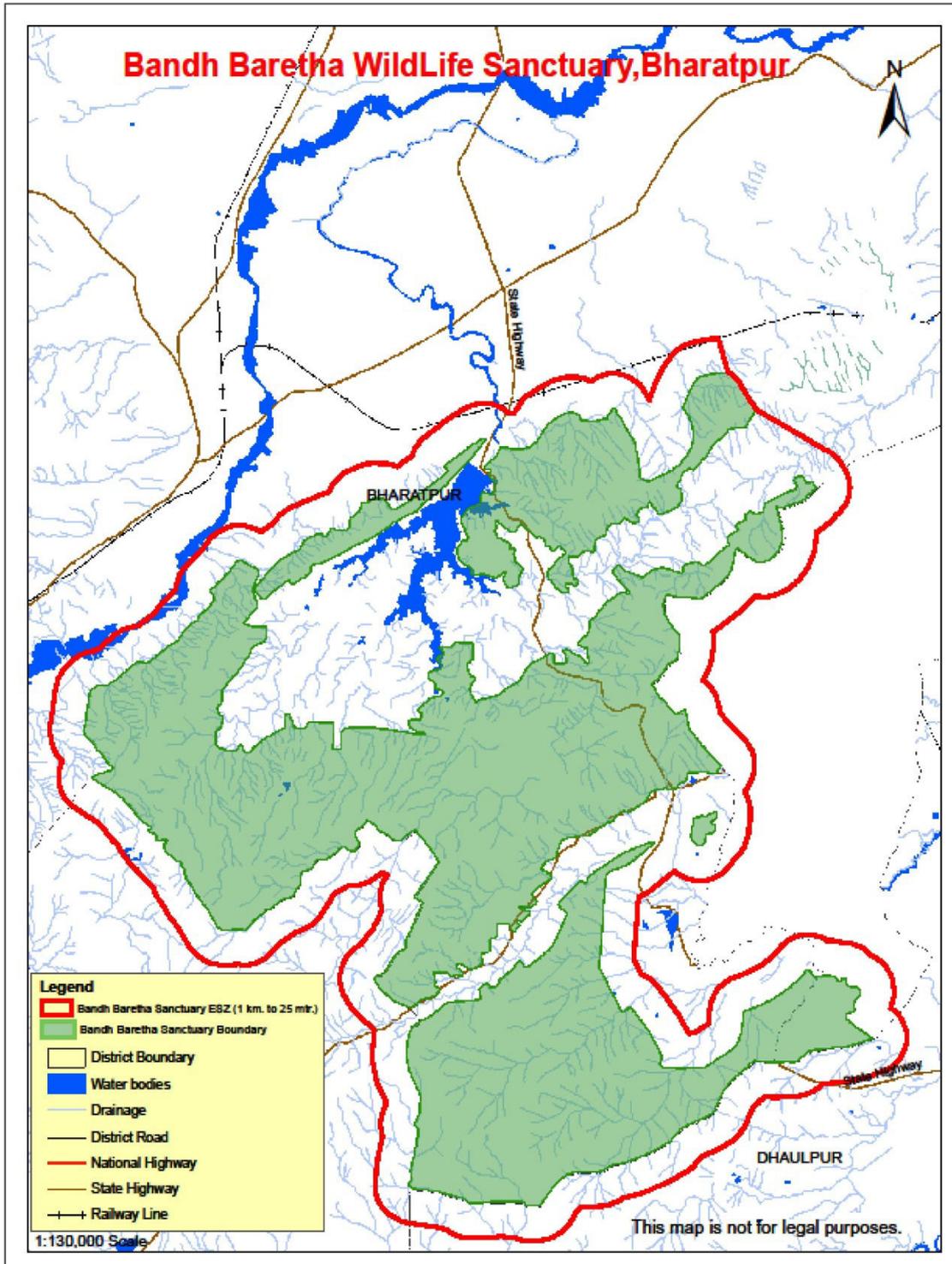


ANNEXURE-III

LAND-USE MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY

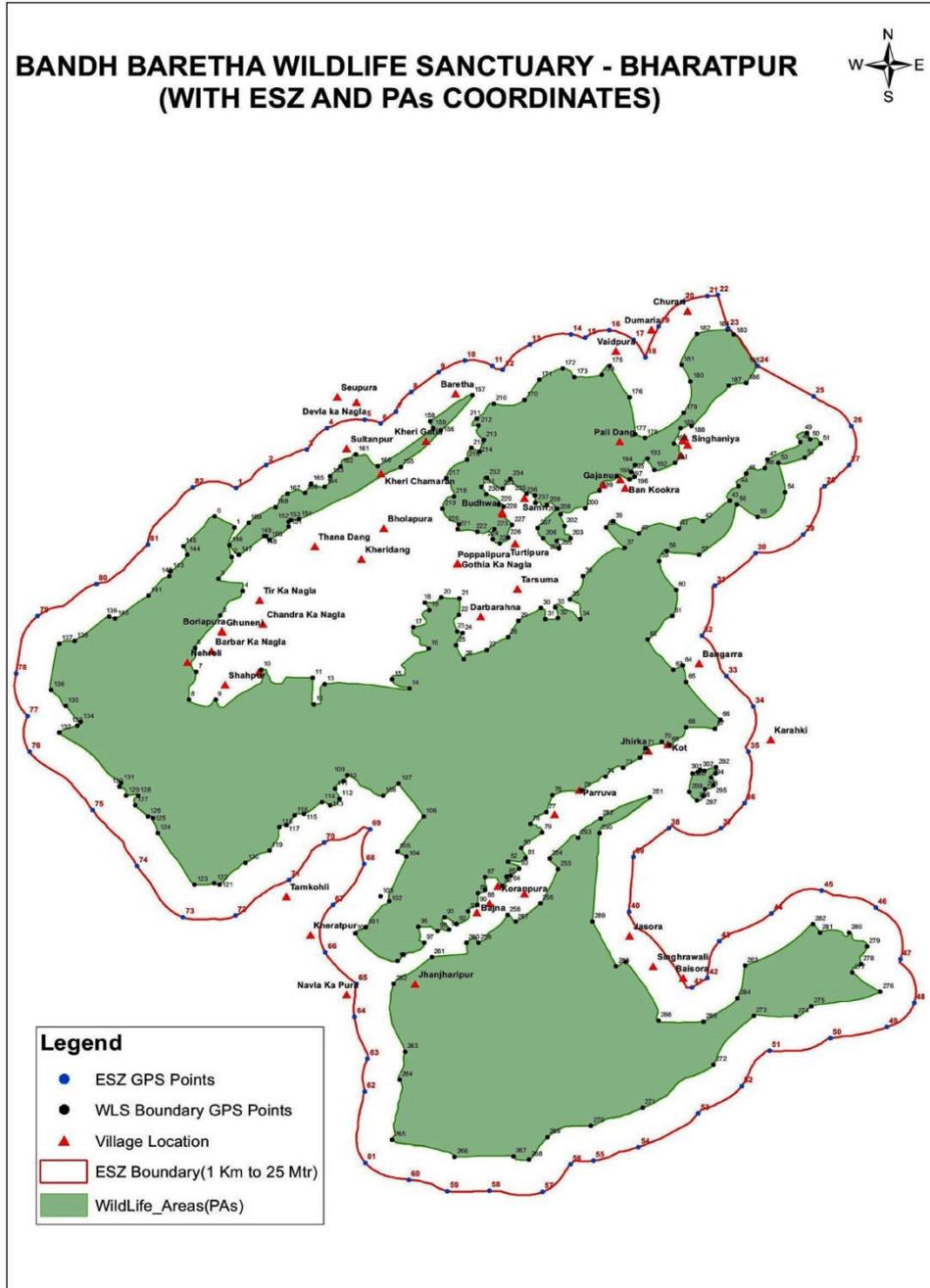


**DRAINAGE MAP OF BANDH-BARETHA WILDLIFE SANCTUARY & ITS ECO-SENSITIVE ZONE**



ANNEXURE- IIF

MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY ALONG WITH  
LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



# Annexure R-5

File No.8-14/2021\_FC

Government of India  
Ministry of Environment, Forests and Climate Change  
(Forest Conservation Division)

\*\*\*\*\*

Indira Paryavaran Bhawan,  
Aliganj, Jor Bag Road,  
New Delhi - 110003.

Dated: 11<sup>th</sup> June, 2021

To,

The Principal Secretary (Forests),  
Government of Rajasthan,  
Jaipur

**Sub: Diversion of 398.0085 ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan (FP/RJ/MIN/125714/2021).**

Madam/Sir,

I am directed to refer to the Government of Rajasthan's proposal No. **FP/RJ/MIN/125714/2021** uploaded on PARIVESH portal for seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and inform that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, *In-principle approval/Stage-I Clearance* of the Central Government is hereby accorded for diversion of 398.0085 ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan subject to fulfillment of the following conditions:

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. Compensatory Afforestation shall be raised over equal area in identified land bank which has been created out of transfer of non-forest land to Forest department in the past, and has been earmarked by the state government for utilizing against Compensatory Afforestation. Since the area identified cannot accommodate plants @1000 plants/ha, therefore the remaining plants will be planted over identified degraded forest land as per the prescriptions of approved working plan, with provisions for 10 years maintenance. The Compensatory Afforestation shall be raised within three years from the date of Stage -II approval and maintained for 10 years thereafter by the State Forest Department at the cost of the User Agency.
- iii. A detailed cluster Mining Plan will be submitted prior to handover of forestland which will incorporate the scope of common green infrastructure for all sub-leases to optimize resources and minimize ecological impact. Necessary details of mining will be given, including total mining leases in the cluster, area and location of each mining lease, the strip around the mining leases to be used as safety zone, entry and exit points of mining lease and transportation of mined material, the area meant for stocking of mined material, the areas for dumping overburden, area left out of mining

*Annexure R-5*  
11/06/2021

**Annexure R-5**  
**File No.8-14/2021\_FC**

operations for reasons of slope, soil and water conservation etc. along with appropriate mitigative measures for the conservation of forest area and wild life.

- iv. The State Government shall ensure that the environment and water management measures to be adopted during mining and mine reclamation as per the approved Mining Plan are undertaken in a timely manner, and included in the Annual Compliance Report;
- v. Since the area is highly refractory and the rainfall is also low, to ensure successful plantation in the safety zone and at other designated places, the plantations in and around the proposed area should be carried out under the supervision of expert institutions, like AFRI, Jodhpur.
- vi. The mining lease period will be coterminous with the provisions contained in sub-section (2) of section 8A of Mines and Minerals (Development and Regulation) Amendment Act, 2015 i.e. 50 years. In view of the User Agency's submission of expected life span of 21 years, however, the status will be reviewed by the FAC after 20 years to consider remaining availability of sandstone in the proposed forest diversion area and further protective/reclamation measures to be taken.
- vii. In order to address the issue of probable man-animal conflict that may arise in the area due to proximity of Bandh Baretha Wild Life Sanctuary and because the area is semi-arid, suitable Integrated Wild Life Management Plan for the Sanctuary area in 500m width on the periphery of the Sanctuary towards Blocks A and B, including development of the buffer area and establishment of a Wildlife Rescue Centre at a suitable location, shall be prepared and implemented at the cost of User Agency.
- viii.
  - a. The water streams in the diverted forest land shall be protected as per the standard conditions in the Forest (Conservation) guidelines; the State Government shall ensure that soil and moisture conservation activities are undertaken on the banks of these water streams by the User Agency, along with mining operations, to sustain water flow in the streams.
  - b. Small Naalas/anicut in Banshi Pahadpur A and B blocks can be used as garland drains to provide/recharge water into Bandh Baretha Dam. Village pond of Banshi Pahadpur village should be conserved by the User Agency. All natural/man-made existing water bodies shall be conserved and protected by user agency and no hindrance shall be caused to obstruct flow of water in such water bodies.
- ix. As the Banshi Paharpur area has been subjected to open cast mining for several decades and land degradation is a major issue (refer Wastelands Atlas of India 2019 and Desertification Atlas of India 2016) at least 10 per cent of the District Mineral Foundation Trust Fund should be used for Tree Plantation on suitable sites, e.g. road side, around water bodies, etc. in the District (first preference in Banshi Pahadpur area) during the lease period under the supervision of State Forest Department.
- x. User Agency will obtain permission for felling of trees as per applicable court orders/ Forest Act/Rules/Guidelines.
- xi. The District Task Force on illegal mining shall meet at least once in three months and review that adequate action has been taken to prevent illegal mining on lands outside

  
11/06/2021

# Annexure R-5

File No.8-14/2021\_FC

- the approved mining leases in the Banshi Pahadpur area.
- xii. The state govt. shall re-confirm that the present proposal does not contain any other active mining lease.
- xiii. The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02. 2009. The requisite funds shall be transferred through online portal into Ad-hoc CAMPA account of the State Concerned;
- xiv. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- xv. The land identified for raising compensatory afforestation shall be notified as RF/PF prior to Stage II approval if not already done. A copy of the original notification declaring the said land as RF/PF will be submitted by the state govt. prior to the Stage-II approval.
- xvi. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in CAMPA account of the concerned State through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- xvii. All the funds received from the user agency under the project shall be deposited in CAMPA account through e-portal (<https://parivesh.nic.in/>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
- xviii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).
- xix. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- xx. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
- xxi. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- xxii. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;
- xxiii. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- xxiv. No damage to the flora and fauna of the adjoining area shall be caused;
- xxv. The user agency will ensure that the tree felling will be done only when it is

  
11/06/2021

unavoidable and that too under strict supervision of the State Forest Department;

xxvi. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities are satisfactorily executed;

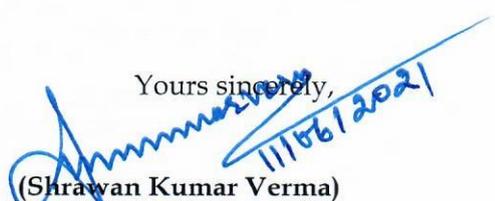
xxvii. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

xxviii. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly; and

xxix. The user agency shall comply the provisions of all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

After receipt of compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours sincerely,

  
(Shrawan Kumar Verma)

Deputy Inspector General of Forests (FC)

**Copy to:**

1. The Principal CCF(HoFF), Government of Rajasthan, Jaipur;
2. The DDG (Central), Integrated Regional Office, Rajasthan;
3. The Nodal Officer, O/o the PCCF, Government of Rajasthan, Jaipur;
4. User Agency;
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.

Government of India  
Ministry of Environment, Forests and Climate Change  
(FC Division)  
\*\*\*\*\*

Indira Paryavaran Bhawan,  
Aliganj, Jor Bag Road,  
New Delhi - 110003.

**Dated: 11<sup>th</sup> March, 2022**

To

**The Principal Secretary (Forests)**  
Government of Rajasthan,  
Jaipur

**Sub: Diversion of 398.0085 ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan (FP/RJ/MIN/125714/2021).**

Madam/Sir,

I am directed to refer to the Government of Rajasthan's proposal No. FP/RJ/MIN/125714/2021 uploaded on PARIVESH portal for seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the above subject proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act. After careful consideration of the proposal by the Forest Advisory Committee (FAC) and after its recommendation, and approval of competent authority in the Ministry, *In-principle/Stage-I* approval was accorded vide this Ministry's letter of even number dated 11.06.2021 subject to fulfilment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the approval and requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the Government of Rajasthan vide their Letter No. No.P.1 (42) Van/2021 dated 02.03.2021, **approval** of the Central Government is hereby accorded under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **398.0085** ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan, subject to following conditions:

**A: Conditions which need to be complied prior to handing over of forest land to user agency by the State Govt.:**

- i. The State Government shall ensure that a detailed cluster Mining Plan shall be obtained prior to handover of forestland which will incorporate the scope of common green infrastructure for all sub-leases to optimize resources and minimize ecological impact. Necessary details of mining will be obtained, including total mining leases in the cluster, area and location of each mining lease, the strip around the mining leases to be used as safety zone, entry and exit points of mining lease and transportation of mined material, the area meant for stocking of mined material, the areas for dumping

- overburden, area left out of mining operations for reasons of slope, soil and water conservation etc. along with appropriate mitigative measures for the conservation of forest area and wild life. A copy of the same may be furnished to this Ministry within one month of receipt.
- ii. The State Government shall ensure that the compliance of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been completed in accordance with the relevant Rules and Guidelines issued by the MoEF&CC in this regard, before handing over of forest land to the user agency;
  - iii. The State Govt. shall ensure that the User Agency will obtain necessary Environmental Clearance, Wildlife Clearance, CRZ Clearance, if required;
  - iv. The State Government shall upload the KML files of the diverted area and the sites identified for compensatory afforestation in the E-green Watch portal, before handing over forest land to the user agency.

**B: Conditions which need to be complied after handing over of forest land to the user agency by the State Govt.:**

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. The State Govt. shall ensure that Compensatory Afforestation over the identified area shall be raised within a period of three years with effect from the date of issue of Stage-II approval and maintained for ten years thereafter in accordance with the approved plan by the State Forest Department from the funds provided by the user agency;
- iii. The State Govt. shall ensure that the area allowed to be handed over to Forest Department vide Rajasthan Govt. order P02(17)raj/3/08 dated 08.02.2008 and thereafter notified under the provisions contained in Section 29 of the Rajasthan Forest Act, 1953 which is earmarked Compensatory Afforestation shall not be used for any other purpose.
- iv. The State gov't will keep a proper record of the area being used for Compensatory Afforestation against present proposal and ensure that the said area is not proposed against any other diversion proposal in future;
- v. The State Government shall ensure that the environment and water management measures to be adopted during mining and mine reclamation as per the approved Mining Plan are undertaken in a timely manner, and included in the Annual Compliance Report. The User Agency shall submit the Annual Compliance Report in respect of the stated conditions to the concerned Integrated Regional Office and to this Ministry every year regularly;
- vi. The State Government shall ensure that the plantation in safety zone and at other designated places in around the proposed area may be carried out under the supervision of expert institutions, like AFRI, Jodhpur to ensure successful. The fencing, protection and regeneration of the safety zone area shall be done appropriately as per existing rules thereunder;
- vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended in 2015 and the Rules framed there-under. However, the status will be reviewed by the FAC after 20 years to consider remaining availability of sandstone in the proposed forest diversion area and further protective/ reclamation measures to be taken;
- viii. The State Govt. shall ensure that the State Forest Department will implement the approved Integrated Wild Life Management Plan for the Sanctuary area in 500m width on the periphery of the Sanctuary towards Blocks A and B, including development of

- the buffer area and establishment of a Wildlife Rescue Centre at a suitable location.
- ix. The State Government shall ensure that small Naalas/anicut in Banshi Pahadpur A and B blocks can be used as garland drains to provide / recharge water into Bandh Baretha Dam. All natural/man-made existing water bodies including village ponds shall be conserved and protected by user agency and no hindrance shall be caused to obstruct flow of water in such water bodies. State Govt. also ensured that the user agency may carry out the soil and moisture conservation activities on the banks to sustain water flow in the streams and the water streams in the diverted forest land shall be protected by the user agency in supervision of State Forest Department;
- x. The State Government shall ensure that at least 10% of the District Mineral Foundation Trust Fund may be utilized for Tree Plantation on suitable sites, e.g. road side, around water bodies, etc. in the District (first preference in Banshi Pahadpur area) during the lease period under the supervision of State Forest Department for which undertaking has been given;
- xi. The State Govt. shall ensure that the user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department, and the User Agency will obtain permission for felling of trees as per applicable court orders/Forest Act/Rules/Guidelines;
- xii. The State Govt. shall ensure that the constituted District Task Force on illegal mining shall meet at least once in three months and review that adequate action has been taken to prevent illegal mining on lands outside the approved mining leases in the Banshi Pahadpur area.
- xiii. The State Govt. and the user agency shall ensure that the mining may be carried out in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office (IRO) of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the Regional Officer, IRO may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed
- xiv. The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- xv. The State Govt. shall ensure that no labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- xvi. The State Govt. shall ensure that the boundary of the forest land being diverted shall be demarcated on ground at the project cost, using four feet high RCC pillars, each pillar inscribed with the serial number, DGPS coordinates, forward and backward bearings and distance from adjoining pillars *etc*;
- xvii. The State Govt. and the user agency shall ensure that no residential or labour colony shall be constructed over forest land;
- xviii. The State Govt. shall ensure that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government and the layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- xix. The State Govt. shall ensure that no damage to the flora and fauna of the adjoining

- area shall be caused;
- xx. It may please note that violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019; and
- xxi. The State Govt. shall ensure that the user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

Yours sincerely,

**Sd/-  
(Suneet Bhardwaj)**

Assistant Inspector General of Forests

**Copy to: -**

1. The Principal CCF & (HoFF), Government of Rajasthan, Jaipur;
2. The Regional Officer, Integrated Regional Office of MoEF&CC, Jaipur, Rajasthan;
3. The Nodal Officer(FCA), O/o the PCCF, Government of Rajasthan, Jaipur;
4. User Agency;
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi Delhi for uploading on PARIVESH portal.

Signed by Suneet Bhardwaj  
Date: 11-03-2022 13:53:10  
Reason: Approved

# Annexure R-6

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Rajasthan)

To,

The AME  
ASSISTANT MINING ENGINEER ROOPWAS  
opposite police station Dholpur Road, Roopwas -321404

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/RJ/MIN/72797/2021 dated 05 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

1. **EC Identification No.** EC22B001RJ157600
2. **File No.** 16289
3. **Project Type** New
4. **Category** B1
5. **Project/Activity including Schedule No.** 1(a) Mining of minerals
6. **Name of Project** PHARPUR SANDSTONE CLUSTER MINING PROJECT, Area -398.0085 Ha. (Forest diverted land) The Cluster Mining areas divided into two Blocks, There is 9 Plots falls in Block A and the area of Block A is 113.6950 Ha. & there is 32 Plots falls in Block B & the area of Block-B is 284.3135 Ha. and Proposed Capacity of Mineral - 4,00,00,000 TPA (ROM)(Sand Stone-28000000 TPA, Sub grade Mineral-40000000 TPA, Waste - 4000000 TPA and OB- 4000000 TPA) Near Village- Paharpur, Tehsil-Roopwas, District -Bharatpur Raj.
7. **Name of Company/Organization** ASSISTANT MINING ENGINEER ROOPWAS
8. **Location of Project** Rajasthan
9. **TOR Date** 12 Jan 2022

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/03/2022

(e-signed)  
P.K. Upadhyay  
Member Secretary  
SEIAA - (Rajasthan)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



# Annexure R-6

State Level Environment Impact Assessment Authority, Rajasthan  
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.

E-mail; [seiaams2021@gmail.com](mailto:seiaams2021@gmail.com)

No F1 (4)/SEIAA/SEAC-Raj/Seectt/Project /Cat. B1 (20565)/2021-22 Jaipur, Dated: **24 MAR 2022**

Assistant Mining Engineer, Roopwas,  
Department of Mines & Geology,  
Government of Rajasthan,  
Address: Opposite Police Station, Dholpur Road,  
Roopwas, Distt- Bharatpur (Raj.)

Sub:EC for Paharpur Sandstone (Block A & B) cluster mining project, Cluster area 398.0085 ha., carrying capacity of the Cluster- 4,00,00,000TPA (ROM) and EC to Assistant Mining Engineer, Roopwas, Department of Mines & Geology, Government of Rajasthan for Paharpur Sandstone Mine Cluster (Block A & B) (Minor Mineral) Mining Project with proposed production capacity 4,00,00,000 TPA (ROM) {Sandstone-28000000 TPA, Sub grade Mineral-4000000 TPA, Waste – 4000000 TPA and OB- 4000000 TPA} at Khasra No. 01 & 76, Village-Paharpur, Tehsil-Roopwas, District – Bharatpur(Raj.) (**ProposalNo.-72797**).

This has reference to your application dated 5.03.2022 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 22 March, 2022.

## **2. Brief details of the Project:**

1.	Category / Item no.(in Schedule)	B-1, 1(a) Minor Mineral
2.	Location of Project	N/v-Paharpur, Tehsil-Roopwas, District –Bharatpur (Rajasthan)
3.	Project Details M.L. No. /Production capacity/Khasra No.	“Sandstone (Minor Mineral) Mining Project” in cluster, Situated at N/v-Paharpur, Tehsil-Roopwas, District –Bharatpur (Rajasthan). Proposed production capacity -4, 00, 00,000 TPA (RoM) {Sand Stone-28000000 TPA, Sub grade Mineral-4000000

## Annexure R-6

		TPA, Waste – 4000000 TPA and OB- 4000000 TPA}, Cluster Mining Lease Area-398.0085 Ha. (Diverted forest Land) (Block A-113.6950 Ha. & Block B-284.3135 Ha.) Khasra No-01 & 76.
4.	Project Cost	Rs. 7856.493 Lakhs
5.	Water Requirement & Source	70 KLD (Tanker Water Supply from nearby village)
6.	Fuel & Energy	HSD Fuel will be required for operating machineries. The lessee shall install standby DG SET (Future requirement).
7.	Environment Sensitivity:-	
	1	Nearest Village
		Nearest habitation is Paharpur village which is about 0.3 km in E direction from lease area
	2	Nearest Railway Station
		Nearest railway station is Bansi Paharpur which is about 2.0 Km in West direction from the cluster lease area.
		Nearest Airport
		Nearest Airport is at Agra Airport about 65 km in –NE direction from the cluster lease area.
	3	Nearest National / State Highway
		SH-45 is 3.9 km in North direction from Cluster Area SH-39 is 8.0 km in South direction from Cluster Area. SH-43 is 8.2 km in West direction from Cluster Area. SH-23 is 9.8 km in NE direction from Cluster Area. SH-3 is 13.1 km in SE direction from Cluster Area.
	4	Archaeological Important Place
		<ul style="list-style-type: none"> <li>➤ Lal Mahal at 10.0 km in NE direction from the cluster area.</li> <li>➤ Battle Field of Khanwa at 9.75 km in NE direction from the cluster area</li> <li>➤ Historical Babri at 13.50 km in West direction from the cluster area.</li> </ul>
	5	Ecological Sensitive Park, Wildlife Sanctuary, Reserve etc.
		The Band Baretha WLS at 5.0 km in SW direction from the Block-A & 1.50 km in SW direction from the Block-B periphery of Cluster area. NOTE: The Cluster area is falling in the 10 km radius area of WLS but not in the Eco-Sensitive zone of the said WLS.
	6	Nearest River / water body
		<ul style="list-style-type: none"> <li>➤ Ghambhir River is 5.5 km in North direction from Cluster Area.</li> <li>➤ Kakund Nadi is 8.7 km in West direction from Cluster Area.</li> <li>➤ Baritha Lake is 9.1 km in SW direction from Cluster Area.</li> <li>➤ Pichuna Canal 10.9 km in NW direction from Cluster Area.</li> </ul>
	7	Reserved/Protected Forests
		<ul style="list-style-type: none"> <li>➤ Bansi Pharpur P.F. is at 0.0 km (Diverted Forest Land)</li> <li>➤ Richhoha R.F. is at 3.6 km in SE direction from Cluster Area.</li> <li>➤ Nasaua R.F. is at 11.1 km in South direction from Cluster Area.</li> </ul>

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## Annexure R-6

		<ul style="list-style-type: none"> <li>➤ Bargawan R.F. is at 5.8 km in SE direction from Cluster Area.</li> <li>➤ Meoli R.F. is at 14.2 SE direction from Cluster Area.</li> <li>➤ Bidhauri R.F. is at 14.7 km in SE direction from Cluster Area.</li> <li>➤ Kathumari P.F. is at 8.1 km in SE direction from Cluster Area.</li> <li>➤ Bajna P.F. is at 12.9 km in SW direction from Cluster Area.</li> <li>➤ Jagnair P.F. is at 12.2 km in SE direction from Cluster Area.</li> </ul>
8	Interstate/District Boundary	<ul style="list-style-type: none"> <li>➤ Bharatpur-Agra interstate boundary at 1.7 km in SE direction from Cluster area.</li> <li>➤ Bharatpur-Dholpur district boundary at 8.1 km in SE direction from Cluster area.</li> </ul>
9.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value-	<ul style="list-style-type: none"> <li>➤ The Tehsil-Roopwas is falling under the TTZ (Taj Trapezium Zone).</li> </ul>

8. Environment Management Plan :

S. No.	Description	Capital Cost in Rs.(Lakhs)	Recurring Cost in Rs./Annum (Lakhs)
1	Pollution Monitoring of Ambient Air, Noise, Water & Soil Quality	---	5.0
2	Pollution Control Measures (Water Sprinkling & Others)	---	15.0
3	Green Belt Development including protection	2170.0	434.0
4	Rainwater harvesting	15.0	1.50
5	Maintenance of Haul Road	---	8.20
6	Garland drains & Settling tank	30.0	5.0
7	Maintenance of Mining Machinery	---	5.0
8	Installation of CAAQMS	30.0	4.0
TOTAL		2245.0	477.70

9. Green Belt/Plantation:

Year	No. of saplings/year	Name of species	Places of plantation	Budget for Plantation

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## Annexure R-6

	1 year	62000	Neem, Sheesham, Siris, Bel, Aam, Amla, Jamum, Ardu, Shisham, Desi-Babool, Gulmohar and other native species suggested by Local officials	Lease Periphery, approach road, Haul road, reclaimed area, undisturbed area & nearby Govt. Schools & Gram Panchayat etc.	4,34,00,000/year
	2 year	62000			
	3 year	62000			
	4 Year	62000			
	5 year	62000			
	<b>Total</b>	<b>310000</b>			

➤ 33% of the lease area (i.e. 132.0 ha.) but green belt development shall be developed at 162.4522 Ha. area (40.82 %) of the cluster area & the green belt will be developed inside the lease area at safety zone (7.5m) & unworked area, Dumping area.  
 ➤ The user agency (Mining Dept./DMG) will take care for plantation.  
 ➤ Native Species will be planted.  
 ➤ Major species to be planted are:- Neem, Sheesham, Siris, Bel, Aam, Amla, Jamum, Ardu, Shisham, Desi-Babool, Gulmohar and other native species suggested by Local officials.  
 ➤ The compensatory afforestation will be done at 1775.97 Ha area provided by forest department of Bharatpur Forest Division for the Forest Diversion.  
 Regular maintenance will be done by user agency to protect the saplings.

10. Budgetary Breakup for Labour

S.NO.	Particulates	Amount Rs./Annum(Lakhs)
1.	Rest Shelter	20.0
2.	Drinking Water	10.0
3.	Medical facility for labours (Health Insurance)	15.0
4.	Fuel for cooking (Funds for LPG)	5.0
5.	Education facility for mines labours children's	10.0
<b>Total</b>		<b>60.0</b>

11. CER Budgetary Provisions

	Total amount of CER is Rs.160 Lakh Per year and the
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## Annexure R-6

	above budget will be increase @ of 7% every year for the below activities.	
S. No.	Planned Activities under ESR as per specific needs	Proposed Budget (Lakhs/Year)
1.	<b>Community Education Facilities</b> <ul style="list-style-type: none"> <li>• Augmentation of furniture, blackboard, etc in village schools</li> <li>• Award scholarship to meritorious students</li> <li>• Distribution of educational books, stationary, uniforms and aids etc.</li> </ul>	30.0
2.	<b>Community Health Improvement</b> <ul style="list-style-type: none"> <li>• Upgrade the existing CHC, located at Village Paharpur. All the services i.e Troma Center, Minor O.T, Emergency Cell</li> <li>• Disinfection facilities for dug wells and other potable water sources.</li> <li>• Periodically medical checkup camps, blood donation camps.</li> <li>• Eye checkup camps</li> <li>• Health awareness camps for child and mother care, health and hygiene practices.</li> </ul>	30.0
3.	<b>Community Welfare Activities</b> <ul style="list-style-type: none"> <li>• Worship places development &amp; beautification</li> <li>• Distribution of seeds &amp; saplings</li> <li>• Promotion &amp; support to various Govt. Schemes.</li> </ul>	20.0
4.	<b>Infrastructural Development</b> <ul style="list-style-type: none"> <li>• Installation/ Repair of Hand Pumps/ Bore wells</li> <li>• Grampanchayat dug-well de-siltation and deepening</li> <li>• Construction and mantainence of village roads adjacent to project site</li> </ul>	40.0
5.	<b>Community Water Conservation</b> <ul style="list-style-type: none"> <li>• Funds for Rain water harvesting ponds in nearest village</li> <li>• Water conservation awareness programs</li> </ul>	30.0
6.	<b>Community Capacity Building</b> <ul style="list-style-type: none"> <li>• Skill Development Center</li> <li>• Training Programmes</li> </ul>	10.0
<b>Total</b>		<b>160.0</b>



## Annexure R-6

Banshi Paharpur A Block			
S.No.	Plot No.	Area (ha)	Highest Bidder
1	33	11.0346	FAUJDAR CONSTRUCTION COMPANY
2	34	10.6654	Om Prakash Singh
3	35	10.4170	INDIA E HUB SERVICES PVT LTD/
4	36	10.1223	INDIA E HUB SERVICES PVT LTD/
5	37	10.4482	LEARN AND EXCEL PRIVATE LIMITED
6	38	10.5995	ASIF ALI
7	39	10.5377	cut Quite gems private limited
8	40	10.0691	R R MINERALS
9	41	10.8143	PARAS SETHI

Banshi Paharpur B Block			
S.No.	Plot No.	Area (ha)	Highest Bidder
1	3	4.2139	ANIL PODDAR
2	4	4.6658	JAI GIRRAJ STONES
3	5	4.0000	ANIL PODDAR
4	6	4.1769	ANIL PODDAR
5	7	4.0501	INFINITY STONEX INDIA PRIVATE LIMITED
6	8	4.0000	KANHA STONE SUPPLIERS
7	9	4.2467	DEVDAHRATH ROYALTIES PRIVATE LIMITED
8	10	5.2723	DEVDAHRATH ROYALTIES PRIVATE LIMITED



## Annexure R-6

9	11	5.9743	Krishna Associate
10	12	4.1680	Om Prakash Singh
11	13	5.7608	Kapil Agarwal
12	14	5.0814	DEVDASHRATH ROYALTIES PRIVATE LIMITED
13	15	4.4934	ANIL PODDAR
14	16	5.6000	MADHUKAR MALVIYA
15	17	4.0000	R B DISTRIBUTORS PRIVATE LIMITED
16	18	4.0000	PANKAJ TIWARI
17	19	4.0000	R B DISTRIBUTORS PRIVATE LIMITED
18	20	4.0000	INFINITY STONEX INDIA PRIVATE LIMITED
19	21	5.1880	DEVDASHRATH ROYALTIES PRIVATE LIMITED
20	22	4.0000	S S GROUP
21	23	4.0000	Jagat choudhry
22	24	4.0000	PANKAJ TIWARI
23	25	4.0000	KK Gupta Construction Company
24	26	5.6000	DEEP RAJ SINGH
25	27	4.0040	Devdashrath Royalties Private Limited
26	28	4.5467	Devdashrath Royalties Private Limited
27	29	4.6156	SHIV SHNKAR STONES SUPPLIERS
28	30	4.5037	SUNLIGHT MINERALS
29	31	4.7751	RAJENDRA KUNKULOL
30	32	5.0768	SUNLIGHT MINERALS
31	42	5.5686	SHREE SHYAM ROLLING MILL



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32	43	5.4280	DEEP RAJ SINGH
33	RSMML	98.9741	

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.10<sup>th</sup> Meeting held on 23<sup>rd</sup> March, 2022 hereby accord Environmental Clearance to the project and approve the EIA/EMP as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

### Specific Conditions:

1. In order to ensure sustainable mining with efficient utilization of mineral resources, with adequate environmental safeguards, annual mining plan for the first 5 years has to be prepared based on the individual mine's plan for both the Blocks.
2. Step-wise mining for annual production is shall be done, subject to satisfactory compliance of various conditions imposed by concerned departments as per EC, CTE/CTO, Forest and Wildlife etc., which shall be annually reviewed by NEERI, for the individual as well as for the cluster of mines for increase in annual production for the next year. Suggested annual production for next year would be equal to the actual production in the current year plus 50% increase in production, subject to satisfactory compliance of various conditions.
3. Robust dust-free road network needs to be developed within the mining lease area and also outside the mine area to the destinations within the Bharatpur district.
4. Adequate and designated proper parking facility to be developed within the mine lease area or outside, for the trucks as well as other heavy machinery used in the mining activities.
5. The PP shall also abide by the special conditions as mentioned in OM dated 08.08.2019 and as noted in the above mentioned observations.
6. The village/ Public roads shall not be used for haulage of material from mines to state and or national highway. The network of this transport shall be design and implemented so as to ensure that the level of service of State and National Highway, as exist now shall not deteriorate.
7. The haul roads and approach roads with in the cluster area shall be metalled and maintained in a manner that there shall not be any particulate re-suspension from the plying of vehicles irrespective of cost incurred/proposed.
8. A continuous ambient Air Quality Monitoring station shall be installed and maintained at suitable place for ensuring Air Quality of the area.
9. The PP shall provide suitable systems for maintenance and parking of vehicles in order to avoid congestion and deterioration of ambient air quality and also the level of services.
10. The project proponent shall also ensure that due to significant scale of mining activity as well as movement of transport, adequate facilities for the people associated with the mining activities as well as the means of transport are provided in a manner that it do not

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cause water pollution. Further adequate facilities for proper management of waste and its disposal be provided for such migratory population.

### I. Statutory compliance:

- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF & CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office

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Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF & CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference



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- shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production



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schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.

XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.

XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.

XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.

XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.

XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

### **2. Air quality monitoring and preservation:**

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and

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preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.

### 3. Water quality monitoring and preservation:

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF & CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon



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(November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.

- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF & CC annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF & CC and State Pollution Control Board.

#### 4. Noise and vibration monitoring and prevention:

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective



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equipment.

- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

### 5. Mining plan:

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF & CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.

### 6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved



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Mining Plan cum Progressive Mine Closure Plan.

- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

### 7. Transportation:

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that



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the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

### 8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life



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Warden of the State Govt.

- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

### 9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF & CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- iv. The Proponent shall maintained a record of performance indicators for workers which



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includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF & CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

### 10. Miscellaneous:

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC/ SEIAA/SPCB.
- ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and



## Annexure R-6

Mining Engineers shall be appointed and submit a report to RO, MoEF & CC/ SEIAA/ SPCB.

- v. The MoEF & CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF & CC/ SEIAA/ SPCB and its concerned Regional Office.

**Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):**

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

**Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :**

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.



## Annexure R-6

3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

### GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.



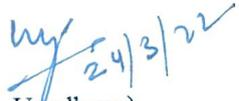
## Annexure R-6

7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.



## Annexure R-6

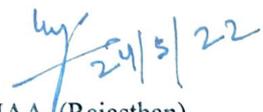
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

  
(P.K. Upadhyay)  
Member Secretary,  
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. B1(20565)/2021-22 Jaipur, Dated:

**Copy to following for information and necessary action:**

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002 (Raj.).
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

  
M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally signed by Sh. P.K.  
Upadhyay  
Member Secretary  
Date: 3/24/2022 2:32:47 PM  
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# Annexure R-7

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, रूपवास जिला भरतपुर

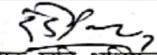
खनिज सैण्डस्टोन निकट ग्राम पहाडपुर तहसील रूपवास जिला भरतपुर नये प्लोटों की विवरण सूची

क्रम संख्या	ख.प./प्लॉट संख्या	पट्टाधारी का नाम	क्षेत्र	ईसी प्राप्ति दिनांक	स्वीकृति आदेश दिनांक	नियामन दिनांक	पंजीयन तिथि	सीटीओ दिनांक	सीटीओ क्षमता	अवधि 01.04.2022 से 31.03.2023	अवधि 01.04.2023 से 20.09.2023
1	3/2022	श्री अनिल कातिप्रसाद पोद्दार	4.2139	25.05.2022	10.06.2022	27.06.2022	28.06.2022	12.07.2022	406875	256.95	410.19
2	4 /2022	जय गिराज स्तोन दुर्गापुरा जयपुर	4.6658	23.06.2022	29.07.2022	10.10.2022	19.10.2022	30.11.2022	527250	683	11175.71
3	5/2022	श्री अनिल कातिप्रसाद पोद्दार	4.0000	25.05.2022	10.06.2022	27.06.2022	28.06.2022	12.07.2022	387625	274.65	129.13
4	6/2022	श्री अनिल कातिप्रसाद पोद्दार	4.1769	25.05.2022	20.06.2022	27.06.2022	28.06.2022	12.07.2022	361750	320.75	215.06
5	8/2022	कान्हा स्तोन सप्लायर्स, बंशीपहाडपुर रूपवास	4.000	23.06.2022	07.07.2022	29.07.2022	08.08.2022	14.09.2022	463860	820.6	2951.29
6	10/2022	देवदशरथ रोयल्टीज प्राइवेट लिमिटेड, देशाली नगर, जयपुर	5.2723	23.06.2022	29.06.2022	28.09.2022	23.12.2022	11.11.2022	170940	-	6798.84
7	11/2022	कृष्णा एसोसियेट्स,	5.9743	25.05.2022	07.07.2022	yes	27.12.22	08.05.2023	688260	-	2906.18
8	13/2022	श्री कपिल अग्रवाल	5.7608	23.06.22	07.07.2022	20.07.2022	28.07.2022	11.11.2022	459120	415.02	12799.99
9	14/2022	देवदशरथ रोयल्टीज प्राइवेट लिमिटेड, देशाली नगर, जयपुर	5.0814	25.05.2022	03.06.2022	09.06.2022	10.06.2022	20.06.2022	160256	-	6392.58
10	15/2022	श्री अनिल कातिप्रसाद पोद्दार	4.4934	25.05.2022	16.06.2022	27.06.2022	28.06.2022	11.07.2022	362625	187.82	-
11	16/2022	श्री मधुकर मालवीय	5.6000	25.05.2022	07.07.2022	23.09.2022	yes	11.11.2022	649590	1080.05	8451.75
12	17/2022	आर.बी.डिस्ट्रीब्यूटर्स प्रा.लि. दिल्ली	4.0000	23.06.2022	28.07.2022	25.08.2022	25.08.2022	10.10.2022	455505	14.76	272.38
13	18/2022	श्री पंकज तिवारी, जयपुर	4.0000	23.06.2022	07.07.2022	10.08.2022	07.09.2022	12.10.2022	468000	349.08	828.05
14	19/2022	आर.बी.डिस्ट्रीब्यूटर्स प्रा.लि. दिल्ली	4.0000	23.06.2022	28.07.2022	25.08.2022	25.08.2022	10.10.2022	460500	19.89	706.98
15	22/2022	एस.एस.गुप्त	4.0000	23.06.2022	07.7.2022	28.07.2022	29.08.2022	20.10.2022	443655	3924.06	10042.57
16	23/2022	जगत चौधरी	4.0000	23.06.2022	29.07.2022	25.08.2022	14.09.2022	10.10.2022	460155	32169.46	33629.34



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17	24/2022	पंकज तिवारी, जयपुर	4.0000	23.06.2022	07.07.2022	10.08.2022	07.09.2022	12.10.2022	459645	289.72	73.78
18	25/2022	के.के. गुप्ता कन्स्ट्रक्शन प्रा.लि.	4.0000	25.05.2022	30.05.2022	08.06.2022	10.06.2022	16.06.2022	387625	3204.69	22327.84
19	26/2022	दीपराज सिंह, भरतपुर	5.6000	25.05.2022	10.06.2022	23.06.2022	15.07.2022	19.09.200	624250	1459.46	6695.22
20	27/2022	देवदशरथ रॉयल्टीज प्राइवेट लिमिटेड, वैशाली नगर, जयपुर	4.0040	25.05.2022	31.05.2022	03.06.2022	10.06.2022	Y	111111	1752.13	640.98
21	28/2022	देवदशरथ रॉयल्टीज प्राइवेट लिमिटेड, वैशाली नगर, जयपुर	4.5467	25.05.2022	31.05.2022	03.06.2022	10.06.2022	Y	181623	1778.74	669.2
22	29/2022	शिवशंकर स्टोन, बयाना	4.6156	23.06.2022	29.08.2022	30.09.2022	21.11.2022	02.01.2023	530790	889.42	1438.92
23	42/2022	श्री श्याम रोलिंग मिल	5.5686	yes	28.07.2022	27.09.2022	12.10.2022	16.01.2023	146251	32.13	1294.3
24	43/2022	दीपराज सिंह, भरतपुर	5.4280	yes	05.07.2022	08.07.2022	15.07.2022	04.10.2022	624225	1539.91	5449.79
									51462.29		136310.07

  
 सहायक खनि अभियन्ता, रूपवास  
 सहायक खनि अभियन्ता  
 ज्ञान एवं ध-विज्ञान विभाग,  
 रूपवास जिला भरतपुर

# Annexure R-8



## REGIONAL OFFICE

Rajasthan State Pollution Control Board

Behind of Jindal Hospital,

Shyama Prasad Mukharji Nagar, Bharatpur (Raj.)

RPCB/RO(BTP)/BTP-2285/ 2413

Date :- 26-02-2022

Member Secretary

State Level Environment Impact Assessment Authority,

Jaipur (Raj.).

Sub. :- Regarding Public Hearing for Environment Clearance of Pahadpur Sand Stone Mining, (Block A and B) (Minor Mineral) Cluster Mining Project, Khasra No. 01 and 76, Area 398.0085 Hect., Mining Sand Stone, Production Capacity 4,00,00,000 TPA(ROM), N/v- Pahadpur, Tehsil Rupbas, District Bharatpur.

Ref. :- Public hearing conducted on 25.02.2022.

Sir,

Apropos above, the public hearing in the matter of Environment Clearance for Pahadpur Sand Stone Mining, (Block A and B) (Minor Mineral) Cluster Mining Project, Khasra No. 01 and 76, Area 398.0085 Hect., Mining Sand Stone, Production Capacity 4,00,00,000 TPA(ROM), N/v- Pahadpur, Tehsil Rupbas, District Bharatpur under the provisions of EIA notifications, 2006 was conducted on 25.02.2022 at Mahatma Gandhi Senior Secondary School, Pahadpur, Gram Panchayat- Pahadpur, Tehsil- Rupbas, District- Bharatpur.

The minutes of the public hearing along with videography (in pendrive) of proceedings and photographs are being forwarded in original for examination and further necessary action at the level of State Level Environment Impact Assessment Authority (SEIAA) under EIA notification,2006.

Enclosed:-

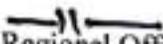
- (i) Two sets of minutes of the Public Hearing along with copy of written suggestions/objections received during public hearing, attendance sheet (in original) and advertisements published in newspapers.
- (ii) Two sets of Videography of the proceedings (2 Set of Pen Drive).
- (iii) Two sets of Photographs.

Yours Sincerely,

  
(Deependra Jharwal)  
Regional Officer

Copy to following for kind information please:-

1. District Collector, Bharatpur.
2. Additional District Magistrate (City), Bharatpur
3. Group incharge (Mines), RSPCB, Jaipur.
4. Analyst cum Programmer, RSPCB, Jaipur with request to upload the proceedings of public hearing on Board's website.
5. Assistant Mining Engineer, Roopwas, Bharatpur (Raj) with enclosing copy of suggestions/objections received during public hearing you are advised to submit reply of same directly to MS, SEIAA, Jaipur, Rajasthan.

  
Regional Officer

# Annexure R-8

## (Public Hearing Minutes)

पर्यावरणीय स्वीकृति जारी किये जाने हेतु जनसुनवाई दिनांक 25.02.2022 का कार्यवृत्त।  
पहाडपुर सैण्ड स्टोन माइन, (ब्लॉक ए एण्ड बी) (माइनर गिनरल) क्लस्टर माईनिंग प्रोजेक्ट,  
खसरा न. 01 व 76, क्षेत्रफल 398.0085 हैक्टेयर, निकट ग्राम पहाडपुर, तहसील रूपवास,  
जिला भरतपुर, खनिज सैण्ड स्टोन उत्पादन क्षमता 4,00,00,000 टन प्रति वर्ष (ROM) के  
लिए पर्यावरणीय स्वीकृति जारी किये जाने हेतु आयोजित जन सुनवाई दिनांक 25.02.2022  
का कार्यवाही विवरण।

पहाडपुर सैण्ड स्टोन माइन, (ब्लॉक ए एण्ड बी) (माइनर गिनरल) क्लस्टर माईनिंग प्रोजेक्ट,  
खसरा न. 01 व 76, क्षेत्रफल 398.0085 हैक्टेयर, निकट ग्राम पहाडपुर, तहसील रूपवास,  
जिला भरतपुर, में सैण्ड स्टोन (अप्रधान खनिज) उत्पादन क्षमता 4,00,00,000 टन प्रति वर्ष  
(ROM) के लिए पर्यावरणीय स्वीकृति जारी किये जाने हेतु पर्यावरण प्रभाव आंकलन  
अधिनियम, 2006 के प्रावधानों के अन्तर्गत आवश्यक जन सुनवाई दिनांक 25.02.2022 को  
अपरान्ह 2.30 बजे महात्मा गाँधी राजकीय उच्च माध्यमिक विद्यालय पहाडपुर, तहसील  
रूपवास, जिला भरतपुर में श्री रघुनाथ खटीक, अतिरिक्त जिला कलक्टर (शहर) भरतपुर  
(जिला कलक्टर भरतपुर के प्रतिनिधि) एवं श्री दीपेन्द्र झरवाल, क्षेत्रीय अधिकारी, रा.प्र.नि.म.  
भरतपुर की उपस्थिति में आयोजित की गई।

जन सुनवाई की सूचना समाचार पत्र "दैनिक भास्कर" में दिनांक 22.01.2022 एवं "समाचार  
जगत" में दिनांक 22.01.2022 व संशोधित विज्ञापित दिनांक 23.01.2022 को प्रकाशित की  
जा चुकी है।

बैठक की कार्यवाही प्रारम्भ करते हुए श्री दीपेन्द्र झरवाल, क्षेत्रीय अधिकारी, रा.प्र.नि.म., भरतपुर  
ने अवगत कराया कि यह जन सुनवाई सैण्ड स्टोन (अप्रधान खनिज) खनिज, (ब्लॉक ए एण्ड  
बी) क्लस्टर माईनिंग प्रोजेक्ट, खसरा न. 01 व 76, क्षेत्रफल 398.0085 हैक्टेयर, निकट ग्राम  
पहाडपुर, तहसील रूपवास, जिला भरतपुर, में सैण्ड स्टोन खनिज उत्पादन क्षमता 4,00,00,000  
टन प्रति वर्ष (ROM) की पर्यावरणीय स्वीकृति हेतु पर्यावरण प्रभाव आंकलन अधिनियम,  
2006 के प्रावधानों के अन्तर्गत आयोजित की जा रही है।

श्री झरवाल ने अतिरिक्त जिला कलक्टर, भरतपुर, एवं पधारे हुए समस्त ग्रामवासियों का  
अभिनन्दन किया एवं जन सुनवाई की आवश्यकता एवं महत्व पर प्रकाश डालते हुए कहा की  
जन सुनवाई में प्रस्तावित परियोजना के बारे में जन घेतना का विकास होता है, साथ ही  
परियोजना से पर्यावरण को सुरक्षित रखने के सम्बन्ध में आमजन की सोच एवं सुझाव उपलब्ध  
हो जाते हैं। श्री झरवाल ने बताया कि इस बैठक में उपस्थित जन मौखिक एवं लिखित रूप  
से अपनी आपत्तियों, सुझाव अथवा राय दे सकते हैं। तत्पश्चात् अतिरिक्त जिला कलक्टर  
भरतपुर की अनुमति से इकाई के पर्यावरण सलाहकार श्री उमेश कुमार द्वारा खनन परियोजना,  
खनन कार्य से पडने वाले पर्यावरणीय प्रभाव एवं संरक्षण, जल गुणवत्ता, सुरक्षा एवं सामाजिक  
दायित्व (सी.एस.आर) आदि के बारे में विस्तार से बताया गया।

दीपेन्द्र  
झरवाल  
दीपेन्द्र झरवाल  
क्षेत्रीय अधिकारी  
रा.प्र.नि.म. भरतपुर (राज.)

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25/2/22  
अति. जिला कलक्टर  
(शहर) भरतपुर

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तत्पश्चात् अतिरिक्त जिला कलक्टर भरतपुर द्वारा पधारें गए लोगों से उक्त खनन परियोजना एवं पर्यावरण पर पढने वाले प्रभावों के सम्बन्ध में सुझाव/आपत्ति/राय बताने को कहा गया।

इसके पश्चात् सर्व प्रथम श्री राम बैसला ग्राम रुदावल ने बताया कि उक्त नीलामी को निरस्त कर स्थानीय ग्राम वासियों को एक-एक हैक्टेयर के छोटे-छोटे खनन पट्टों अथवा क्वरी लाइसेन्स का पुनः आवंटन किया जाये जिसके प्रत्युत्तर में ईकाई के पर्यावरण सलाहकार ने बताया कि उक्त प्रोजेक्ट में जितने भी खनन पट्टे आवंटित किये गये है वे सभी खुली नीलामी (ई ऑक्शन) द्वारा पक्षपात रहित किये गये हैं फिर भी आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा तथा सक्षम स्तर से इस संबंध में जो भी निर्णय लिया जायेगा वह सर्वमान्य होगा।

तत्पश्चात् श्री बनयसिंह ग्राम पहाडपुर ने बताया कि केन्द्र सरकार द्वारा वन भूमि के डायवर्जन करते समय यह प्रावधान रखा गया था कि खनन पट्टे आवंटन के समय स्थानीय लोगों को प्राथमिकता दी जावेगी ताकि स्थानीय लोगों को रोजगार मिल सके। श्री बनय सिंह द्वारा कहा गया कि स्थानीय लोगों के रोजगार का साधन खनन कार्य ही है जिसके अभाव में क्षेत्र में भुखमरी फैल जायेगी और साथ ही उन्होंने कहा कि पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना सुनिश्चित होनी चाहिए। जिसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने बताया कि स्थानीय लोगों को खनन पट्टे दिये जाने के संबंध में जानकारी सक्षम स्तर तक प्रेषित कर दी जावेगी तथा सक्षम स्तर से इस संबंध में जो भी निर्णय लिया जायेगा वह सर्वमान्य होगा तथा यह भी बताया कि पर्यावरण स्वीकृति में अधिरोपित शर्तों की पालना हर छ महीने में सुनिश्चित की जाती है तथा पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना करते हुए ही खनन कार्य ईकाईयों द्वारा किया जावेगा।

इसके पश्चात् श्री उदयमान सिंह परमार ग्राम बसई ने बताया कि इस योजना से पर्यावरण प्रदूषण नहीं होना चाहिए, समाजिक पर्यावरणीय दायित्व (सी एस आर) के तहत ग्राम वासियों के विकास एवं स्वास्थ्य इत्यादि के लिये रखे गये प्रावधानों का स्वागत करते हैं लेकिन उक्त प्रावधानों की अनुपालना आवश्यक रूप से पूरी होनी चाहिए यह केवल कागज खानापूर्ति तक ही सीमित न रह जाये तथा यह भी बताया कि क्षेत्र में सिलिकोसिस बीमारी से काफी स्थानीय लोगों की जान जा चुकी है तथा स्थानीय लोग गरीबी के कारण खनन पट्टों की ई नीलामी में बोली नहीं लगा सके। तथा मोंग की कि नीलामी को निरस्त कर स्थानीय लोगों को खनन पट्टों का आवंटन किया जाये जिसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने पुनः दुहराया कि इस खनन परियोजना में व्यावसायिक स्वास्थ्य व सुरक्षा हेतु भी प्रावधान रखा गया है तथा सभी मजदूरों की व स्थानीय निवासियों की स्वास्थ्य समस्याओं का उचित निवारण किया जायेगा। उन्होंने आगे बताया कि आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा।

इसके उपरान्त श्री यादराम कुशवाह निवासी सिरींद ने बताया कि हमारा प्रतिनिधि मण्डल माननीय मुख्यमंत्री राजस्थान सरकार से मिला और उन्होंने आवश्सन दिया कि स्थानीय लोगों को खनन पट्टे आवंटित किये जायेगे लेकिन हमारी मोंगे नहीं मानी गई। इस प्रोजेक्ट में खनन से प्रदूषण होगा और प्रदूषण से बीमारिया होगी। खनन पट्टा आवंटन में स्थानीय

**दीपेन्द्र**  
दीपेन्द्र झरवाल  
क्षेत्रीय अधिकारी  
रा.प्र.नि.मं. भरतपुर (राज.)

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अति. जिला कलक्टर  
(शहर) भरतपुर

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लोगों को दर किनारा किया गया है। हम इस परियोजना का विरोध करते हैं। इसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने दुहराया कि आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा तथा पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना करते हुए ही खनन कार्य ईकाईयों द्वारा किया जावेगा।

इसके उपरान्त बलवीर सिंह परमार निवासी बंशी पहाडपुर ने बोला कि जनता की आवाज सुनी जावे तथा आगे बताया कि परियोजना प्रस्तावक द्वारा बताये गये प्रावधान पूरे नहीं होंगे तथा बताया कि सिलिकोरिस का मुख्य कारण मशीनों द्वारा खनन कार्य है तथा अनुरोध किया कि स्थानीय निवासियों को खनन पट्टे आवंटित किये जाये जिनमें मशीनों की जगह सिर्फ मजदूरों द्वारा कार्य करवाया जायेगा। इसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने बताया कि इस खनन परियोजना में व्यावसायिक स्वास्थ्य व सुरक्षा हेतु भी प्रावधान रखा गया है तथा सभी मजदूरों की व स्थानीय निवासियों की स्वास्थ्य समस्याओं का उचित निवारण किया जायेगा। उन्होंने आगे बताया कि आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा तथा पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना करते हुए ही खनन कार्य ईकाईयों द्वारा किया जावेगा।

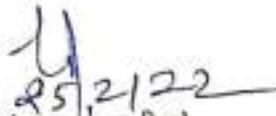
तत्पश्चात् विजय सिंह परमार निवासी बंशी पहाडपुर ने बताया कि क्षेत्र में जल स्तर काफी नीचे चला गया है कुछ पत्थर व्यवसायी पत्थरों को आसपास के खेतों में इधर-उधर डाल देते हैं जिससे जल स्रोतों के रास्ते अवरुद्ध हो जाते हैं। इसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने बताया कि खनन कार्य भूजल स्तर से उपर ही किया जायेगा तथा भूजल स्तर बढ़ाने के लिये वाटर हार्डिंग स्ट्रक्चर विकसित किये जायेंगे तथा उक्त प्रोजेक्ट द्वारा किसी भी तरह से जल स्रोतों के रास्ते को अवरुद्ध नहीं किया जायेगा।

इसके बाद श्री सतीश कुमार गोयल निवासी पहाडपुर ने बताया कि खनन पट्टे आवादी से कम से कम एक किलोमीटर दूरी पर जारी किये जाये जिस पर खनि अभियंता, खान एवं भू विज्ञान विभाग रूपवास ने बताया कि उक्त पट्टों का आवंटन राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के प्रावधानों के तहत किया गया है।

जनसुनवाई के दौरान कुछ लोगों द्वारा इस परियोजना से संबंधित लिखित शिकायत/सुझाव दिये गये जो परिशिष्ट "अ" पर संलग्न हैं। इसके अतिरिक्त जनसुनवाई की उपस्थिति पंजिका एवं समाचार पत्र में जारी विज्ञापन पत्र के प्रति परिशिष्ट "ब" एवं "स" पर संलग्न हैं।

अन्तः में अतिरिक्त जिला कलक्टर द्वारा जनसुनवाई में उपस्थित लोगों को धन्यवाद देकर जनसुनवाई समाप्त की गई।

  
(दीपेन्द्र प्रसाद)  
क्षेत्रीय अधिकारी  
रा.प्र.नि.मं. भरतपुर

  
25/2/22  
(रघुनाथ खटीक)  
अतिरिक्त जिला कलक्टर,  
भरतपुर

# Annexure R-8

## (Public Hearing Minutes)

पर्यावरणीय स्वीकृति जारी किये जाने हेतु जनसुनवाई दिनांक 25.02.2022 का कार्यवृत्त।  
पहाडपुर सैण्ड स्टोन माइन, (ब्लॉक ए एण्ड बी) (माइनर गिनरल) क्लस्टर माईनिंग प्रोजेक्ट,  
खसरा न. 01 व 76, क्षेत्रफल 398.0085 हैक्टेयर, निकट ग्राम पहाडपुर, तहसील रूपवास,  
जिला भरतपुर, खनिज सैण्ड स्टोन उत्पादन क्षमता 4,00,00,000 टन प्रति वर्ष (ROM) के  
लिए पर्यावरणीय स्वीकृति जारी किये जाने हेतु आयोजित जन सुनवाई दिनांक 25.02.2022  
का कार्यवाही विवरण।

पहाडपुर सैण्ड स्टोन माइन, (ब्लॉक ए एण्ड बी) (माइनर गिनरल) क्लस्टर माईनिंग प्रोजेक्ट,  
खसरा न. 01 व 76, क्षेत्रफल 398.0085 हैक्टेयर, निकट ग्राम पहाडपुर, तहसील रूपवास,  
जिला भरतपुर, में सैण्ड स्टोन (अप्रधान खनिज) उत्पादन क्षमता 4,00,00,000 टन प्रति वर्ष  
(ROM) के लिए पर्यावरणीय स्वीकृति जारी किये जाने हेतु पर्यावरण प्रभाव आंकलन  
अधिनियम, 2006 के प्रावधानों के अन्तर्गत आवश्यक जन सुनवाई दिनांक 25.02.2022 को  
अपरान्ह 2.30 बजे महात्मा गाँधी राजकीय उच्च माध्यमिक विद्यालय पहाडपुर, तहसील  
रूपवास, जिला भरतपुर में श्री रघुनाथ खटीक, अतिरिक्त जिला कलक्टर (शहर) भरतपुर  
(जिला कलक्टर भरतपुर के प्रतिनिधि) एवं श्री दीपेन्द्र झरवाल, क्षेत्रीय अधिकारी, रा.प्र.नि.म.  
भरतपुर की उपस्थिति में आयोजित की गई।

जन सुनवाई की सूचना समाचार पत्र "दैनिक भास्कर" में दिनांक 22.01.2022 एवं "समाचार  
जगत" में दिनांक 22.01.2022 व संशोधित विज्ञापित दिनांक 23.01.2022 को प्रकाशित की  
जा चुकी है।

बैठक की कार्यवाही प्रारम्भ करते हुए श्री दीपेन्द्र झरवाल, क्षेत्रीय अधिकारी, रा.प्र.नि.म., भरतपुर  
ने अवगत कराया कि यह जन सुनवाई सैण्ड स्टोन (अप्रधान खनिज) खनिज, (ब्लॉक ए एण्ड  
बी) क्लस्टर माईनिंग प्रोजेक्ट, खसरा न. 01 व 76, क्षेत्रफल 398.0085 हैक्टेयर, निकट ग्राम  
पहाडपुर, तहसील रूपवास, जिला भरतपुर, में सैण्ड स्टोन खनिज उत्पादन क्षमता 4,00,00,000  
टन प्रति वर्ष (ROM) की पर्यावरणीय स्वीकृति हेतु पर्यावरण प्रभाव आंकलन अधिनियम,  
2006 के प्रावधानों के अन्तर्गत आयोजित की जा रही है।

श्री झरवाल ने अतिरिक्त जिला कलक्टर, भरतपुर, एवं पधारे हुए समस्त ग्राम वासियों का  
अभिनन्दन किया एवं जन सुनवाई की आवश्यकता एवं महत्व पर प्रकाश डालते हुए कहा की  
जन सुनवाई में प्रस्तावित परियोजना के बारे में जन चेतना का विकास होता है, साथ ही  
परियोजना से पर्यावरण को सुरक्षित रखने के सम्बन्ध में आमजन की सोच एवं सुझाव उपलब्ध  
हो जाते हैं। श्री झरवाल ने बताया कि इस बैठक में उपस्थित जन मौखिक एवं लिखित रूप  
से अपनी आपत्तियाँ, सुझाव अथवा राय दे सकते हैं। तत्पश्चात् अतिरिक्त जिला कलक्टर  
भरतपुर की अनुमति से इकाई के पर्यावरण सलाहकार श्री उमेश कुमार द्वारा खनन परियोजना,  
खनन कार्य से पडने वाले पर्यावरणीय प्रभाव एवं संरक्षण, जल गुणवत्ता, सुरक्षा एवं सामाजिक  
दायित्व (सी.एस.आर) आदि के बारे में विस्तार से बताया गया।

  
दीपेन्द्र झरवाल  
क्षेत्रीय अधिकारी  
रा.प्र.नि.म भरतपुर (राज.)

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25/2/22  
अति. जिला कलक्टर  
(शहर) भरतपुर

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तत्पश्चात् अतिरिक्त जिला कलक्टर भरतपुर द्वारा फवारे गए लोगों से उक्त खनन परियोजना एवं पर्यावरण पर पडने वाले प्रभावों के सम्बन्ध में सुझाव/आपत्ति/राय बताने को कहा गया।

इसके पश्चात् सर्व प्रथम श्री राम बैसला ग्राम रुदावल ने बताया कि उक्त नीलामी को निरस्त कर स्थानीय ग्राम वासियों को एक-एक हैक्टयर के छोटे-छोटे खनन पट्टों अथवा क्वरी लाइसेन्स का पुनः आवंटन किया जाये जिसके प्रत्युत्तर में ईकाई के पर्यावरण सलाहकार ने बताया कि उक्त प्रोजेक्ट में जितने भी खनन पट्टे आवंटित किये गये हैं वे सभी खुली नीलामी (ई ऑक्सन) द्वारा पक्षपात रहित किये गये हैं फिर भी आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा तथा सक्षम स्तर से इस संबंध में जो भी निर्णय लिया जायेगा वह सर्वमान्य होगा।

तत्पश्चात् श्री बनयसिंह ग्राम पहाडपुर ने बताया कि केन्द्र सरकार द्वारा वन भूमि के डायवर्जन करते समय यह प्रावधान रखा गया था कि खनन पट्टे आवंटन के समय स्थानीय लोगों को प्राथमिकता दी जावेगी ताकि स्थानीय लोगों को रोजगार मिल सके। श्री बनय सिंह द्वारा कहा गया कि स्थानीय लोगों के रोजगार का साधन खनन कार्य ही है जिसके अभाव में क्षेत्र में भुखमरी फैल जायेगी और साथ ही उन्होंने कहा कि पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना सुनिश्चित होनी चाहिए। जिसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने बताया कि स्थानीय लोगों को खनन पट्टे दिये जाने के संबंध में जानकारी सक्षम स्तर तक प्रेषित कर दी जावेगी तथा सक्षम स्तर से इस संबंध में जो भी निर्णय लिया जायेगा वह सर्वमान्य होगा तथा यह भी बताया कि पर्यावरण स्वीकृति में अधिरोपित शर्तों की पालना हर छ महीने में सुनिश्चित की जाती है तथा पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना करते हुए ही खनन कार्य ईकाईयों द्वारा किया जावेगा।

इसके पश्चात् श्री उदयमान सिंह परमार ग्राम बसाई ने बताया कि इस योजना से पर्यावरण प्रदूषण नहीं होना चाहिए, समाजिक पर्यावरणीय दायित्व (सी एस आर) के तहत ग्राम वासियों के विकास एवं स्वास्थ्य इत्यादि के लिये रखे गये प्रावधानों का स्वागत करते हैं लेकिन उक्त प्रावधानों की अनुपालना आवश्यक रूप से पूरी होनी चाहिए यह केवल कागज खानापूर्ति तक ही सीमित न रह जाये तथा यह भी बताया कि क्षेत्र में सिलिकोसिस बीमारी से काफी स्थानीय लोगों की जान जा चुकी है तथा स्थानीय लोग गरीबी के कारण खनन पट्टों की ई नीलामी में बोली नहीं लगा सके। तथा मोंग की कि नीलामी को निरस्त कर स्थानीय लोगों को खनन पट्टों का आवंटन किया जाये जिसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने पुनः दुहराया कि इस खनन परियोजना में व्यावसायिक स्वास्थ्य व सुरक्षा हेतु भी प्रावधान रखा गया है तथा सभी मजदूरों की व स्थानीय निवासियों की स्वास्थ्य समस्याओं का उचित निवारण किया जायेगा। उन्होंने आगे बताया कि आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा।

इसके उपरान्त श्री यादराम कुशवाह निवासी सिरौंद ने बताया कि हमारा प्रतिनिधि मण्डल माननीय मुख्यमंत्री राजस्थान सरकार से मिला और उन्होंने आवश्सन दिया कि स्थानीय लोगों को खनन पट्टे आवंटित किये जायेगे लेकिन हमारी मोंगे नहीं मानी गई। इस प्रोजेक्ट में खनन से प्रदूषण होगा और प्रदूषण से बीमारिया होगी। खनन पट्टा आवंटन में स्थानीय

**दीपेन्द्र शेरवाल**  
क्षेत्रीय अधिकारी  
रा.प्र.नि.गं. भरतपुर (राज.)

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अति. जिला कलक्टर  
(शाहट) भरतपुर

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लोगों को दर किनार किया गया है। हम इस परियोजना का विरोध करते हैं। इसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने दुहराया कि आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा तथा पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना करते हुए ही खनन कार्य ईकाईयों द्वारा किया जायेगा।

इसके उपरान्त बलवीर सिंह परमार निवासी बंशी पहाडपुर ने बोला कि जनता की आवाज सुनी जाये तथा आगे बताया कि परियोजना प्रस्तावक द्वारा बताये गये प्रावधान पूरे नहीं होंगे तथा बताया कि सिलिकोसिस का मुख्य कारण मशीनों द्वारा खनन कार्य है तथा अनुरोध किया कि स्थानीय निवासियों को खनन पट्टे आवंटित किये जाये जिनमें मशीनों की जगह सिर्फ मजदूरों द्वारा कार्य करवाया जायेगा। इसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने बताया कि इस खनन परियोजना में व्यावसायिक स्वास्थ्य व सुरक्षा हेतु भी प्रावधान रखा गया है तथा सभी मजदूरों की व स्थानीय निवासियों की स्वास्थ्य समस्याओं का उचित निवारण किया जायेगा। उन्होंने आगे बताया कि आपका पक्ष सक्षम स्तर तक पहुंचा दिया जायेगा तथा पर्यावरण संरक्षण एवं पर्यावरण नियमों की पालना करते हुए ही खनन कार्य ईकाईयों द्वारा किया जावेगा।

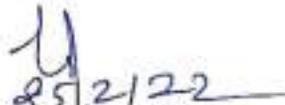
तत्पश्चात् विजय सिंह परमार निवासी बंशी पहाडपुर ने बताया कि क्षेत्र में जल स्तर काफी नीचे चला गया है कुछ पत्थर व्यावसायी पत्थरों को आसपास के खेतों में इधर-उधर डाल देते हैं जिससे जल स्रोतों के रास्ते अवरुद्ध हो जाते हैं। इसके प्रत्युत्तर में ईकाई के पर्यावरणीय परामर्शदाता ने बताया कि खनन कार्य भूजल स्तर से उपर ही किया जायेगा तथा भूजल स्तर बढ़ाने के लिये वाटर हार्वेटिंग स्ट्रेक्चर विकसित किये जायेंगे तथा उक्त प्रोजेक्ट द्वारा किसी भी तरह से जल स्रोतों के रास्ते को अवरुद्ध नहीं किया जायेगा।

इसके बाद श्री सतीश कुमार गोयल निवासी पहाडपुर ने बताया कि खनन पट्टे आवादी से कम से कम एक किलोमीटर दूरी पर जारी किये जाये जिस पर खनि अभियंता, खान एवं भू विज्ञान विभाग रूपवास ने बताया कि उक्त पट्टों का आवंटन राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के प्रावधानों के तहत किया गया है।

जनसुनवाई के दौरान कुछ लोगों द्वारा इस परियोजना से संबंधित लिखित शिकायत/सुझाव दिये गये जो परिशिष्ट "अ" पर संलग्न है। इसके अतिरिक्त जनसुनवाई की उपस्थिति पंजिका एवं समाचार पत्र में जारी विज्ञापन पत्र के प्रति परिशिष्ट "ब" एवं "स" पर संलग्न हैं।

अन्तः में अतिरिक्त जिला कलक्टर द्वारा जनसुनवाई में उपस्थित लोगों को धन्यवाद देकर जनसुनवाई समाप्त की गई।

  
(दीपेन्द्र प्रसाद)  
क्षेत्रीय अधिकारी  
रा.प्र.नि.मं. भरतपुर

  
25/2/22  
(रिषुनाथ खटीक)  
अतिरिक्त जिला कलक्टर,  
भरतपुर



## क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
जिन्दल हॉस्पिटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)

अति-आवश्यक

दिनांक 26-09-23

रा.प्र.नि.मं./क्षे.का. (भरतपुर)/सामान्य-183/1492-93

1. उप वन संरक्षक  
भरतपुर।
2. सहायक खनि अभियन्ता,  
खान एवं भू विज्ञान विभाग,  
रूपवास जिला भरतपुर।

विषय :- अवैध खनन सम्बन्धी सूचना उपलब्ध करवाये जाने बावत्।

संदर्भ :- माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 96/2023 (सी.जैड.)  
यादराम विरूद्ध स्टेट ऑफ राजस्थान व अन्य

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित आदेश के संबंध में लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण में विचाराधीन ओ.ए. संख्या 96/2023 (सी.जैड.) यादराम विरूद्ध स्टेट ऑफ राजस्थान में संदर्भित आदेशानुसार माननीय न्यायालय द्वारा वन एवं पर्यावरण मंत्रालय, राजस्थान, केन्द्रीय प्रदूषण नियंत्रण मण्डल, नई दिल्ली, ताज ट्रेपेजियम जौन ऑथरिटी, आगरा एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर की संयुक्त कमेटी का गठन किया गया है। उक्त कमेटी द्वारा आदेश पारित होने की दिनांक से चार सप्ताह के अन्दर प्रभावित क्षेत्र का संयुक्त निरीक्षण कर निरीक्षण की तथ्यात्मक एवं कार्यवाही की रिपोर्ट माननीय न्यायालय के समक्ष प्रस्तुत करनी है। उक्त संयुक्त कमेटी द्वारा दिनांक 26.09.2023 को मौका निरीक्षण किया गया है। कमेटी द्वारा ग्राम पहाडपुर तहसील रूपवास जिला भरतपुर में आपके विभाग द्वारा यदि अवैध खनन सम्बन्धी कोई कार्यवाही की गयी है तो की गयी कार्यवाही की सूचना चाही है।

अतः उक्त सूचना शीघ्रताशीघ्र इस कार्यालय को भिजवाने का श्रम करें।

भवदीय,

(उमेश कुमार)  
क्षेत्रीय अधिकारी  
रा.प्र.नि.मं. भरतपुर



## क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
जिन्दल हॉस्पिटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)

अति-आवश्यक

दिनांक 26.09.2023

रा.प्र.नि.मं./क्षे.का. (भरतपुर)/सामान्य-183/1494

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी  
भरतपुर।

विषय :- सिलिकोसिस बीमारी से पीड़ित मरीजों की सूचना के सम्बन्ध में।

संदर्भ :- माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 96/2023 (सी.जैड.)  
यादराम विरुद्ध स्टेट ऑफ राजस्थान व अन्य

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित आदेश के संबंध में लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण में विचाराधीन ओ.ए. संख्या 96/2023 (सी.जैड.) यादराम विरुद्ध स्टेट ऑफ राजस्थान में संदर्भित आदेशानुसार माननीय न्यायालय द्वारा वन एवं पर्यावरण मंत्रालय, राजस्थान, केन्द्रीय प्रदूषण नियंत्रण मण्डल, नई दिल्ली, ताज ट्रेपेजियम जौन ऑथरिटी, आगरा एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर की संयुक्त कमेटी का गठन किया गया है। उक्त कमेटी द्वारा आदेश पारित होने की दिनांक से चार सप्ताह के अन्दर प्रभावित क्षेत्र का संयुक्त निरीक्षण कर निरीक्षण की तथ्यात्मक एवं कार्यवाही की रिपोर्ट माननीय न्यायालय के समक्ष प्रस्तुत करनी है। उक्त संयुक्त कमेटी द्वारा दिनांक 26.09.2023 को मौका निरीक्षण किया गया है। कमेटी द्वारा ग्राम पहाडपुर तहसील रूपवास जिला भरतपुर के आसपास के गाँव में सिलिकोसिस बीमारी से पीड़ित मरीजों की सूचना चाही गयी है।

अतः उक्त सूचना शीघ्रताशीघ्र इस कार्यालय को भिजवाने का श्रम करें।

भवदीय,

(उमेश कुमार)

क्षेत्रीय अधिकारी

रा.प्र.नि.मं. भरतपुर

o/c



**Annexure R-11**  
**REGIONAL LABORATORY**

Rajasthan State Pollution Control Board

Behind Jindal Hospital

Shyama Prasad Mukherji Nagar, Bharatpur (Raj.) 321001

RPCB/RO (BTP)/Lab-11/ 563

Dated : 11/10/23

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bharatpur (Raj).

Sub: - Regarding Analysis Report of Ambient Air monitoring.

Sir,

Please find enclosed analysis report of following sample for necessary action.

REPORT NO.	PARTICULARS
2630, 2631, 2632 & 2633	M/s Mining Cluster "Bansi Paharpur Block- B", N/v- Bansi Paharpur, Tehsil- Rupbas, District Bharatpur.

Yours Faithfully

(D.P.S. Meena)

In-charge,

Regional Laboratory,

RSPCB, Bharatpur

Enclosed :- As Above

# Annexure R-11

FORM - X  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST  
(See Rule - 10)  
Final Report

Report No. : 2630

Report On : 01/10/2023

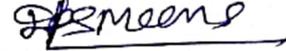
I hereby certify that I Mr Devendra Pratap Singh Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 29/09/2023 from Ankit Kumar Sharma, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/s Mining Cluster Bansi Paharpur Block- B , N/v- Bansi Paharpur, Tehsil Rupbas, , District- Bharatpur Collected from at Community Health Centre, Bansi Paharpur, Tehsil- Rupbas, District- Bharatpur. Collected on 27/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/10/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	85
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	7.0
3	Oxides of Nitrogen as NO <sub>x</sub> $\mu\text{g}/\text{m}^3$	19.2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 01/10/2023



BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Bharatpur

# Annexure R-11

FORM - X  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST  
(See Rule - 10)  
Final Report

Report No. : 2631

Report On : 01/10/2023

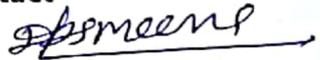
I hereby certify that I Mr Devendra Pratap Singh Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 29/09/2023 from Ankit Kumar Sharma, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/s Mining Cluster Bansi Paharpur Block- B , N/v- Bansi Paharpur, Tehsil Rupbas, , District- Bharatpur Collected from at office of M/s Deepraj Singh, ML No.-Plot No- 43, N/v- Bansi Paharpur, Tehsil Rupbas, district- Bharatpur Collected on 27/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/10/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	107
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	5.2
3	Oxides of Nitrogen as NO <sub>x</sub> $\mu\text{g}/\text{m}^3$	17.2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 01/10/2023

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Bharatpur

# Annexure R-11

FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Final Report

Report No. : 2632

Report On : 01/10/2023

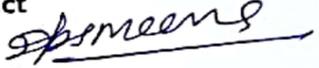
I hereby certify that I Mr Devendra Pratap Singh Meena, State Board Analyst duly appointed under sub section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 29/09/2023 from Ankit Kumar Sharma, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/s Mining Cluster Banshi Paharpur Block- B , N/v- Banshi Paharpur, Tehsil Rupbas, , District- Bharatpur Collected from at office of M/s Kapil Agarwal ML No.-Plot No-13 N/v Banshi Paharpur Tehsil Rupbas Ditriect Bharatpur Collected on 27/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/10/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM <sub>10</sub> ) $\mu\text{g}/\text{m}^3$	117
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	5.6
3	Oxides of Nitrogen as NO <sub>x</sub> $\mu\text{g}/\text{m}^3$	18.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 01/10/2023

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Bharatpur

**Annexure X R-11**  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST  
(See Rule - 10)  
Final Report

Report No. : 2633

Report On : 01/10/2023

I hereby certify that I Mr Devendra Pratap Singh Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 29/09/2023 from Ankit Kumar Sharma, JSO, Bharatpur ,RSPCB Bharatpur a sample of Ambient Air Quality of M/s Mining Cluster Bansi Paharpur Block- B , N/v- Bansi Paharpur, Tehsil Rupbas, , District- Bharatpur Collected from at office of M/s kapil Agrawal, ML No-Plot No-13, N/v- Bansi Paharpur, Tehsil- Rupbas, District- Bharatpur Collected on 27/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/10/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	PM 2.5 ug/m3	76.37

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 01/10/2023

*sp/meena*

**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Bharatpur

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR 321001 (Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2348/1309

Date: 14/09/2023

M/s ANIL KANTI PRASAD PODDAR  
Plot no.(M.L.No.) - 03/22, near village - Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 12.07.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 12.07.2022 for sand stone @ 1406875.0000 TPA and which is valid up to 30.06.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2420/ 1390

Date: 14/09/2023

M/s JAI GIRRAJ STONES

Plot no.(M.L.No.) - 04/22, near village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 30.11.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 30.11.2022 for sand stone @ 527250.0000 TPA and which is valid up to 31.10.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

*Umesh Kumar*

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2349/ 1391

Date: 14/09/2023

M/s ANIL KANTI PRASAD PODDAR  
Plot no.(M.L.No.) - 05/22, near - village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 12.07.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 12.07.2022 for sand stone @ 387625.0000 TPA and which is valid up to 30.06.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2350/ 1392

Date: 14/09/2023

M/s ANIL KANTI PRASAD PODDAR  
Plot no.(M.L.No.) - 06/22, near - village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 12.07.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 12.07.2022 for sand stone @ 361750.0000 TPA and which is valid up to 30.06.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2341/ 1393

Date: 14/09/2023

M/s INFINITY STONEX INDIA PRIVATE LIMITED  
Plot no.(M.L.No.) - 07/22, near village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 25.07.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 25.07.2022 for sand stone @ 106837.6100 TPA and which is valid up to 30.06.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2387/ 1394

Date: 14/09/2023

M/s Kanha Stone Suppliers  
Plot no.(M.L.No.) - 08/22, near village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 14.09.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 14.09.2022 for sand stone @ 463860.0000 TPA and which is valid up to 31.08.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to 1- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2486/ 1395

Date: 14/09/2023

M/s Devdashrath Royalties Private Limited  
Plot no.(M.L.No.) - 10/22, near village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 11.11.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 11.11.2022 for sand stone @ 170940.0000 TPA and which is valid up to 31.10.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to - Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2465/ 1396

Date: 14/09/2023

M/s Krishna Associate  
Plot no.(M.L.No.) - 11/22, near village Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 08.05.2023.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 08.05.2023 for sand stone @ 688260.0000 TPA and which is valid up to 30.04.2028.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2487/ 1397

Date: 14/09/2023

M/s Kapil Agarwal  
Plot no.(M.L.No.) - 13/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 11.11.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 11.11.2022 for sand stone @ 459120.0000 TPA and which is valid up to 31.10.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

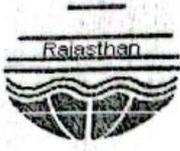
Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to:- Master File

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2337/ 1398

Date: 14/09/2023

M/s Devdashrath Royalties Private Limited  
Plot no.(M.L.No.) - 14/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 20.06.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 20.06.2022 for sand stone @ 160256.0000 TPA and which is valid up to 31.05.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajast  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2347/ 1399

Date: 14/09/2023

M/s ANIL KANTI PRASAD PODDAR  
Plot no.(M.L.No.) - 15/22, near village-Paharpur,  
Tehsil-Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 11.07.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 11.07.2022 for sand stone @ 362625.0000 TPA and which is valid up to 30.06.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2488/ 1400

Date: 14/09/2023

M/s MADHUKAR MALVIYA  
Plot no.(M.L.No.) - 16/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 11.11.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 11.11.2022 for sand stone @ 649590.0000 TPA and which is valid up to 31.10.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2405/ 1401

Date: 14/09/2023

M/s R B DISTRIBUTORS PVT LTD  
Plot no.(M.L.No.) - 17/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 10.10.2022.

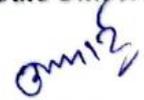
Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 10.10.2022 for sand stone @ 455505 TPA and which is valid up to 30.09.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2398/ 1402

Date: 14/09/2023

M/s PANKAJ TIWARI  
Plot no.(M.L.No.) - 18/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 12.10.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 12.10.2022 for sand stone @ 468000 TPA and which is valid up to 31.08.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2406/ 1403

Date: 14/09/2023

M/s R.B. DISTRIBUTORS PVT LTD  
Plot no.(M.L.No.) - 19/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 10.10.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 10.10.2022 for sand stone @ 460500.0000 TPA and which is valid up to 30.09.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

*Umish*  
(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2404/ 1404

Date: 14/09/2023

M/s S S GROUP

Plot no.(M.L.No.) - 22/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 20.10.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 20.10.2022 for sand stone @ 443655 TPA and which is valid up to 30.09.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

*Umesh Kumar*

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2399/ 1405-

Date: 14/09/2023

M/s JAGAT CHOUDHARY  
Plot no.(M.L.No.) - 23/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 10.10.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 10.10.2022 for sand stone @ 460155.0000 TPA and which is valid up to 30.09.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

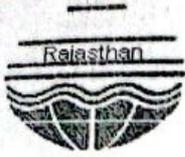
Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

Copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR 321001 (Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2397/ 1406

Date: 14/09/2023

M/s PANKAJ TIWARI  
Plot no.(M.L.No.) - 24/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 12.10.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 12.10.2022 for sand stone @ 459645.0000 TPA and which is valid up to 31.08.2027.
- 6.
7. And whereas, you have not submitted compliance of environmental clearance.
8. And whereas, you have not submitted compliance of consent to operate with production details.
9. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
10. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

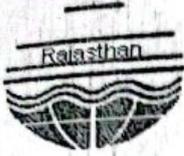
Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2338/ 1407

Date: 14/09/2023

M/s K.K. Gupta Construction Pvt. Ltd.  
Plot no.(M.L.No.) - 25/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 16.06.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 16.06.2022 for sand stone @ 387625.0000 TPA and which is valid up to 31.05.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

*Umish*  
(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2489/ 1408

Date: 14/09/2023

M/s Deepraj Singh  
Plot no.(M.L.No.) - 26/22, near village-Paharpur,  
Tehsil-Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 19.09.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 19.09.2022 for sand stone @ 624250.0000 TPA and which is valid up to 31.08.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

Copy to:- Master File

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2336/ 1409

Date: 14/09/2023

M/s Devdashrath Royalties Private Limited  
Plot no.(M.L.No.) - 27/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 10.06.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 10.06.2022 for sand stone @ 111111.1100 TPA and which is valid up to 30.04.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

*Umish*

(Umesh Kumar)  
Regional Office

*Copy to Master File*

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2335/ 1410

Date: 14/09/2023

Plot no.(M.L.No.) - 28/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 25.05.2022 and consent to operate issued on 10.06.2022.

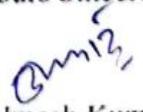
Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 10.06.2022 for sand stone @ 181623.9300 TPA and which is valid up to 30.04.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

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# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2428/ 1411

Date: 14/09/2023

M/s SHIV SHANKAR STONES SUPPLIERS  
Plot no.(M.L.No.) - 29/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 02.01.2023.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 02.01.2023 for sand stone @ 530790.0000 TPA and which is valid up to 30.11.2027.
- 6.
7. And whereas, you have not submitted compliance of environmental clearance.
8. And whereas, you have not submitted compliance of consent to operate with production details.
9. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
10. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

Copy to :- Master file

  
(Umesh Kumar)  
Regional Office

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2372/ 1412

Date: 14/09/2023

M/s SUNLIGHT MINERALS  
Plot no.(M.L.No.) - 30/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 15.02.2023.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 15.02.2023 for sand stone @ 310200.0000 TPA and which is valid up to 31.12.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2410/ 1413

Date: 14/09/2023

M/s RAJENDRA KUNKULOL  
Plot no.(M.L.No.) - 31/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 01.11.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 01.11.2022 for sand stone @ 388000.0000 TPA and which is valid up to 31.10.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR 321001 (Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2490/ 1414

Date: 14/09/2023

M/s SUNLIGHT MINERALS  
Plot no.(M.L.No.) - 32/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 05.06.2023.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 05.06.2023 for sand stone @ 362750.0000 TPA and which is valid up to 31.05.2028.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to :- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2491/ 1415

Date: 14/09/2023

M/s LEARN AND EXCEL PVT. LTD.  
Plot no.(M.L.No.) - 37/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 08.12.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 08.12.2022 for sand stone @ 1216063.0000 TPA and which is valid up to 30.11.2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to: - Masterfile

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2492/ 1416

Date: 14/09/2023

M/s SHRI ASIF ALI  
Plot no.(M.L.No.) - 38/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.  
Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 07.07.2023.

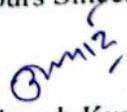
Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 07.07.2023 for sand stone @ 752400.0000 TPA and which is valid up to 30/06/2028.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

  
(Umesh Kumar)  
Regional Office

Copy to:- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR 321001 (Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2493/ 1417

Date: 14/09/2023

M/s R.R.MINERALS  
Plot no.(M.L.No.) - 40/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 08.12.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 08.12.2022 for sand stone @ 1194075.0000 TPA and which is valid up to 30/11/2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to :- Master file

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR, BHARATPUR 321001 (Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2494/ 1418

Date: 14/09/2023

M/s SHREE SHYAM ROLLING MILL  
Plot no.(M.L.No.) - 42/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 16.01.2023.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 16.01.2023 for sand stone @ 146251.0000 TPA and which is valid up to 31/12/2027.
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

Copy to:- Master File

# Annexure R-12



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
SHYAMA PRASHAD MUKHARIJI NAGAR,  
BHARATPUR321001(Rajasthan)  
E-mail: rorpcb.bharatpur@gmail.com

RPCB/RO/BPT/BTP-2495/ 1419

Date: 14/09/2023

M/s Deepraj Singh  
Plot no.(M.L.No.) - 43/22, near village-Paharpur,  
Tehsil- Roopbas, District-Bharatpur, Rajasthan

Subject: Regarding submission of compliance report of Environmental Clearance issued by SEIAA under EIA Notification 2006 and consent to operate issued by State Board under the provisions of the Air Act, 1981.

Reference: Environmental Clearance issued on 23.06.2022 and consent to operate issued on 04.10.2022.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution.
4. And whereas, aforesaid mine is engaged in mining of sand stone and discharge polluted air.
5. And whereas, consent to operate was issued by the State Board on 04.10.2027 for sand stone @ 624225.0000 TPA and which is valid up to 30/09/2027..
6. And whereas, you have not submitted compliance of environmental clearance.
7. And whereas, you have not submitted compliance of consent to operate with production details.
8. And whereas the above observations indicate that the industry has failed to comply with the provisions of the Air Act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

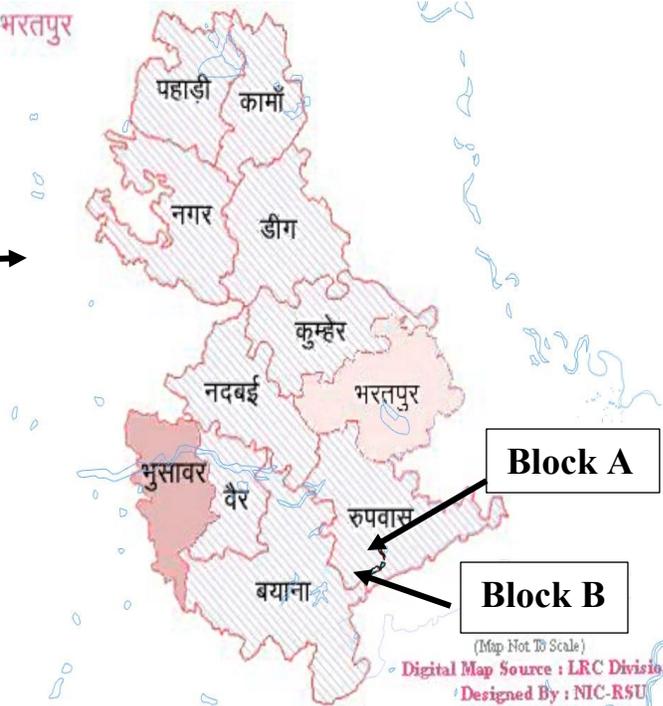
Therefore, you are advised to submit your reply to this office at the earliest, failing which action shall be initiated under the provisions of the Air Act, 1981.

Yours Sincerely,

(Umesh Kumar)  
Regional Office

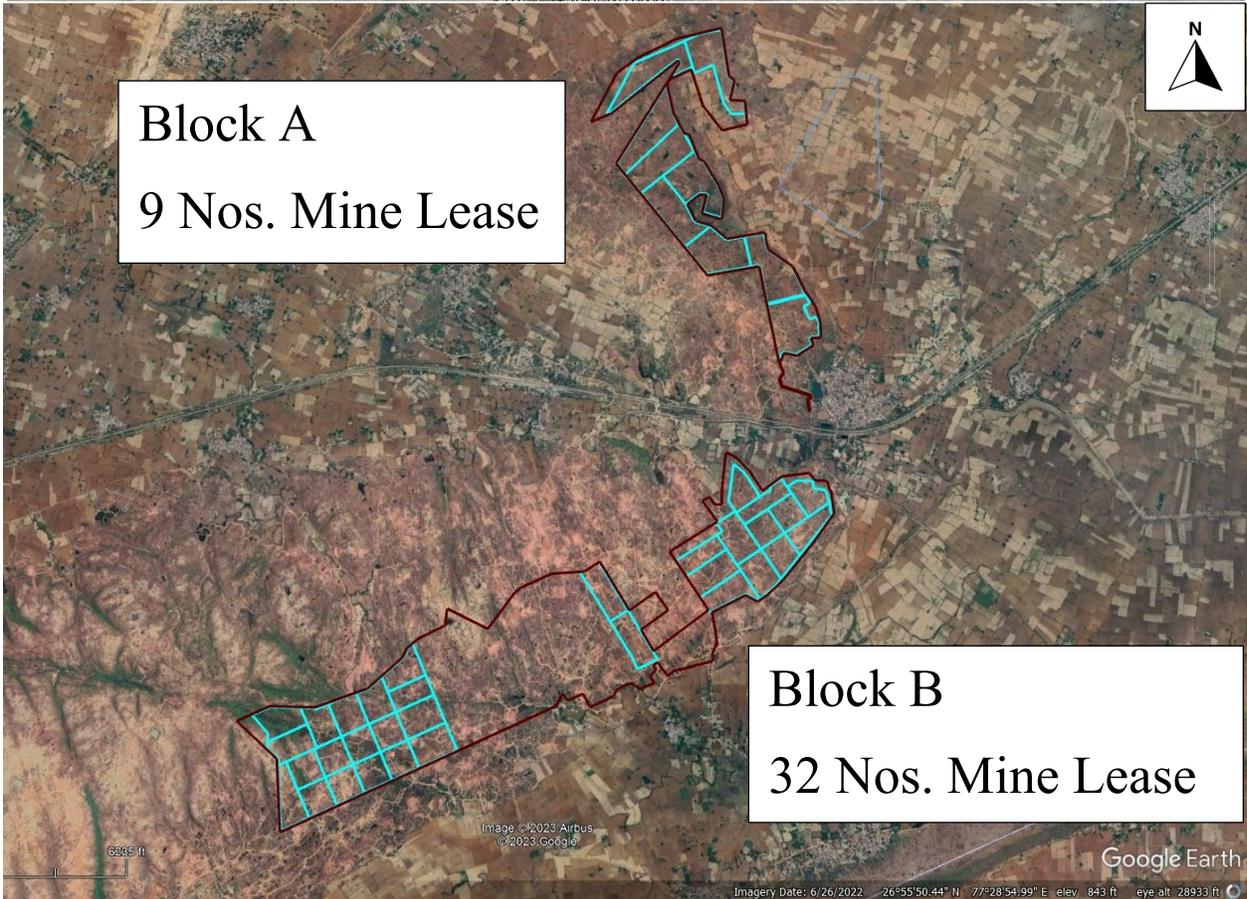
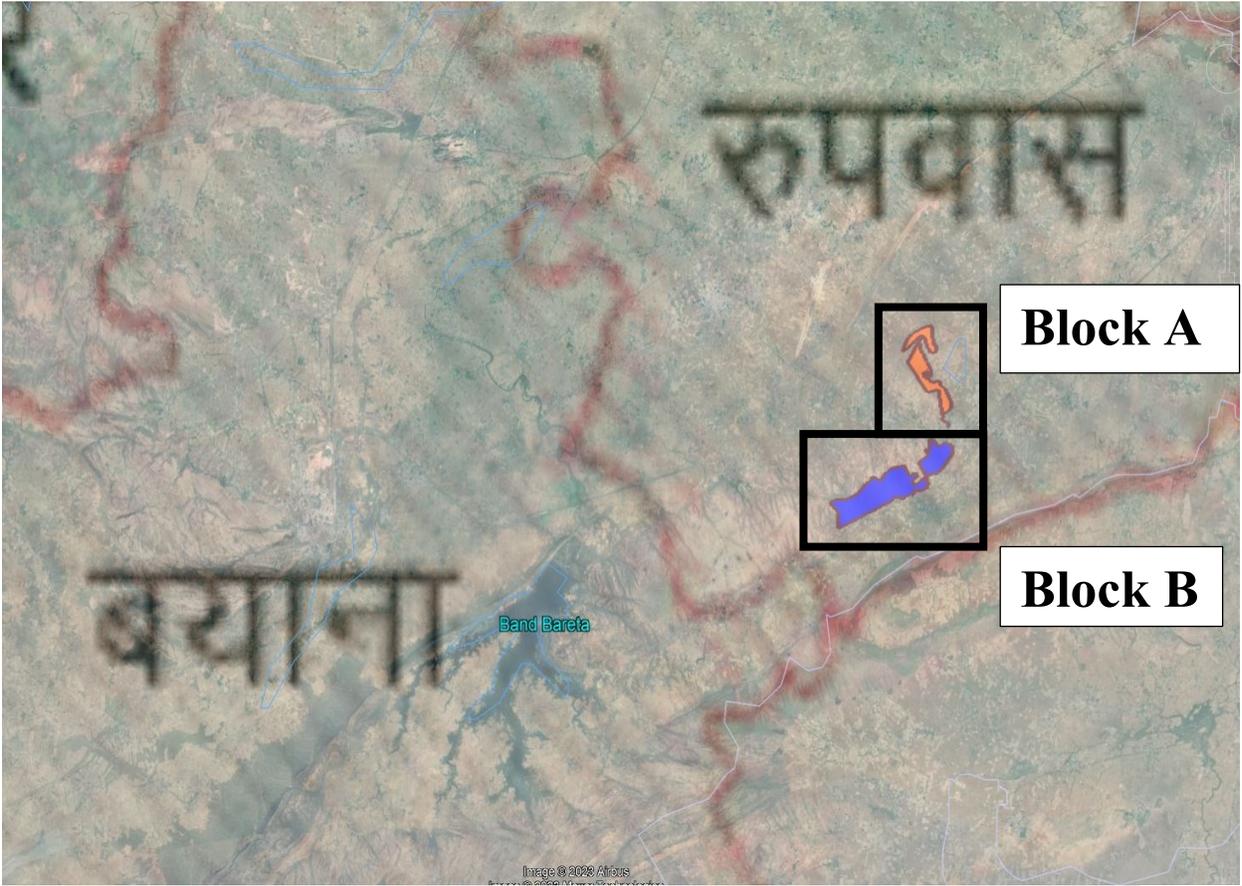
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# Annexure R-13

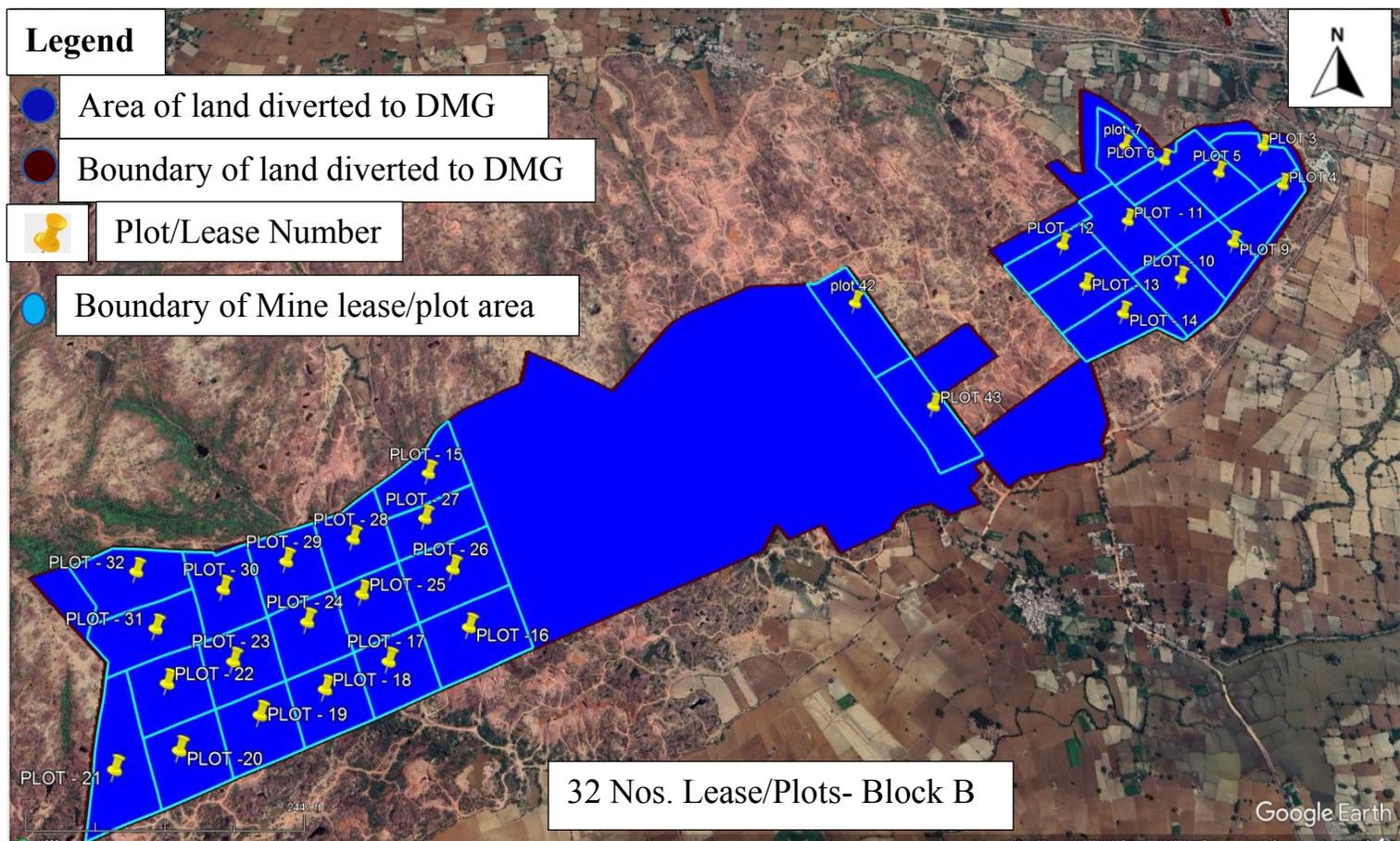
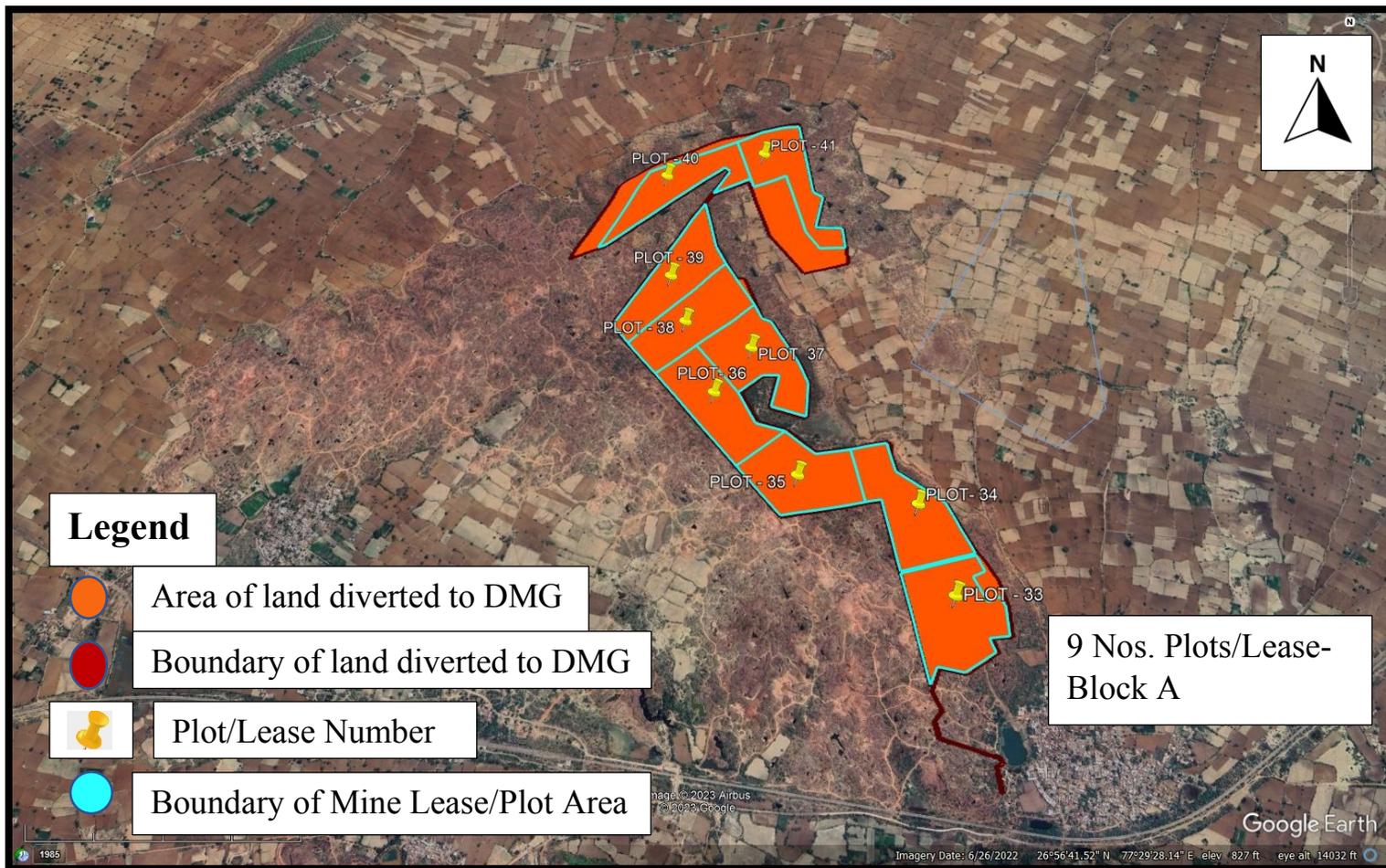


Block A and Block B, Diverted to Dept. of Mines and Geology

# Annexure R-13



# Annexure R-13



# Annexure R-14

कार्यालय उप वन संरक्षक, भरतपुर

Collectrate Campus Bharatpur, E-mail : dcf.bhp.forest@rajasthan.gov.in, 05644-222488  
क्रमांक एफ( )उवसं/विविध/2023-24/ 10571 दिनांक 27/09/20

निमित्त:-

क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल  
भरतपुर

विषय:- अवैध खनन सम्बन्धी सूचना उपलब्ध कराये जाने बाबत।

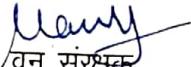
प्रसंग:- आपका पत्रांक रा.प्र.नि.म./क्षे.का. (भरतपुर)सामान्य-183/1492 दिनांक 26.09.2023 के क्रम में।

महोदय

उपरोक्त विषयान्तर्गत प्रसांगिक पत्र द्वारा चाही गयी अवैध खनन में की गयी कार्यवाही सम्बन्धी सूचना विवरण तैयार संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्तानुसार

भवदीय

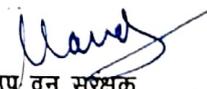
  
उप/वन संरक्षक  
भरतपुर

# Annexure R-14

## कार्यालय उप वन संरक्षक भरतपुर

अवैध खनन के विरुद्ध की गई कार्यवाही का विवरण 10.10.2022 से दिनांक 26.09.2023 तक .

क्र०स०	एफ०आई० आर० न० व दिनांक	मुआवजा राशि	वि०वि०
1	Fir no. 66/01 date 14.10-2022	56000	अवैध खनन परिवहन
2	Fir no.66/02 date 30-11-2022	56000	अवैध खनन परिवहन
3	Fir no.66/03 date 11-12-2022	11000	अवैध खनन
4	Fir no.66/04 date 07-01-2023	31000	अवैध खनन परिवहन
5	Fir no. 66/05 date 31-01-2023	56000	अवैध खनन परिवहन
6	Fir no. 66/06 date 18-03-2023	3100	अवैध खनन
7	Fir no.66/07 date 20-03-2023	3100	अवैध खनन
8	Fir no.66/08 date 27-03-2023	56000	अवैध खनन परिवहन
9	Fir no.66/09 date 05-04-2023	11000	अवैध खनन
10	Fir no. 66/10 date 13-04-2023	31000	अवैध खनन परिवहन
11	Fir no.66/11 date 05-05-2023	31000	अवैध खनन परिवहन
12	Fir no.66/12 date 05-05-2023	31000	अवैध खनन परिवहन
13	Fir no. 66/13 date 20-05-2023	31000	अवैध खनन परिवहन
14	Fir no. 66/14 date 20-05-2023	25000	अवैध खनन परिवहन
15	Fir no. 66/15 date 23-06-2023	31000	अवैध खनन परिवहन
16	Fir no. 66/16 date 23-06-2023	31000	अवैध खनन परिवहन
17	Fir no. 66/17 date 23-06-2023	31000	अवैध खनन परिवहन
18	Fir no. 66/18 date 28-08-2023	31000	अवैध खनन परिवहन
19	Fir no. 66/19 date 28-08-2023	31000	अवैध खनन परिवहन
	total	587200	

  
उप वन संरक्षक  
भरतपुर

# Annexure R-15

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, रूपवास जिला भरतपुर।

क्रमांक:-सखअ/रूप/भरत/रि.शा./पहाडपुर-विधिय/2023/59-1

दिनांक:- 30-09-2023

श्रीमान् क्षेत्रिय अधिकारी,  
(नोडल अधिकारी)  
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,  
भरतपुर

विषय:- ओरिजनल एप्लीकेशन संख्या 96/2023 यादराम बनाम राजस्थान सरकार व अन्य में माननीय न्यायलय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा दिये गये निर्देशों की पालना में दिनांक 26.09.2023 को बंशी पहाडपुर क्षेत्र में प्रभावशील चालू खनन पट्टों का कमेटी द्वारा किये गये निरीक्षण के संबंध में।

महोदय,

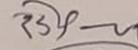
उपरोक्त विषयान्तर्गत निवेदन है कि ओरिजनल एप्लीकेशन संख्या 96/2023 यादराम बनाम राजस्थान सरकार व अन्य में माननीय न्यायलय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा दिये गये निर्देशों की पालना में दिनांक 26.09.2023 को बंशी पहाडपुर क्षेत्र में प्रभावशील चालू खनन पट्टों का कमेटी द्वारा निरीक्षण किया गया। वक्त निरीक्षण कमेटी द्वारा प्रभावशील चालू खनन पट्टों में पाई गई कमियों की पूर्ति किये जाने हेतु समस्त खनन पट्टाधारियों को कार्यालय द्वारा 30 दिवसीय चेता पत्र दिनांक 29.09.2023 से जारी कर दिये गये है।

साथ ही श्रीमान् से निवेदन है कि पहाडपुर में स्थित 41 खनन पट्टे जो कि विभाग द्वारा ई-नीलामी के माध्यम से आवंटित किये गये कार्यालय रिकार्ड अनुसार उक्त खनन पट्टों में कार्यरत खनन श्रमिकों में कोई श्रमिक सिलिकोसिस बीमारी से ग्रसित होना संज्ञान में नहीं आया है एवं सिलिकोसिस बीमारी की रोकथाम हेतु चिकित्सा विभाग के साथ समय-समय पर क्षेत्र में जागरूकता कैम्प का आयोजन कर सिलिकोसिस बीमारी से बचाव के उपायों से खनन श्रमिकों को अवगत कराया जाता है एवं खनन श्रमिकों का चिकित्सा परीक्षण के साथ डस्ट मास्क भी वितरित किये गये है। जिनकी समाचार पत्रों में प्रकाशित खबरों की कटिंग प्रतियां इस पत्र के साथ संलग्न है।

पत्र वास्ते सूचनार्थ प्रेषित है।

संलग्न:-उपरोक्तानुसार।

भवदीय,

  
(देवेंद्र चौहान)

सहायक खनि अभियन्ता,  
रूपवास जिला भरतपुर।



भरतपुर जिला 01-02-2023

## अच्छी क्वालिटी का मास्क पहनकर ही करें खनन कार्य : डॉ पुष्पेंद्र शर्मा

बंशीपहाड़पुर लीज क्षेत्र में लगा सिलिकोसिस जागरूकता शिविर



रुदावल. श्रमिकों को मास्क वितरित करते खनिज अधिकारी।

### शिविर लगाकर श्रमिकों को बांटे मास्क और सेप्टी किट

भास्कर संवाददाता | रुदावल

खनिज विभाग द्वारा श्रमिकों को सिलिकोसिस बीमारी से बचाव के लिए चलाए जा रहे जागरूकता अभियान के तहत मंगलवार को बंशीपहाड़पुर के लीज क्षेत्र में सिलिकोसिस जागरूकता शिविर खनिज अधिकारी प्रदीप वर्मा की अध्यक्षता में लगाया गया। जिसमें 78 खनन श्रमिकों को

के डा. पुष्पेंद्र शर्मा ने खनन श्रमिकों को इस गंभीर बीमारी से बचाव के बारे में जानकारी देते हुए बताया कि खनन कार्य, बालू छानने व पत्थर तोड़ने का कार्य करने वालों में सिलिकोसिस बीमारी होने की ज्यादा संभावनाएं होती हैं। जल्दी-जल्दी सांस लेना, जोर से खांसना, कमजोरी, बुखार, वजन में कमी, रात में पसीना आना, छाती में दर्द, श्वसन प्रक्रिया बंद होना सिलिकोसिस बीमारी के संभावित लक्षण होने पर संबंधित चिकित्सालय में

श्रमिकों को अच्छी क्वालिटी का मास्क पहनकर व अन्य बचाव के उपाय अपनाकर खनन कार्य करने और खान-पान विशेष ध्यान रखने की जानकारी दी। खनिज अधिकारी प्रदीप वर्मा ने सरकारी योजनाओं के लाभ, रजिस्ट्रेशन, आवश्यक दस्तावेज और प्रक्रिया के बारे में जानकारी देते हुए कहा राजस्थान सरकार की नीति के मुताबिक जो लोग सिलिकोसिस पीड़ित हैं, उन्हें तीन लाख रुपए की एकमुश्त राहत राशि जीवित रहते दी जाती है। पीड़ित की मौत पर उत्तराधिकारी को दो लाख रुपए व अंतिम संस्कार के लिए

## सिलिकोसिस बीमारी को लेकर शिविर आयोजित

न्यूज सर्विस/नवज्योति, वैर। भरतपुर कलक्टर ने क्षेत्र में स्टोन क्रेशर एवं खदानों पर कार्य करने वाले मजदूरों के लिए उपखंड क्षेत्र में क्रेशर संचालक एवं मजदूरों को सिलिकोसिस जैसी बीमारी के बचाव एवं उपचार हेतु शिविर लगाकर स्वास्थ्य परीक्षण करने को निर्देशित किया गया था। जिसको लेकर विमलेश सिलिका सैंड माइन्स गोठरा की ओर से राजकीय सामुदायिक स्वास्थ्य केंद्र वैर पर सिलिकोसिस बीमारी से बचाव हेतु शिविर का आयोजन उपखंड अधिकारी मुनि देव यादव की अध्यक्षता में किया गया। मुख्य अतिथि खान एवं भूविज्ञान विभाग के सहायक खनिज अभियंता रूपवास प्रदीप वर्मा एवं विशिष्ट अतिथि खंड विकास अधिकारी सुरेश बागौरिया रहे। शिविर में सीएससी प्रभारी डॉक्टर बबलू शर्मा ने सिलिका सैंड एवं क्रेशरों पर कार्य करने वाले 31 मजदूरों के स्वास्थ्य का परीक्षण किया एवं आवश्यक दवाइयां और उनको जानकारीयां दी। खनिज विभाग के सहायक अधिकारी प्रदीप वर्मा ने बताया कि खान एवं क्रेशरों पर काम करने वाले मजदूर काम करते समय सावधानी से कार्य करें एवं नियमों का



पालन करें। धूल-मिट्टी ना उड़े इसकी वजह से प्लांट के आसपास समय-समय पर पानी का छिड़काव करते रहें। वातावरण की शुद्धता के लिए प्लांट के आसपास अधिक से अधिक पेड़ पौधे लगाएं। विमलेश सिलिका सैंड स्टोन क्रेशर संचालक मुकेश धाकड़ ने कहा कि सिलिकोसिस जैसी बीमारी को लेकर समय-समय पर मजदूरों की जांच के लिए शिविर लगावाए जाते हैं। क्रेशर

व खान पर काम करने वाले मजदूर सिलिकोसिस जैसी बीमारी की चपेट में ना आ सके एवं समय पर उपचार हो सके प्लांट के आसपास 4 बार पानी का छिड़काव किया जाता है, जिससे कि प्लांट के आसपास धूल-मिट्टी ना उड़े एवं वातावरण की शुद्धता के लिए हर वर्ष करीब हजारों पेड़ पौधे लगाए जाते हैं एवं उनकी देखभाल सही समय पर की जाती है।



भरतपुर जिला 23-02-2023

## बंशीपहाडपुर में लगा खान सुरक्षा जागरूकता शिविर हादसों रोकने के लिए सेफ्टी किट इस्तेमाल करें खनन श्रमिक : डीडी

भास्कर संवाददाता | रुदावल

खनिज विभाग द्वारा चलाए जा रहे सिलिकोसिस व खान सुरक्षा जागरूकता अभियान के तहत बुधवार को बंशीपहाडपुर खनन क्षेत्र में खान सुरक्षा निदेशालय गाजियाबाद द्वारा सिलिकोसिस व खान सुरक्षा जागरूकता शिविर खान सुरक्षा निदेशालय के उपनिदेशक शिवशंकर के मुख्य आतिथ्य एवं उपनिदेशक मुख्तार अहमद की अध्यक्षता में लगाया गया। जिसमें खनन श्रमिकों को सुरक्षित खनन तकनीक व रजिस्ट्रेशन करवाने एवं सिलिकोसिस बीमारी से बचाव के उपायों के बारे में जानकारी दी। साथ ही 85 खनन श्रमिकों को मास्क व सेफ्टी किट वितरित कर श्रमिकों का खान सुरक्षा के तहत रजिस्ट्रेशन किए गए। शिविर में खान सुरक्षा

निदेशालय के उपनिदेशक शिवशंकर ने श्रमिकों को खान सुरक्षा की तकनीक के बारे में जानकारी देते हुए बताया कि हादसों की रोकथाम के लिए श्रमिक सेफ्टी किट पहनकर ही खनन कार्य करें। जिससे हादसे की संभावना कम रही है। श्रमिक समय-समय पर अपना स्वास्थ्य परीक्षण करवाते रहे। वही उपनिदेशक मुख्तार अहमद ने खान सुरक्षा निदेशालय द्वारा खनन श्रमिकों के रजिस्ट्रेशन करवाने पर मिलने वाली सुविधाओं के बारे में जानकारी दी और सभी श्रमिकों को खान सुरक्षा निदेशालय की बेवसाइट पर रजिस्ट्रेशन करवाने की अपील की। उन्होंने श्रमिकों के रजिस्ट्रेशन किए। खान सुरक्षा के अधिकारियों ने लीज पट्टाधारियों को खान सुरक्षा नीति के अनुसार खनन कार्य करने व श्रमिकों का रजिस्ट्रेशन करवाने के निर्देश दिए।

# Annexure R-15





## भरतपुर जिला 18-12-2022

# श्रमिक अच्छी क्वालिटी का मास्क लगाकर खनन कार्य करें : डॉ. पुष्पेंद्र

भास्कर संवाददाता | रुदावल

खनिज विभाग द्वारा श्रमिकों को सिलिकोसिस बीमारी से बचाव के लिए बंशीपहाडपुर के लीज क्षेत्र में सिलिकोसिस जागरूकता शिविर मानवेन्द्र सिंह शेखावत के मुख्य आतिथ्य एवं खनिज अधिकारी प्रदीप वर्मा की अध्यक्षता में लगाया गया। जिसमें 95 खनन श्रमिकों को मास्क व सेप्टी किट वितरित कर सिलिकोसिस बीमारी से बचाव के उपायों के बारे में जानकारी दी। बंशीपहाडपुर सीएचसी प्रभारी डॉ. पुष्पेंद्र शर्मा ने खनन श्रमिकों को इस गंभीर बीमारी के बारे में जानकारी देते हुए बताया कि जल्दी-जल्दी सांस लेना, जोर से खांसना, कमजोरी, बुखार, वजन में कमी, रात में पसीना आना, छाती में दर्द, श्वसन प्रक्रिया बंद होना सिलिकोसिस बीमारी के संभावित लक्षण है। चिकित्सा अधिकारी



रुदावल. बंशीपहाडपुर खनन क्षेत्र में श्रमिकों को जानकारी देते चिकित्सक।

डॉ. श्रुति बंसल ने खान श्रमिकों को मास्क पहनकर व अन्य बचाव के उपाय अपनाकर खनन कार्य करने और खान-पान एवं स्वच्छता का विशेष ध्यान रखने की जानकारी दी। खनिज अधिकारी प्रदीप वर्मा ने सरकारी

योजनाओं के लाभ, रजिस्ट्रेशन, आवश्यक दस्तावेज और प्रक्रिया के बारे में जानकारी दी। इस मौके पर लक्ष्मणसिंह, कृष्णपालसिंह, श्रीपालसिंह, बृजेश, सुरेश राठौर, पंकज राठौर, नरेन्द्रसिंह आदि मौजूद रहे।



## भरतपुर जिला 15-01-2023

### बंशीपहाड़पुर में खनिज विभाग ने सिलिकोसिस जागरूकता शिविर लगाया सिलिकोसिस से बचने के लिए श्रमिक अच्छी क्वालिटी का मास्क पहने : डा. श्रुति बंसल

रुदावल | खनिज विभाग द्वारा श्रमिकों को सिलिकोसिस बीमारी से बचाव के लिए बंशी पहाड़पुर के लीज क्षेत्र में सिलिकोसिस जागरूकता शिविर खनिज अधिकारी प्रदीप वर्मा की अध्यक्षता में लगाया गया। इसमें 105 खनिज श्रमिकों को मास्क व सेफ्टी किट वितरित कर सिलिकोसिस बीमारी से बचाव के उपायों के बारे में जानकारी दी गई। बंशीपहाड़पुर सीएचसी की चिकित्सा अधिकारी डा. श्रुति बंसल ने खनिज श्रमिकों को इस गंभीर बीमारी के बारे में जानकारी देते हुए बताया कि खनिज कार्य, बालू छानने व पत्थर तोड़ने का कार्य करने वालों में सिलिकोसिस बीमारी होने की ज्यादा संभावनाएं होती हैं। जल्दी-जल्दी सांस लेना, जोर से खांसना, कमजोरी, बुखार, वजन में कमी, रात में पसीना आना, छाती में दर्द, श्वसन प्रक्रिया बंद होना सिलिकोसिस बीमारी के संभावित लक्षण हैं। उन्होंने बताया कि यदि मरीज के फेफड़ों में अधिक



रुदावल. श्रमिकों को मास्क वितरित करते चिकित्सक व खनिज अधिकारी।

बलगम जम गया है तो चिकित्सक पहले उसे कम करने के लिए कुछ दवाओं की खुराक देते हैं। इस दवा से सांस लेने की प्रक्रिया में सुधार होता है और कठिनाई दूर होने लगती है। उन्होंने खनिज श्रमिकों को मास्क पहनकर व अन्य बचाव के उपाय अपनाकर खनिज कार्य करने और खान-पान एवं स्वच्छता का विशेष ध्यान रखने की जानकारी देते हुए बताया कि खनिज कार्य करते समय अच्छी क्वालिटी के मास्क का उपयोग करें। जिससे इस बीमारी से बचा जा सके। खनिज अधिकारी प्रदीप वर्मा ने सरकारी योजनाओं

के लाभ, रजिस्ट्रेशन, आवश्यक दस्तावेज और प्रक्रिया के बारे में जानकारी देते हुए कहा राजस्थान सरकार की नीति के मुताबिक जो लोग सिलिकोसिस पीड़ित हैं, उन्हें तीन लाख रुपए की एकमुश्त राहत राशि जीवित रहते दी जाती है। पीड़ित की मौत पर उत्तराधिकारी को दो लाख रुपए व अंतिम संस्कार के लिए दस हजार रुपए की सहायता दी जाएगी। सिलिकोसिस पीड़ित को मुख्यमंत्री विशेष योग्य जन पेंशन का लाभ दिया जाता है। इस मौके पर प्रियांशु शर्मा, मुकेश शर्मा, अजय तिवारी, मनीष आदि मौजूद रहे।

# Annexure R-15

संबंधित सूचना

राजस्थान-सरकार

कार्यालय सहायक खनि अभियंता रूपवास जिला, भरतपुर, राज.।

रूपवास क्षेत्र के खनिज सेण्ड स्टोन से संबंधित अवैध खनन एवं निर्गमन प्रकरणों की सूची

क्र.सं.	वर्ष	अवैध खनन के प्रकरणों की संख्या					कुल राशि रुपया
		अवैध खनन	निर्गमन	स्टॉक	F.I.R.	कुल प्रकरण	
1	2018-19	0	24	0	7	24	1380430
2	2019-20	4	31	0	1	35	6280875
3	2020-21	1	108	1	2	110	12171262
4	2021-22	1	79	0	3	80	11650739
5	2022-23	3	40	0	18	43	12740200
6	2023-24 Up To Dated 30-09-2023	0	11	1	0	12	1191400
महा योग		9	293	2	31	304	45414906

  
30-09-2023  
सहायक खनि अभियंता  
ज्ञान एवं भू-विज्ञान विभाग,  
रूपवास जिला भरतपुर

## Annexure R-16

<b>Sl. No.</b>	<b>Lessee</b>	<b>Plot No.</b>
1	Infinity Stonex India Pvt. Ltd.	7
2	Kanha Stone Supplier, Banshi Paharpur, Roopwas	8
3	Devdashrath Royalties Pvt. Ltd. Vaishali Nagar, Jaipur	9
4	Devdashrath Royalties Pvt. Ltd. Vaishali Nagar, Jaipur	10
5	Krishna Associates	11
6	Kapil Agrawal	13
7	Devdashrath Royalties Pvt. Ltd. Vaishali Nagar, Jaipur	14
8	Madhkar Malviya	16
9	R.B. Distributors Pvt. Ltd., Delhi	17
10	Pankaj Tiwari, Jaipur	18
11	R.B. Distributors Pvt. Ltd., Delhi	19
12	Infinity Stonex India Pvt. Ltd.	20
13	Devdashrath Royalties Pvt. Ltd. Vaishali Nagar, Jaipur	21
14	S. S. Group	22
15	Jagat Choudhary	23
16	Pankaj Tiwari, Jaipur	24
17	Deepraj Singh, Bharatpur	26
18	Devdashrath Royalties Pvt. Ltd. Vaishali Nagar, Jaipur	27
19	Devdashrath Royalties Pvt. Ltd. Vaishali Nagar, Jaipur	28
20	Shivshankar Stone, Bayana	29
21	Learn and Excel Pvt. Ltd.	37
22	M/s R. R. Minrals	40
23	Deepraj Singh, Bharatpur	43